

**BEFORE THE HONORABLE NATIONAL GREEN TRIBUNAL**  
**PRINCIPAL BENCH AT NEW DELHI**  
**ORIGINAL APPLICATION NO. 363/2025**

**IN THE MATTER OF:**

**NEWS ITEM TITLED “*FIND IT IF YOU CAN WETLAND NEAR WAZIRABAD VANISHES UNDER INERT WASTE; MCD DDA SHIFT BLAME*” APPEARING IN TIMES OF INDIA DATED 16.07.2025**

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Place: New Delhi

Date: 16.10.2025

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*P. R. Meena*  
**RESPONDENT NO.5**

**P. R. MEENA**  
 Executive Engineer  
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REPLY BY WAY OF AFFIDAVIT ON BEHALF OF RESPONDENT NO. 5, I.E., MUNICIPAL CORPORATION OF DELHI IN COMPLIANCE OF ORDER DATED 23.07.2025 PASSED BY THIS HON'BLE TRIBUNAL IN O.A. NO. 363/2025 TITLED AS NEWS ITEM TITLED "FIND IT IF YOU CAN WETLAND NEAR WAZIRABAD VANISHES UNDER INERT WASTE; MCD DDA SHIFT BLAME" APPEARING IN TIMES OF INDIA DATED 16.07.2025.

MOST RESPECTFULLY SUBMITTED

1. That the Original Application No. 363/2025 is registered *suo-motu* on the basis of the news item titled as "*Find it if you can wetland near Wazirabad vanishes under inert waste; MCD DDA shift blame*" appearing in Times of India dated 16.07.2025. This Hon'ble Tribunal vide order 23.07.2025 impleaded the Municipal Corporation of Delhi as Respondent No. 5 [here in after referred to as "*answering Respondent*"] in the present matter and directed for filing reply by way of affidavit.
2. That the present Reply Affidavit is being filed by the answering Respondent in compliance of the Order dated 23.07.2025 passed by this Hon'ble Tribunal.
3. That it is humbly submitted that the answering Respondent has not been dumping any form of waste at any wetland in the Wazirabad and Timarpur areas. The said site, where it has been alleged that waste is being dumped, is

owned by Respondent No.2, Delhi Development Authority. Thus, the site falls within the jurisdiction and control of Respondent No. 2.

4. That in compliance of this Hon'ble Tribunal's order dated 17.07.2019 in *Centre for Wildlife and Environment Litigation Vs Union Of India & Ors.*[O.A No. 386/2019],the answering Respondentis undertaking operations of bio-mining, segregation and disposal of legacy waste at the Bhalaswa landfill site .

A true copy of this Hon'ble Tribunal's Order dated 17.07.2019 in O.A No. 386/2019 is marked and annexed herein as **ANNEXURE R-1**.

5. That in pursuance of thesame, the answering Respondent had issued an R.F.P titled "**Disposal of 30 Lakh MT of legacy waste by Bio-remediation and Bio-mining at Bhalswa Dumpsite, Delhi**"on 03.08.2022. The RFP is presently being carried out by a concessionaire engaged through an open tender. The scope of work and responsibilities of the concessionaire revolves around segregation of legacy waste into inert, C&D and Refuse-Derived-Fuel (RDF)alongwith suitable disposal of bio-mined/bio remediated material.The RFP under the head "Key roles and responsibilities of the bidder" specifically underlines the responsibility of the Bidder/Concessionaire to categorically dispose of the legacy waste in compliance with applicable guidelines and also submit necessary supporting documents such as undertakings and acknowledgements of safe disposal to the answering Respondent. The relevant portions of the RFP are reiterated below:

**1. Bio-mining of Legacy Waste and disposal of processed material:**

....

- vii. *The Bidder shall channelize the recovered/ segregated material from the legacy waste to the identified vendors/parties and disposal of inert/rejects as per CPCB*

*Guidelines, without stacking them at site for more than 15 days.*

viii. *Responsibility of Packing, storing, stacking, selling, diverting for recycling, marketing and recycling of all useful material within 15 days of segregation, at own cost, shall be the responsibility of the Bidder..*

ix. *The revenue or the income from the sale of the segregated useful material such as reusable and recyclable, Compost, Soil conditioner, raw RDF, C&D, Soil or any other by-product materials shall go to the Bidders account.*

...

xviii. *The Bidder shall submit necessary supporting documents, in order to ensure the safe disposal of the processed material, to the Corporation on monthly basis. This may include, but not limited to the following:*

*a. Undertaking that the processed material has been disposed off in accordance with all applicable guidelines and NIT conditions, mentioning the quantity alongwith place / site of disposal.*

*b. An acknowledgment from the individual / industry / government organization regarding the receipt of the same quantity of processed material as mention at 'a' above. ..."*

That in order to ensure that bio-remediated material has been safely disposed of without causing harm to the environment or any individual,the

concessionaire is required to obtain a proof of disposal/utilization from the owner of the concerned facility/land where the bioremediated material has been utilised/disposed.

A true copy of the R.F.P “**Disposal of 30 Lakh MT of legacy waste by Bio-remediation and Bio-mining at Bhalswa Dumpsite, Delhi**” is marked and annexed herein as **ANNEXURE R-2**.

6. That the Respondent No. 2, being the owner of the said site, issued an Office Order dated 08.05.2023 stating as follows:

*“In response to above, the agency ie M/s Alfa Therm -Synergy-As -Krishna (JV) is ready to supply the inert material produced from Bhalswa plant to **DDA's land in Gram Sabha land of village Singhu in khasra No. 24/5 (4-16), 24/6 (4-16) & 24/7 (4-5)** and the work is running day and night at fast pace. Therefore, the movement of carriage vehicles engaged for this purpose may be permitted in larger public interest and material is free of cost and cartage will be borne by the agency.”*

A true copy of Office Order dated 08.05.2023 issued by Respondent No.2 is marked and annexed as **ANNEXURE R-3**.

7. That the answering Respondent received a requisition from Respondent No.2 for facilitation of supply of Bioremediated inert material vide Office Order dated 24.05.2023.

A true copy of office order dated 24.05.2023, addressed to the answering Respondent is marked and annexed as **ANNEXURE R-4**.

8. That the concessionaire furnished the requisite utilization certificates issued by answering Respondent No. 2, indicating that Bio-remediated material has been utilized within the premises of the certifying authority, i.e. the answering Respondent.

A true copy of the Utilization certificates for work undertaken between 01.07.2023 and 31.07.2023 issued by answering Respondent are marked and annexed herein as **ANNEXURE R-5**.

9. That it is humbly submitted that the Respondent No. 5 is not involved in the process of identification of the site for the disposal of the inert or the C&D and is neither involved in the decision-making process nor the deposition of any material on the said site. Moreover, the answering Respondent has not engaged in any actions disrupting the said wetland area nor has it been involved in the dumping of waste on the wetland in any manner. After the tender being granted to the concessioner, the responsibilities surrounding the disposal of the legacy waste at Bhalswa Dumpsite transferred to the said concessioner, who is required to undertake all necessary approvals and certificates as envisaged by the RFP, during the process of safe disposal. Hence, it is humbly submitted that the entire process of disposal is the responsibility of the concessioner assigned under the tender and the said wetland is under the ownership of the Respondent No. 2 and falls under its jurisdiction.
10. That in pursuance to the same, this reply may be taken on record on behalf of Respondent No.5 i.e. Municipal Corporation of Delhi.

*Divya Swamy*  
THROUGH COUNSEL

**DR. DIVYA SWAMY**  
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*[Signature]*  
**RESPONDENT NO.5**  
**P. R. MEENA**  
Executive Engineer  
(SLF) Bhalswa  
Municipal Corporation of Delhi

Place: New Delhi  
Date: 16.10.2025

**DR. DIVYA SWAMY**  
**STANDING COUNSEL**  
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**AFFIDAVIT**

I, P.R. Meena aged about 51 years, presently posted as Executive Engineer, SLF(Bhalswa) MCD, do hereby solemnly affirm and declare as under:

1. That I am the authorized representative of the Respondent No. 5 in the aforesaid matter and I am well conversant with facts and circumstances of the case and I am competent to swear the present affidavit.
2. That the contents of the accompanying reply have been read over to me, which I understood and I state that the contents from para 1 to 10 are based on the records maintained by me and further as per the legal advice received and believed by me to be true.
3. That the Annexures filed with the present reply are true copies of the originals.

*Dinaya Swamy*  
I identify: The Deponent who has signed & sworn in my presence.

*[Signature]*  
**DEPONENT**  
P. R. MEENA  
Executive Engineer  
(SLF) Bhalswa  
Municipal Corporation of Delhi

**VERIFICATION**

Verified at New Delhi on this 17 OCT 2025 day of 17 OCT 2025, 2025 that the contents of para 1 to 3 of the above affidavit are true and correct to the best of my knowledge and belief and no part of it is false and nothing material has been concealed therefrom.



*[Signature]*  
**DEPONENT**  
P. R. MEENA  
Executive Engineer  
(SLF) Bhalswa  
Municipal Corporation of Delhi

*[Signature]*  
Oath Commissioner, Delhi

17 OCT 2025

## ANNEXURE R-1

Item No. 03 &amp; 04

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**Original Application No. 519/2019  
WITH  
Original Application No. 386/2019News item published in "The Times of India" Authored by  
Jasjeev Gandhiok & Paras Singh  
Titled  
"Below mountains of trash lie poison lakes"

WITH

Centre for Wildlife and Environment Litigation

Applicant(s)

Versus

Union of India &amp; Ors.

Respondent(s)

Date of hearing: 17.07.2019

**CORAM: HON'BLE MR. JUSTICE ADARSH KUMAR GOEL, CHAIRPERSON  
HON'BLE MR. JUSTICE S.P. WANGDI, JUDICIAL MEMBER  
HON'BLE MR. JUSTICE K. RAMAKRISHNAN, JUDICIAL MEMBER  
HON'BLE DR. NAGIN NANDA, EXPERT MEMBER**

For Applicant(s): NONE

For Respondent (s): Mr. Vijay Kumar Dev, Chief Secretary,  
DelhiMs. Geeta Luthra, Senior Advocate with  
Mr. Balendu Shekhar, Mr. Rajkumar  
Maurya, Advocates for EDMC with Dr.  
Dilraj Kaur, Commissioner, EDMC  
Mr. Rajkumar, Advocate for CPCB  
Mr. Sanjay Poddar, Senior Advocate for  
SDMC  
Ms. Puja Kalra, Advocate for North MCD  
with Ms. Varsha Joshi, Commissioner,  
North MCD  
Ms. Sakshi Popli, Advocate for NDMC  
Mr. Vinod Babu, Incharge, M.S., CPCB  
Mr. Asad Warsi, representative of Indore  
Municipal Corporation

**ORDER**

1. The issue for consideration is the disposal of 'legacy' waste dumped at *Bhalswa*, *Ghazipur* and *Okhla* dumpsites in Delhi where huge garbage has accumulated over the period of time adversely impacting public health and environment, which requires expeditious scientific and environmentally safe disposal as per applicable rules.
2. O.A. No. 519/2019 was taken up in view of a newspaper item published in "The Times of India" authored by Mr. Jasjeev Gandhiok & Paras Singh and titled "Below Mountains of Trash lies Poison Lakes" reporting that the said dumpsites were resulting in huge water contamination. The same were not being scientifically managed. The leachate was getting discharged into soil and also slipping to the River Yamuna, affecting its water quality. Accumulation of huge waste at the said sites posed a serious danger to the environment, life and public health in the area. The Solid Waste Management Rules, 2016 (SWM Rules) lay down statutory mandate for the manner of disposal of such old dumpsites but the same was not being done.
3. Vide order dated 30.05.2019, this Tribunal directed North, East and South Delhi Municipal Corporations to furnish their respective action taken reports. The Commissioners of the said

Municipal Corporations were required to remain present in person.

4. Accordingly, the Commissioners of the said Corporations are present in person. Mr. Vijay Kumar Dev, Chief Secretary, Delhi, Mr. Vinod Babu, Officiating Member Secretary of Central Pollution Control Board (CPCB) are also present. We have heard them and the learned counsel present at length.

5. The action taken report of the North Delhi Municipal Corporation (North MCD) is that detailed project report (DPR) has been prepared on 08.03.2019 which has three options. One of the options is "leaving the site as it is", which is completely out of question. Second option, bio-mining for 8.8 million cubic meter waste which is said to require a period of 15 years and cost of Rs. 1178 crores. The third option is of capping. Clause-J of Schedule-I of the SWM Rules provides for reduction of waste by bio-mining and waste processing followed by placement of residues in new landfills or capping with appropriate measures. According to the Commissioner of North MCD, closure and capping of the dumpsites, without bio-mining/bio-remediation is a better option to save money and to protect environment. The report relies upon a review of the DPR by a professor from the IIT, Delhi with regard to *Bhalswa* landfill.

6. According to the report dated 09.07.2017 of East Delhi Municipal Corporation (EDMC), it is stated that there was a

proposal to utilize the inert material as filling material in the widening of national highways. Some of the dumpsite gas has been extracted and flared in association with GAIL. A pilot project was conducted for bioremediation of 100 TPD for both fresh and legacy waste. Experts were consulted in regard to slope stabilization and treatment of leachate. EDMC has started decentralized waste management processes with the help of urban development fund from the Govt. of India to the tune of Rs. 70 Crores.

7. The Counsel appearing for South Delhi Municipal Corporation (SDMC) has handed over, during the hearing, their copy of action taken report. According to the action taken report furnished by the SDMC, it consulted experts and executed some work of sterilizing the legacy waste at *Okhla* Phase-I.

8. In O.A. No. 386/2019, the grievance raised was that unscientific capping process of the *Bhalswa* legacy waste dumpsites was against the SWM Rules and not conducive to the environment. This Tribunal, vide order dated 04.04.2019, sought opinion from a Committee comprising CPCB and Dr. G.K. Pandey, former Expert Member of this Tribunal, who is known to have expertise in the subject. Report dated 31.05.2019 has been submitted by the said Committee after visit to the *Bhalswa* site, visit to Bawana Waste Processing Plant and meeting with the North Delhi MC officers. Presentation was made before the said Committee by concerned

officers of the North MCD as well as experts hired by the said Corporation. Some of the observations of the said Committee are as follows:

“3.5 The Cost indicated in the DPR for bioremediation is Rs.1178 Crores. However, as per CPCB Guidelines for Disposal of Legacy Waste, the cost of bioremediation and bio-mining of dumpsite is in the range of Rs.400- 700/Cum which works out in the range of Rs.440 - 560 Crore. The actual cost shall be further reduced, if cost of land recovered by means of bio-mining/bioremediation is factored in. Hence the cost indicated by NDMC seems to be very much on the higher side.

Similarly, the other issues raised by NDMC need detailed assessment.

3.6 As per CPCB Guidelines, **capping of dumpsites is not advisable** as it would lead to generation of more leachates and methane/landfill gas generation which would further contaminate the already heavily contaminated Groundwater (Ground/surface water reports at Annexure VIII to X). Further as per CPCB Guidelines, gas extraction is very difficult and inefficient when attempts are made to insert suction pipes into dumped waste instead of before dumping begins. Poor success at Gorai capping led to the forced refund by Mumbai city of Rs.15 crore advance carbon credits. Taking into consideration the present height (65 m) of the landfill, extraction of leachate & gas will be even more difficult.

3.7 In addition, in the present tender documents, there is no provision for onsite treatment of leachates and utilization of gas generated as also decontamination of ground water/bio-remediation have not been envisaged in spite of the fact that ground and surface water are heavily polluted as reflected by analysis of ground water and surface water reports given in the DPR. The details of analysis reports are given below:

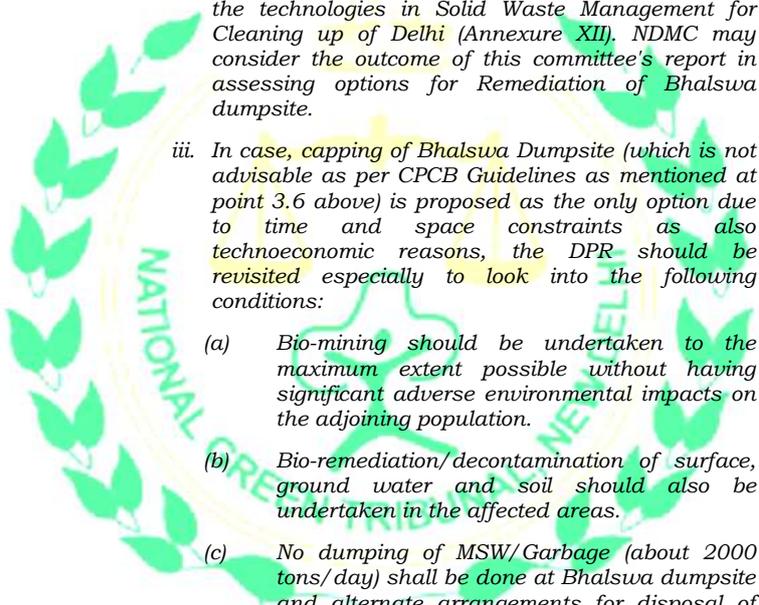
(a) Table-I (Annexure-VIII) pertains to ground water sampling report of hand pumps which has indicated that average levels of BOD (2.4 mg/1), COD (28.0 mg/1), TDS (2783 mg/1) are more than the prescribed acceptable limit of zero for BOD, zero for COD and 500 mg/1 for TDS. Besides, the average high level of Residual Free Chlorine of 208.7 mg/1

- (limit 0.2mg/l), Chlorides 769.7 mg/1 (limit 250 mg/1), Sulphate 228.2 mg/1 (limit 200mg/1), Alkalinity 508.7 mg/1 (limit 200 mg/1), Lead 0.2 mg/1 (limit 0.01 mg/1) and Nickel 0.1 mg/1 (limit 0.02mg/1) indicates that drinking water from the hand pumps has been significantly polluted and is not drinkable.
- (b) Table-2 (Annexure-IX) reflects ground water analysis report pertaining to 18 boreholes. The average levels of BOD (93.11 mg/1), COD (783.72 mg/1) and TDS (6841.83 mg/1) were found more as against the acceptable limit of zero for BOD, zero for COD and 500 mg/1 for TDS indicating that ground water has been significantly contaminated due to percolation of leachates from the landfill.
- (c) Table-3 (Annexure-X) pertains to analysis of surface water taken from Bhalsawa drain and Bhalsawa lake. The analysis report indicates that the average levels of BOD (68.40 mg/1), COD (547.51 mg/1) and TDS (4465.23 mg/1) were found higher as against the permissible limit for drinking water for BOD (0), COD (0) and TDS (500 mg/1) respectively indicating that surface water is significantly polluted due to discharge of untreated leachates. Besides, the average levels of residual free chlorine (179.60 mg/1, limit 0.2 mg/1), Iron (0.53 mg/1, limit 0.3), Chlorides (13119.04 mg/1, limit 250), Calcium (188.99 mg/1, limit 75), Alkalinity (1285.96 mg/1, limit 200), phenolic compound (0.07 mg/1, limit 0.001), Lead (0.15 mg/1, limit 0.01), Mercury (3.75 mg/1, limit 0.001) and Nickel (0.15 mg/1, limit 0.02) were found high indicating that surface water is very polluted and Bhalswa lake is not meeting the criteria for drinking water as toxic elements like phenolic compounds including heavy metals are present in the lake water. It is quite possible that the animals (buffalos, cows etc.) may be drinking lake water and as such the possibility of toxic chemicals and heavy metals entering the food chain cannot be over ruled. Therefore, lake water should not be used for drinking purposes by the human beings and the animals.
- (d) Table-4(Annexure-XI) leachate emanating from the BLF indicates that BOD (500 mg/1), COD (2279 mg/1) & TDS (19000 mg/1) levels are higher in comparison to leachate standards of BOD (30 mg/1), COD (250 mg/1) & TDS (2100 mg/1) as prescribed in SWM Rules,2016.



3.8 There are various technologies available for treatment of MSW such as composting, bio-methanation, incineration coupled with power generation, gasification, pyrolysis, plasma arc gasification, molten salt oxidation (non-flame thermal process for destroying organic materials) etc.

#### 4.0 Recommendations

- 
- i. NDMC should do a detailed assessment of the alternative technological options including Bio-mining / Bio-remediation for Bhalswa dumpsite.
  - ii. Niti Aayog has constituted a Committee to identify the technologies in Solid Waste Management for Cleaning up of Delhi (Annexure XII). NDMC may consider the outcome of this committee's report in assessing options for Remediation of Bhalswa dumpsite.
  - iii. In case, capping of Bhalswa Dumpsite (which is not advisable as per CPCB Guidelines as mentioned at point 3.6 above) is proposed as the only option due to time and space constraints as also technoeconomic reasons, the DPR should be revisited especially to look into the following conditions:
    - (a) Bio-mining should be undertaken to the maximum extent possible without having significant adverse environmental impacts on the adjoining population.
    - (b) Bio-remediation/decontamination of surface, ground water and soil should also be undertaken in the affected areas.
    - (c) No dumping of MSW/Garbage (about 2000 tons/day) shall be done at Bhalswa dumpsite and alternate arrangements for disposal of this waste to be made by NDMC on priority in accordance with S WM Rules, 2016."

9. We may note that as per information furnished during the hearing, the extent of legacy waste and the land covered by the three dump sites are as follow:

- i. East Delhi Ghazipur dumpsite- 1.4 crore metric tonne

approx. on 70 acres of land

ii. North Delhi *Bhalswa* dumpsite - 80 lakh metric tonne

approx. on 36 acres of land

iii. South Delhi *Okhla* dumpsite – 55-60 lakh metric tonne

approx. on 46 acres of land

10. Information made available from Indore Municipal Corporation

is as follows:

*“For screening purposes, trommels of 30 MT per hour capacities, are available in the market on rental basis. Necessary vehicles and equipments (like excavators, back-hoe loaders, dumpers, vibratory screens for dust removals and bundling machines for Refused Derived Fuel) are required for bio-mining and bio-remediation purposes. Normally, 20 trommels along with necessary machines and tools can process 5000 MT of legacy waste on daily basis in two shifts operation. Recently, Indore has successfully completed bio-mining/bio-remediation of 15 lakh MT legacy waste in 1 year. Rent for trommels paid by Indore to various machine manufacturers were in tune of Rs. 7.25 Lakh per trommel per month and bio-mining/bio-remediation process was followed as mentioned in the latest guidelines issued by the CPCB. Normally, the per metric ton cost of bio-remediation process of legacy waste will range between Rs. 300- 450 depending upon area to area.*

*In legacy waste sites where local bodies have space constraints can initially start the bio-mining/ bio-remediation options through mobile trommels.*

*Similarly, Ahmedabad Municipal Corporation has started the bio-mining/bio-remediation at Pirana dumping site and they are paying Rs. 6.40 Lakh per trommel per month.*

*The trommel machines are very simple in fabrication and can be fabricated as per the design mentioned in CPCB guidelines by local fabricators.*

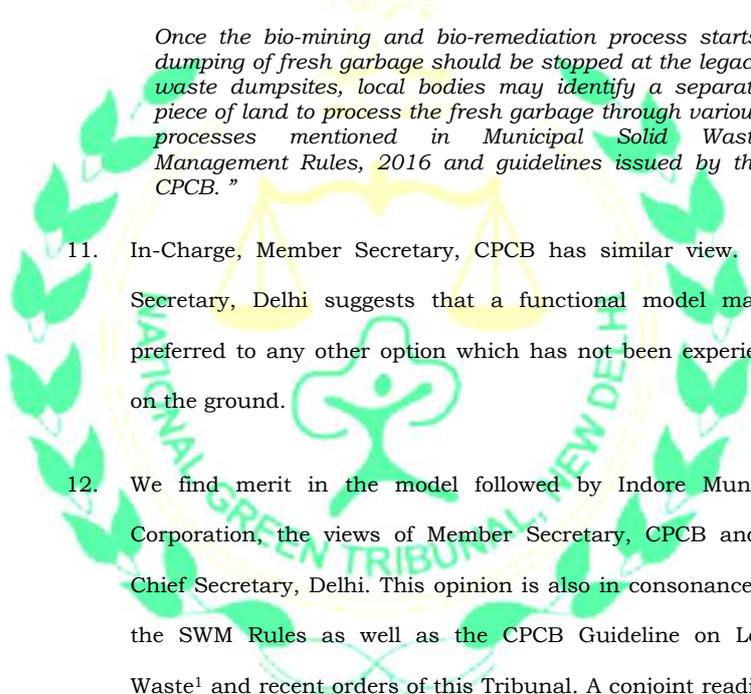
*Instead of having multiple machines, it is advisable to have a single trommel of 16-20 MM bore size screen and reject conveyer should have blower. This will reduce the cost due to multiple trommeling. Also, to utilise the Refused Derived Fuel (‘RDF’) recovered from this process should be made free from dust. Thereafter RDF can be bundled and*

*sent to waste-to-energy plant and cement industries for further utilisation.*

*The recovered soil from the bio-mining/bio-remediation process can be used in filling the dead mines so as afforestation in the area can take place. Secondly, it can be used by National Highway Authorities/ State Road construction agencies and local bodies in sub-base filling.*

*Local bodies can install number of trommels at bio-remediation site based on availability of land and with time they can increase the number so as to complete the process as soon as possible.*

*Once the bio-mining and bio-remediation process starts, dumping of fresh garbage should be stopped at the legacy waste dumpsites, local bodies may identify a separate piece of land to process the fresh garbage through various processes mentioned in Municipal Solid Waste Management Rules, 2016 and guidelines issued by the CPCB.”*

- 
11. In-Charge, Member Secretary, CPCB has similar view. Chief Secretary, Delhi suggests that a functional model may be preferred to any other option which has not been experienced on the ground.
  12. We find merit in the model followed by Indore Municipal Corporation, the views of Member Secretary, CPCB and the Chief Secretary, Delhi. This opinion is also in consonance with the SWM Rules as well as the CPCB Guideline on Legacy Waste<sup>1</sup> and recent orders of this Tribunal. A conjoint reading of Rule 15 (zj), Rule 15(zk) and Clause J of Schedule I of the SWM Rules leaves room for capping of old dump sites, only in cases where there is *“absolute absence of potential of bio-mining and*

<sup>1</sup> Guidelines for Disposal of Legacy Waste (Old Municipal Solid Waste), Central Pollution Control Board, February 2019

*bio-remediation*" and not in cases of present nature where bio-mining and bio-remediation is possible. In cases of present nature, both *ex-situ* and *in-situ* bio-mining options can be exercised according to Indore Municipal Corporation, which is not only environmentally safe but cost effective. Though plea for capping legacy waste dumpsites is being raised frequently as a convenient mode, there may be hardly any situation when bio-remediation is not possible. The option of capping of legacy wastes, which has huge environmental and health consequences, in practical terms is no option at all, except for inert waste, which again is to be disposed in a scientific secured landfill. According to Indore Municipal Corporation, bio-mining as a treatment option is environmentally safe and does not require recurrent costs on account of leachate treatment in Effluent Treatment Plant (ETP). Furthermore, only peripheral leachate can be taken to the ETP and leachate percolating underneath the dumpsite contaminates ground water and water in subterranean space. Bio-mining as a treatment option in comparison to engineering capping of legacy wastes, is not only environmentally safe and holistic but also meets the yardstick of fiscal prudence and propriety.

13. Vide order dated 02.07.2019 in O.A. No. 113/2019, *Amit M. Panchal, Advocate vs. State of Gujarat*, the issue considered was of legacy waste in Ahmedabad at *Pirana* landfill site having more than 95 lakh metric tonnes on 84 acres of land with three

75 feet high mountains of waste. Having considered the information of dealing with the legacy waste at Indore, where the quantum of garbage was about 15 lakh metric tonne, it was assessed that the tentative cost of clearing the garbage at *Pirana* would be Rs. 75 Crores. At Indore, 15 lakh metric tonne garbage was reportedly cleared at the cost of Rs. 10 crores.

14. The above model was directed to be followed and a Committee was formed under Chief Secretary, Gujarat to ensure clearance of dump sites in six months and amount of Rs. 75 Crore was directed to be transferred to an ESCROW account<sup>2</sup>.

15. Again, vide order dated 10.07.2019 in O.A. No. 514/2018, *Vivek Kamboj & Anr. vs. Union of India & Ors.*, the Tribunal dealt with the issue of legacy waste at Bandhwari, Gurugram where the waste was estimated to be 25 lakh metric tonne. The Tribunal assessed the cost of its handling on above pattern at Rs. 20 Crores and issued directions for making available such amount in an ESCROW account. The Tribunal also constituted a Committee headed by the Chief Secretary, Haryana with other expert members and fixed the timelines for executing the work.<sup>3</sup>

16. Following the said pattern, the estimated cost to clear the above three dump sites at Delhi may be approx. Rs. 250 Crores as follow:

<sup>2</sup> Para 14 in O.A 113/2019, order dated 02.07.2019

<sup>3</sup> Para 17 & 18 in O.A 514/2018, order dated 10.07.2019

- i. EDMC Rs. 125 Crores
- ii. North MCD Rs. 75 Crores
- iii. SDMC Rs. 50 Crores

The cost of land involved and recovered may be thousands of crores.

17. The above amount of Rs. 250 Crores be transferred to three separate ESCROW accounts wherein contributions will be as follows:

i.	EDMC	i. NCT Delhi : Rs. 65 Crore ii. EDMC : Rs. 40 Crore iii. NDMC* : Rs. 10 Crore iv. DCB** : Rs. 10 Crore
ii.	North MCD	i. NCT Delhi : Rs. 35 Crore ii. North MCD : Rs. 30 Crore iii. NDMC : Rs. 05 Crore iv. DCB : Rs. 05 Crore
iii.	SDMC	i. NCT Delhi : Rs. 25 Crore ii. SDMC : Rs. 15 Crore iii. NDMC : Rs. 05 Crore iv. DCB : Rs. 05 Crore

\*NDMC- New Delhi Municipal Corporation  
\*\*DCB- Delhi Cantonment Board

18. The amount of contribution that NDMC and DCB is required to pay may not be proportionate to their respective garbage generation, but having regard to the practical considerations, we are requiring the above contribution on suggestion of the Chief Secretary, subject to dispute, if any being separately settled. The amount may be contributed positively without one month.

19. We direct constitution of the following Committee to deal with the matter:

- |       |   |   |          |
|-------|---|---|----------|
| i.    | Chief Secretary, Delhi                          | - | Chairman |
| ii.   | Finance Secretary, Delhi                        | - | Member   |
| iii.  | Secretary, Urban Development, Delhi<br>Convener | - | Member   |
| iv.   | Commissioner, EDMC                              | - | Member   |
| v.    | Commissioner, SDMC                              | - | Member   |
| vi.   | Commissioner, North MCD                         | - | Member   |
| vii.  | Chairman, NDMC                                  | - | Member   |
| viii. | CEO, Delhi Cantonment Board                     | - | Member   |
| ix.   | Member Secretary, CPCB                          | - | Member   |
| x.    | Chairman, DPCC                                  | - | Member   |

20. The Committee may co-opt any other technical persons/agencies. After removing legacy waste from the entire or part of the land, the Committee may consider using part of the recovered land for Integrated Waste Processing and Treatment Facility. At the periphery a bio-diversity park can be developed to improve the air quality and ambience. The Committee may have the Commissioner, Municipal Corporation, Indore or his nominee as a special invitee. The Committee may meet preferably within two weeks and after taking stock of the situation, plan to start further action. The work may actually commence from 01.10.2019 in view of ensuing monsoon.

21. The work already awarded may be taken into account and if necessary, reviewed. Having regard to urgency of the situation, if Indore model is to be adopted, wholly or in part, the need for tender process can be dispensed with if the work is to be done departmentally, as already directed in the cases of Ahmedabad and Gurugram.
22. The legacy waste dumpsites may be cleared within one year but substantial progress must be made and demonstrated within six months. If satisfactory progress is not made, the amount of the ESCROW account may be directed to be forfeited. The ESCROW account will be operated by the Chief Secretary, Delhi. The direction for operation of ESCROW account by Chief Secretary of the concerned state will apply in the case of Ahmedabad and Gurugram also, in modification of the earlier orders.
23. The cost may be recovered as per rules by the Corporations concerned, from the contributors of garbage by preparing and notifying an appropriate plan, if necessary and not done earlier.
24. The constitution of the Committee is to give effect to the statutory mandate under the SWM Rules. Under Rule 14 (f) of the SWM Rules, the Central Pollution Control Board is bound to monitor through State Pollution Control Boards or Pollution Control Committees the implementation of these rules by local bodies. And the State PCBs/PCCs carry upon themselves the

duty to monitor environmental standards and adherence to conditions as specified under the Schedule I and Schedule II, of the SWM Rules, for waste processing and disposal sites.<sup>4</sup> They additionally are required to prepare and submit the consolidated Annual Report to the Central Pollution Control Board and Ministry of Urban Development on the implementation of these rules and action taken against non-complying local body by the 31<sup>st</sup> day of July of each year.<sup>5</sup> Rule 15 (w), (zi) and (zj) of the SWM Rules make local bodies responsible to deal with the matter. Under Rule 11 Urban Development Department of the State is to take necessary action. Article 243W read with Twelfth Schedule to the Constitution make local bodies responsible on the subject.

25. While the above order takes care of the matter listed today, it appears to be necessary that for protection of environment and public health, other such legacy waste dumpsites in the country are dealt with on the same pattern. This aspect has been gone into by the Tribunal in *O.A. No. 606/2018 Compliance of Municipal Solid Waste Management Rules, 2016, inter-alia* by order dated 16.01.2019 whereby Chief Secretaries of all the States/UTs were required to be present in person to deal with the issue of solid waste management and other concerned issues. Orders have been passed on different dates for all the States/UTs but since this order expressly deals with

<sup>4</sup> Rule 16 (1)(b) of the Solid Waste Management Rules, 2016

<sup>5</sup> Rule 23 (3) of the Solid Waste Management Rules, 2016

the issue of dumpsites and a pattern has now been evolved by way of guidelines issued by the CPCB in February 2019, referred to above, and Indore model, or other model for bio-mining/bio-remediation, is found to be suitable to be followed for other big dumps, the same may be followed which may be monitored by Chief Secretaries of concerned states. As per Annual Report of the CPCB (2016-2017)<sup>6</sup> following information is available with regard to the dumpsites in each state:

Sr. No	States	Solid Wastes Dumpsites
		Total No. Of existing dumpsites
1.	Andaman Nicobar	1
2.	Andhra Pradesh*	
3.	Arunachal Pradesh	2
4.	Assam	94
5.	Bihar	Data not available
6.	Chandigarh	1
7.	Chhattisgarh	75
8.	Daman and Diu*	-
9.	Delhi*	-
10.	Goa	3
11.	Gujarat	170
12.	Haryana	60
13.	Himachal Pradesh	50
14.	Jharkhand*	-
15.	Jammu & Kashmir*	-
16.	Karnataka	207

<sup>6</sup> Consolidated Annual Report (For the Year 2016-2017) on Implementation of Solid Waste Management Rules, 2016, CPCB, April 2018

17.	Kerala*	-
18.	Nagaland	11
19.	Lakshadweep*	-
20.	Madhya Pradesh	381
21.	Maharashtra	271
22.	Manipur*	-
23.	Mizoram	01
24.	Meghalaya	6
25.	Odisha	2
26.	Punjab	160
27.	Pondicherry	3
28.	Rajasthan*	-
29.	Sikkim	2
30.	Tamil Nadu	499
31.	Telangana*	-
32.	Tripura	17
33.	Uttarakhand	2
34.	Uttar Pradesh*	-
35.	West Bengal	102
	<b>Total</b>	<b>2120</b>

\*INR: Information Not Received

26. Particular information is available in public domain with regard to the following dumpsites:

Urban Agglomerations (cities with more than 10 lakh population as per census 2011)	States	Sr. no	Landfill/dump site
1. Mumbai	Maharashtra	(1)	Deonar
		(2)	Kanjurgmarg
2. Delhi	Delhi (UT)	(3)	Bhalswa
		(4)	Okhla
		(5)	Ghazipur
3. Kolkata	West Bengal	(6)	Dhapa
4. Chennai	Tamil Nadu	(7)	Kodungaiyur
5. Bangalore	Karnataka	(8)	Mavallipura

		(9)	Bellahalli
6. Hyderabad	Telangana	(10)	Jawahar Nagar
7. Ahmedabad	Gujarat	(11)	Pirana
8. Pune	Maharashtra	(12)	UruliDevachi
		(13)	Phursungi
9. Surat	Gujarat	(14)	Khajod
10. Kanpur	Uttar Pradesh	(15)	Panki
11. Lucknow	Uttar Pradesh	(16)	Shivri
		(17)	Ghaila Village
12. Nagpur	Maharashtra	(18)	Bhandewadi
		(19)	Kalmeshwar
13. Ghaziabad	Uttar Pradesh	(20)	Pratap Vihar
14. Indore			-
15. Coimbatore	Tamil Nadu	(21)	Vellalore
16. Kochi	Kerala	(22)	Kalamassery
17. Patna	Bihar	(23)	Ram ChakBairiya
18. Kozhikode	Kerala	(24)	Njeliyanparamba
19. Bhopal	Madhya Pradesh	(25)	Bhanpur
		(26)	AdampurChhawani
20. Thrissur	Kerala	(27)	Laloor
21. Vadodara	Gujarat	(28)	Jambuva
22. Agra	Uttar Pradesh	(29)	Kuberpur
23. Malappuram	Kerala	(30)	Theruvushala
24. Thiruvananthapuram	Kerala	(31)	Vilappilsala
25. Kannur	Kerala	(32)	Chelora
26. Nashik	Madhya Pradesh	(33)	KhatPrakalp
27. Vijayawada	Andhra Pradesh	(34)	Ajith Singh Nagar
28. Madurai	Tamil Nadu	(35)	Vellakal
29. Varanasi	Uttar Pradesh	(36)	Saraiyyabasti
30. Meerut	Uttar Pradesh	(37)	Ganwri Village
31. Rajkot	Gujarat	(38)	Nakrawadi
32. Jamshedpur	Jharkhand	(39)	Bara
33. Jabalpur	Madhya Pradesh	(40)	Ranital
		(41)	Kathonda
34. Srinagar	Jammu and Kashmir	(42)	Saidpora Achan
35. Asansol	West Bengal	(43)	Kalipahadi
		(44)	Samdihi
36. Allahabad	Uttar Pradesh	(45)	Baswar

37. Dhanbad	Jharkhand	(46)	Telipada
		(47)	Matkudiya
38. Aurangabad	Maharashtra	(48)	Madki Naregaon Village
39. Amritsar	Punjab	(49)	Bhagtanwala
40. Jodhpur	Rajasthan	(50)	Keru
41. Ranchi	Jharkhand	(51)	Jhiri Village
42. Raipur	Chhattisgarh	(52)	Sarona
43. Gwalior	Madhya Pradesh	(53)	Site in Gwalior-Shivpuri Road
44. Kollam	Kerala	(54)	Kureepuza
45. Durg and Bhilai Nagar	Chhattisgarh	(55)	Jamul
46. Chandigarh	Chandigarh (UT)	(56)	Dadu Majra
47. Tiruchirapalli	Tamil Nadu	(57)	Ariyamangalam

27. CPCB may compile latest data on the subject with the assistance of State PCBs/PCCs and Secretaries, Urban Development of all the States/UTs within one month from today and place the information of such dumpsites on its website.

28. The Chief Secretaries may ensure allocation of funds for processing of legacy waste and its disposal and in their respective next reports, give the progress relating to management of all the legacy waste dumpsites. Remediation work on all other dumpsites may commence from 01.11.2019 and completed preferably within six months and in no case beyond one year. Substantial progress be made within six months. We are conscious that the SWM Rules provide for a maximum period of upto five years for the purpose, however there is no reason why the same should not happen earlier, in

view of serious implications on the environment and public health<sup>7</sup>.

29. As per the data submitted by Ministry of Housing and Urban Affairs (MoHUA) in PMO report of December, 2017, a total of 1.45 lakh tonnes of municipal solid waste is generated per day in India. Out of this 1.22 lakh tonnes of waste is landfilled per day.<sup>8</sup> Comments in public domain with regard to certain dump sites in the country are as follows:

- A. Malkaram Lake was so highly polluted by leachate seeping from the legacy dump at Jawahar Nagar dump yard that the water turned black and the plant life in the lake was near-dead. During rains, the situation worsens as the overflowing lake pours its pollution into other water bodies in its network, including Dammaiguda Cheervu and Pedda Cheruvu.<sup>9</sup>
- B. Though known as Brahmapuram waste management plant, it has only been acting as a large garbage dump

<sup>7</sup> (a) *What a Waste 2.0, Global Snapshot of Solid Waste Management to 2050*, World Bank Group, ISBN (paper): 978-1-4648-1329-0, 2018 International Bank for Reconstruction and Development / The World Bank, <http://datatopics.worldbank.org/what-a-waste/>. The report states- When waste is burned, the resulting toxins and particulate matter in the air can cause respiratory and neurological diseases, among others (Thompson 2014). Piles of waste produce toxic liquid runoff called leachate, which can drain into rivers, groundwater, and soil. Organic waste entering waterways reduces the amount of oxygen available and promotes the growth of harmful organisms (Bhada-Tata and Hoornweg 2016). Marine pollution is also increasing as a result of mismanaged solid waste on land, poor disposal practices by sea vessels, and runoff from sewage and polluted streams.

(b) <https://www.epw.in/engage/article/institutional-framework-implementing-solid-waste-management-india-macro-analysis> Several studies have been published that link asthma, heart attack, and emphysema to burning garbage. Human faecal matter is also frequently found in municipal waste—this, along with unmanaged decomposed garbage, attracts other rodents, that further lead to a spread of diseases such as dengue and malaria. Leachate from rotten garbage contains heavy metals and toxic liquid; with such emissions ending up either absorbed into the soil or flowing into water bodies today (Awasthi 2013), the entire food chain can be affected when this contaminated water is utilised for agriculture, human consumption and animal consumption.

<sup>8</sup> <https://www.cprindia.org/sites/default/files/events/Rethinking%20waste%20valorization%20in%20fast%20growing%20middle%20income%20cities%20-%20Naveen%20Singh%2C%20MoHUA.pdf>

<sup>9</sup> Dated 10.07.2018, <https://www.thehindu.com/news/cities/Hyderabad/jawahar-nagar-dump-yard-capping-by-april/article24374885.ece>

for many years. The garbage heaps spread across 16 acres of land have been posing a threat to people with recurrent fire outbreaks.<sup>10</sup>

C. Villagers staged protest to prevent trucks laden with garbage from reaching the quarry pit at Bellahalli.<sup>11</sup> A private plot of land in Ranka Colony off Bannerghatta Road has emerged as a waste dumpyard causing much inconvenience to local residents. Residents fear there is a disaster waiting to happen.<sup>12</sup>

D. It is not just the residents of Uruli Devachi and Phursungi (the dumping sites in Pune), who are troubled with flies, but also residents of Loni Kalbhor. During monsoon, the number of flies increases several folds, and the residents are facing several mosquito-borne ailments, like dengue and chikungunya.<sup>13</sup>

E. Fumes from burning solid waste at the Dhapa, Kolkata, is choking the residents.<sup>14</sup> The smoke emitted from Dhapa is responsible for the unusual spike in air pollution recorded at the Victoria Memorial Hall station more than 10 km away.<sup>15</sup>

<sup>10</sup>Dated 02.07.2019, <https://www.thenewsminute.com/article/kochi-corp-biomine-legacy-waste-brahmapuram-sell-bio-residue-compost-104716>

<sup>11</sup>Dated 24.06.2019, <https://www.thehindu.com/news/cities/bangalore/bellahalli-protest-called-off-dumping-resumes/article28119751.ece>

<sup>12</sup>Dated 17.11.2018, <https://www.thehindu.com/news/cities/bangalore/private-plot-off-bannerghatta-road-turns-into-dumpyard/article25527744.ece>

<sup>13</sup>Dated 23.07.2018, <https://www.hindustantimes.com/pune-news/garbage-dumpyard-pune-residents-to-agitate-on-august-2-to-end-27-year-ordeal-with-city-waste/story-5JqcdXjFvavGOPvOMoPY6O.html>

<sup>14</sup>Dated 18.01.2019, <https://www.ndtv.com/kolkata-news/kolkata-pollution-fumes-from-garbage-dump-makes-kolkata-raise-red-flag-against-pollution-1979378>

<sup>15</sup> Dated 06.01.2019, <https://timesofindia.indiatimes.com/city/kolkata/kolkata-chokes-as-dhapa-fire-rages-unchecked-for-five-years/articleshow/67402725.cms>

30. Needless to say that potential hazard of dumpsites on public health and environment is more or less on the same pattern and earliest such dumpsites are cleared, sooner it is better for public health. Such dumpsites are undoubted source of air pollution resulting in respiratory and other diseases. Most vulnerable are the infants and the senior citizens. The right to breathe fresh air being part of right to life, delay in remedying the situation is not desirable. The plea of capping is being put forward on the ground of need for urgent remedial action, ignoring that doing so will perpetuate the adverse consequences of retaining non-biodegradable and other polluting components in the garbage eventually causing continuous damage to the soil and the ground water. Biological solutions have to be preferred over engineering solutions on the subject. However action has to be taken fast. Delay which has taken place so far is on account of inaction of the concerned authorities for which there is no justification.
31. It will also be appropriate to note that the scheme of the SWM Rules is to prevent collection of waste and instead, to ensure its segregation, treatment and disposal at the earliest and as far as possible at the source itself. If it is not done, the waste continues to be accumulated which becomes a challenge for the environment and public health. In this regard particular reference may be made to Rule 15 (zi). The authorities need to evolve a holistic strategy for integrated waste management in

the municipal planning which may result in 'zero waste' going to the landfill in terms of the said rules.<sup>16</sup>

32. We may also note that *Swachh Survekshan* is being carried out every year by MoHUA. It is imperative that such Survekshan takes cognizance of and reflects the compliance of SWM Rules.

33. An interim report of the steps taken may be furnished to the Tribunal by the Chief Secretary, Delhi within three months by e-mail at [judicial-ngt@gov.in](mailto:judicial-ngt@gov.in). The CPCB may also file its action taken report before the next date. Secretary, MoHUA may also file compliance report with regard to direction in para 32 above.

34. The Chief Secretary, Delhi and the Commissioners of the Municipal Corporations may remain present in person on the next date.

35. A copy of this order be sent to CPCB, all the Chief Secretaries, the MoEF&CC and MoHUA.

List for further consideration on 19.11.2019.

Adarsh Kumar Goel, CP

S.P. Wangdi, JM

<sup>16</sup> Reference may also be made to- *Suggestive / Indicative "The National Action Plan for Municipal Solid Waste Management"*, Central Pollution Control Board, [https://cpcb.nic.in/uploads/MSW/Action\\_plan.pdf](https://cpcb.nic.in/uploads/MSW/Action_plan.pdf).

K. Ramakrishnan, JM

Dr. Nagin Nanda, EM

July 17, 2019  
Original Application No. 519/2019 with  
Original Application No. 386/2019  
DV



**ANNEXURE R-2****Request for Proposal****Selection of Bidder for**

**“Disposal of 30 Lakh MT of legacy waste by Bio-remediation  
and Bio-mining at Bhalswa Dumpsite, Delhi**



**Issued by  
MUNICIPAL CORPORATION OF DELHI**

Email: [eeslfbhalswa@gmail.com](mailto:eeslfbhalswa@gmail.com)

Telephone: **011-23226903**

Date of Issue: **03/08/2022**

Pre-Bid meeting: **16/08/2022**

Bid end date: **02/09/2022**

## DISCLAIMER

The information contained in this Request for Proposal (the “**RFP**”) document or subsequently provided to Bidder, whether verbally or in documentary or any other form by or on behalf of Municipal Corporation of Delhi (“**Authority**”), is provided to Bidder on the terms and conditions set out in this RFP and such other terms and conditions subject to which such information is provided.

This RFP is not an agreement and is neither an offer nor invitation by Authority to the prospective Bidder or any other person. The purpose of this RFP is to provide interested firms with information that may be useful to them in the formulation of their Proposals pursuant to this RFP.

Information provided in this RFP to the Bidder is on a wide range of matters, some of which depends upon interpretation of law. The information given is not an exhaustive account of statutory requirements and should not be regarded as a complete or authoritative statement of law. Authority accepts no responsibility for the accuracy or otherwise for any interpretation or opinion on the law expressed herein.

The Authority also accepts no liability of any nature whether resulting from negligence or otherwise however caused arising from reliance of any Bidder upon the statements contained in this RFP.

The Authority may in its absolute discretion, but without being under any obligation to do so, update, amend or supplement the information, assessment or assumption contained in this RFP.

The issue of this RFP does not imply that Authority is bound to select a Bidder or to appoint the Selected Bidder for the Works and Authority, reserves the right to reject all or any of the Proposals without assigning any reasons whatsoever.

The Bidder shall bear all its costs associated with or relating to the preparation and submission of its Proposal including but not limited to preparation, copying, postage, delivery fees, expenses associated with any demonstrations or presentations which may be required by Authority, or any other costs incurred in connection with or relating to its Proposal. All such costs and expenses will remain with the Bidder and Authority, shall not be liable in any manner whatsoever for the same or for any other costs or other expenses incurred by a Bidder in preparation or submission of the Proposal, regardless of the conduct or outcome of the Bidding Process.

**I. Bid Data**

<b>S. No.</b>	<b>Particulars</b>	<b>Data</b>
1.	Cost of Bid Document	INR 5,000 /-
2.	EMD	INR 2.65 Crores
3.	Pre-bid meeting date and time	16.08.2022 at 03:00 PM_in the Conference Hall, 9 <sup>th</sup> Floor, E-1 Block, Dr. S.P.M. Civic Centre, JLN Marg, New Delhi –110002
4.	Key dates	Authorities response to queries : 24/08/2022 Bid Start date: 25/08/2022 at 11:00 AM Bid End date: 02/09/2022 at 03:00 PM Technical Bid Opening: 02/09/2022 at 03:05 PM Financial Bid Opening: Will be decided later
5.	Performance Bank Guarantee	The PBG shall be 3% of the Contract Value and it shall be valid till the expiry of 03 months after the project completion.
6.	Bid Validity Period	180 Days from the due date of Bidding
7.	Eligible Bidder for Bidding	Individual Bidder/Consortium/JV (Maximum 3 members)
8.	Method of Bid Submission	Online Submission - Technical & Financial Bid
9.	Total project completion period	18 months from date of signing of agreement including mobilization period.
10.	Total Waste to be removed	30 Lakhs MT*

*\* Note: The quantity of biomining of legacy waste can be further increased up to 50% i.e., 15 lakh MT depending upon the performance of contractor and availability of funds.*

**II.** All the correspondence should be in written, the written correspondence may be sent through mail, fax or letter. All the communication and the bid submission should be addressed to the undersigned on the address below:

To,  
Executive Engineer (SLF)Bhalswa  
Municipal Corporation of Delhi  
Room Number 101, 1<sup>st</sup> Floor Nigam Bhawan  
Old Hindu College, Kashmere Gate,  
Delhi-110006  
Email ID- eslbhalswa@gmail.com

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## 1 Introduction

### 1.1 Background

The Bhalswa landfill was set up in 1994 prior to the notification of MSW Rules, 2000. Since the landfill came into existence prior to the notification of Solid Waste Management Rules, the same was set up without adhering to any norms that could be made applicable to the landfill site. The Municipal Corporation of Delhi has continued to use this landfill site due to lack of alternative site. At present, approx. 2500 TPD of Municipal Solid Waste (MSW) is being dumped at Bhalswa dumpsite. The open dumping at the Bhalswa dumpsite is causing serious concerns for the ecosystem through Air, Water and Land pollution. There are strict directions from Hon'ble National Green Tribunal (NGT) to carry out bio-remediation and bio-mining activities and clear the area asap.

The Municipal Corporation of Delhi (herein after referred to as **“the Authority”** in this Bid Document) is seeking proposals from eligible Bidders to primarily undertake the work for disposal of Legacy Waste through Bio-mining process for land reclamation, resource recovery and suitable disposal of residual inert from the Bhalswa dumpsite. The contract shall be awarded to the successful bidder (herein after referred to as **“the Bidder”** in this Bid Document) for a period of 18 months reckoned from the date of signing of contract agreement. The scope of work can be broadly described as: *“Bio-mining of 30 Lakhs Tons Legacy waste and suitable disposal of processed and segregated material in line with SWM Rules 2016, CPCB guidelines 2019, MoHUA advisory 2020 and related directions from Hon'ble NGT”*.

### 1.2 Structure of the Bid Document

The Bid Document is structured in the following manner with sufficient information:

#### 1.3 Request for Proposal

1. Introduction
2. Instruction to Bidders
3. Preparation of Bids
4. Submission of Bids
5. Technical and Financial Bid Evaluation
6. Fraud and Corrupt Practices
7. Payment Schedule
8. Force Majeure
9. Termination
10. Dispute Resolution and Arbitration
11. Time & Extension of delay
12. Foreclosure of contract due to abandonment or reduction in scope of work
13. Recovery of Security Deposit
14. Labour laws to be complied by the bidder
15. Miscellaneous
16. Form for Bid Submission
17. Scope of Work(TORs)

## 2 Instruction to Bidder

### 2.1 Scope of Bid

The Authority invites bids for the execution of works (herein after referred to as "**the Works**") detailed in this Bid Document. The successful bidder will be expected to complete the works by the intended completion date specified in the section "*Scope of Work*" of this RFP document.

### 2.2 Checklist of documents as Pre-qualification Criteria for Eligible Bidder

S. No.	Criteria	Document required
1.	The Bidder should be a firm incorporated in India under the Indian Companies Act 1956/2013 or a company incorporated under equivalent law in India or abroad and operating from at least last five (05) complete Financial Years	Certificate of Incorporation in case of company along with Articles of Association and Memorandum of Association
2.	In case of partnership firm	The bidder needs to submit copy of Registered Deed of Partnership
3.	In case of sole proprietorship	Bidder needs to submit Certificate of Enlistment
4.	In case of Consortium/JV	A. A formal letter of intent to enter into an agreement should be produced B. In case of Consortium/JV, a Consortium/JV agreement should be produced (Form 4) C. Members of the Consortium/JV should be incorporated in India and operating for at least last five complete Financial Years. The Lead member should have a stake of at least 51% and will be held responsible in all respect for execution of the mentioned work
5.	Parent company/subsidiary guarantee	Every bidding entity, whether Indian National or Foreign companies (i.e. 100% wholly owned subsidiary incorporated in India in accordance with India Companies Act, 2013) that shall participate in the RFP have to submit the Parent company/subsidiary guarantee as per Form-14 & 15.  However, in case of foreign companies, the bid documents including registration, certificate of incorporation, eligibility documents, experience letters, etc. related to overseas and/or scripted in language other than English, need to be translated in to English Language. Further, all the documents need to be legalized / vetted / authenticated by Indian embassy of that particular country.

6.	Power of Attorney for mentioning authorized signatories	A notarized Power of Attorney issued on Non-Judicial Paper (Form 3);  OR A company Board Resolution mentioning the names of the authorized signatories  <b>In case of Consortium/JV all the members should submit a Power of attorney mentioning the Lead member as the authorized signatory for this tender.</b>
7.	Should have handled, during preceding Seven (7) financial years prior to the due date of this bid submission, following works:  a. Having completed overall bio-mining/bio-remediation of at least 5 Lakhs Tons of Legacy Waste;  AND  b. Having work order of at least one project of dumpsite bio-mining / bio-remediation, involving 3 Lakhs MT of Waste Quantity;	Bidders Kindly Note: A. Bidders need to submit Credential Certificates in support of the Technical Experience. It may include a “Certificate of Successful Completion” for completed projects and/or “Satisfactory Working Certificate” for ongoing work to evaluate the working capacity and quality of the bidder. B. Credential Certificates issued by the Executive Engineer or equivalent or competent authority of a State/Central Government, State Central Government undertaking, Statutory/ Autonomous bodies constituted by the Central/State stature, shall be considered for evaluation C. Bids without requisite Credentials Certificates shall not be considered for evaluation D. Bidder has to submit the Credentials of only those projects, in which he had worked or is engaged (in case of ongoing projects) as primary or key-contractor. Any certificate submitted by the Bidder, working as sub-contractor, shall not be considered for evaluation. E. If the projects have been executed as Consortium/JV then proper legal documents should be submitted mentioning the bidder was a partner of the venture and not a sub-bidder.  <b>In case of Consortium, all the members in combined or any member of the Consortium/JV should meet this criterion.</b>
8.	The Bidder should have an Average Annual Turnover of INR 85 Crores in last 3 financial years (FY 2018-19, FY 2019-20 and FY 2020-21)	Copies of Balance Sheets and Profit & Loss Statements endorsed by the Statutory Auditor of the bidder for the last 3 financial years  <b>In case of Consortium, all the members in combined or any member of the Consortium/JV should meet this criterion.</b>
9.	The bidder should have a Net Worth of not less than INR 17 Crores in the preceding financial year (FY 2021-22)	Copy of the Certificate issued from a certified Chartered Accountant, not older than six (6) months from the date of submission of this RFP document.  <b>In case of Consortium, all the members in combined or any member of the Consortium/JV should meet this criterion.</b>

10.	The bidder in case of single entity or each member in case of JV/ Consortium, should not be blacklisted/ debarred/ terminated of contract by any Government/ Government Board/ Corporation Company/ Statutory Board/ PSU company/ Non- Government/ Government of anysovereign countries/ Private agenciesand Funding agencies in the last 3 years.	An undertaking on Non-Judicial Stamp Paper stating the same, dated on or after the 'RFP Download Start Date (Online)', must be submitted, stating the Bidder is Not Blacklisted, debarred or terminated due to unsatisfactory performance or Bankruptcy.  <b>In case of Consortium/JV all members should submit the undertaking.</b>
11.	Valid Scanned Copies of the statutory documents	A. Trade License/Certificate of Enlistment, B. PAN Card, C. Professional Tax Registration Certificate and D. Goods and Service Tax (GST) registration certificate mentioning the 15-digit Goods and Service Tax Payer Identification Number underthe GST Act 2017 E. Income Tax Return Certificate for the Financial Years FY 2018-19, FY 2019-20 and FY 2020-21  <b>Bidder should note:</b> In Case any document is not required in any particular state/country the bidder should provide an undertaking on its company letterhead duly signed by the authorized signatories mentioning it is not applicable in that particular state for its business.  <b>In case of Consortium/JV all members should submit the required documents.</b>
12.	The bidder should have a Registered Office in India	Documentary Proof of having a registered office in India.  <b>In case of Consortium/JV the Lead membershould submit Documentary Proof of having a registered office in India.</b>
13.	Covering Letter as per format	Duly signed Form 1.  <b>In case of Consortium/JV the Lead member should submit on their letterhead.</b>
<b>Bidder should note:</b> In Case any document is not required in any particular state, the bidder should provide an undertaking on its company letterhead duly signed by the authorized signatories mentioning it is not applicable in that particular state for its business.		

### 2.3 Other Criteria

1. Consortium/JV is allowed as per the rules and regulations of Government of India, subject to a maximum of 3 members. A Consortium/JV bid will be considered in the name of the lead partner, registered agreement (named as Consortium/JV Agreement as per Form 4) signed by all the members should be furnished along with the bid
2. All members of the Consortium/JV should have joint and several liabilities for execution of the project. The Consortium/JV should share copy of the work sharing bipartite/ tripartite (depending upon the number of Consortium/JV members) agreement, clearly specifying work share of each Consortium/JV member, along with the technical bid, dated on or after the RFP download start date
3. It should be stated in the Consortium/JV Agreement the name of the Lead member. Lead member should be having more than **51% equity stake** in the Consortium/JV and will be responsible on behalf of the Consortium/JV in all matters related to the project. Other members should be having at least **10% equity stake** in the Consortium/JV. The percentage stake of other members should also be stated in the Consortium/JV agreement.
4. In Case of any failures the Lead member will be responsible to compensate the liquidated damages and penalties to Authority in addition to all matters related to the project. The Lead Member of the Consortium/JV must be registered and/or incorporated under appropriate laws of India
5. The Consortium/JV Agreement must clearly spell out the identity of the lead member, the proportion of financial involvement of the respective members and must state unequivocally that an action by the lead member will bind all the other members, jointly and severally, irrespective of their respective financial involvements in the Consortium/JV. An attested true copy of a legally binding Consortium/JV Agreement must be submitted along with the technical bid
6. It should be clearly mentioned in the Consortium/JV agreement that if any Consortium/JV gets selected as the successful bidder then none of the members can exit the Consortium/JV or get replaced till the project is completed. Any deviation or violation on part of the successful Consortium/JV will cause it to forfeit the Performance Security Deposit.
7. In case any change in the membership of the Consortium/JV is required to be made by the members of the Consortium/JV, the same shall be done with the prior consent of Authority subject to the conditions as may be stipulated by the min this regard.
8. The Bidder or any member of the Consortium/JV should not be blacklisted/ debarred/ terminated of contract by any Government/ Government Board/ Corporation Company/ Statutory Board/ PSU company/ Non-Government/ Government of any sovereign countries/ Private agencies and Funding agencies in the last 3 years. An undertaking towards the same must be submitted by all members of the Consortium/JV dated on or after the RFP download start date.
9. The Bidder should have an Average Annual Turnover of INR 85 Crores Only in the last 3 financial years (FY 2018-19, FY 2019-20 and FY 2020-21). Balance Sheets and Profit & Loss Statements for the 3 Financial Years, as mentioned above, must be submitted. Also, a certificate from the auditor must be submitted clearly mentioning the annual turnover for the 3 Financial Years as mentioned above (Form 5). In case of a Consortium/JV, all members of the Consortium/Joint Venture, are allowed to jointly fulfill this criterion.
10. The Bidder should have a Net Worth of not less than INR 17 Crores in the preceding financial year (FY 2021-22) (Form 5). In case of a Consortium/JV, all members of the Consortium/Joint Venture, are allowed to jointly fulfill this criterion.

11. The Bidder or any member of the Consortium/JV (in case of Consortium/JV) should have the necessary credentials as mentioned in the eligibility criteria (even for technical evaluation).
12. Bidder or Bidder's Parent Company or Subsidiaries must satisfy the qualification criteria described below:  

“A parent company is company that owns 100% of the outstanding voting stock in another company (second company) and controls management and operation of the second company by influencing or electing its board of directors; the second company being deemed a subsidiary of the parent company”. Under the definition of a ‘parent company’, a bidder that is a subsidiary can have only one parent company. ‘Bidders’ using the contractual experience of the Parent Company or Subsidiaries must satisfy the criteria stated below for the Parent Company or Subsidiary. A failure to meet this criterion shall result in rejection of the bid. A failure to furnish the Parent Company Guarantee (Form 14) or the Subsidiary Company Guarantee(s) (Form 15) as appropriate, shall result in the rejection of the tender.
13. Copies of the Work Order/ Agreement/ Contract Copy and Work Completion Certificates between the participating bidder and the client, as mentioned in the Section 5.1, must be submitted to fulfill the eligibility criterion.
14. The Bidder or in case of JV, any of its JV members should have their well-established office within Delhi-NCR. However, if the bidder/JV is not Delhi-NCR based and they happen to succeed in the bid, then they should open such office within 2 months of the receipt of the LOA/ work order.

## 2.4 Technical Capacity

For demonstrating technical capacity (“the **technical capacity**”), the bidder has to comply with **all** of the following conditions:

- i. Should have handled, during preceding Seven (7) financial years prior to the due date of this bid submission, following works:
  - a. Having completed overall bio-mining/bio-remediation of at least 5 Lakhs Tons of Legacy Waste;
  - AND
  - b. Having work order of at least one project of dumpsite bio-mining / bio-remediation, involving 3 Lakhs MT of Waste Quantity.
- ii. In case an eligible project for assessing “the technical capacity” has been jointly executed by the Bidder (as part of a Consortium/JV), then the entity claiming such eligibility should satisfy both of below conditions:
  - a. Have held minimum 26% share in the project for which the experience is being claimed. The claiming entity shall produce proof of percentage shareholding in the project for which experience is being claimed.
  - b. The project for which experience is being claimed shall be qualified as “eligible project” for the technical capacity only, if the claiming entity have carried out relevant work or delivered similar services, which satisfies the requirement laid down in pre-qualification criteria. In support of this, the bidder needs to submit the suitable documents in proof of relevant workdone or similar services delivered, such as JV agreement, etc.

- iii. The eligible projects claiming “the Technical Capacity” should have been awarded by any Local Body/ any Government / Semi-Government Organizations / Public Sector Undertakings in India with direct contract with them. For completed projects, completion certificate from the ULB, signed by executive engineer or equivalent or authorized signatory shall be submitted along with the bid. For ongoing projects, the payment certificate or running bills (with mentioned of quantity), duly certified by an official not below the grade of executive engineer/finance officer or equivalent, should be furnished.

## 2.5 Financial Capacity

For demonstrating the financial capacity (“the **Financial Capacity**”), the bidder has to comply with each of the following conditions:

- i. Minimum average turnover of INR 85 Cr. (INR Eighty Five Crores Only) in the preceding 3 financial years from the due date of submission of this bid;
- ii. Should have a Net Worth of at least INR 17 Cr. (INR Seventeen Cores Only) in the preceding financial year (FY 2021-22).

For the purposes defining the Net Worth, the net worth (the “**Net Worth**”) shall mean the aggregate value of the paid-up share capital and all reserves created out of the profits and securities premium account, after deducting the aggregate value of the accumulated losses, deferred expenditure and miscellaneous expenditure not written off, as per the audited balance sheet, but does not include reserves created out of revaluation of assets, write back of depreciation and amalgamation. In case the Bidder is a trust or a society, Net Worth will mean the sum of available corpus and reserves.

## 2.6 One bid per Bidder

A Bidder is eligible to submit only one Bid for the Project in entire bidding process either individually or as a member of any one Consortium/JV. Applicant/Bidder shall not be entitled to submit another bid either individually or as a member of any other Consortium/JV, as the case may be.

## 2.7 Cost of Bidding

The Bidders shall be responsible for all the costs associated with the preparation of their Bid and their participation in the Bidding Process. The Authority will not be responsible or in any way liable for such costs, regardless of the conduct or outcome of the Bidding Process.

## 2.8 Site Visit and verification of Information

Prior to submitting the Proposal, the Bidders are advised to visit and examine the projectsite and its surroundings, obtain and ascertain for themselves all technical data, and other information necessary for preparing their Proposal (bid) including carrying out necessary technical surveys, field investigations, assets condition assessment etc. at its own cost and risk. Bidders are encouraged to submit their respective Bids after visiting the Project site/area to ascertain the ground situation, coverage, quality of assets or any other matter considered relevant by them. The Bidders shall be deemed to have full knowledge of the site conditions, whether physically inspected or not, if Bidder submits a Proposal for this project.

For the above purpose, the Bidders may approach the Authority for assistance during any site visit. The

Bidders shall be responsible for all arrangements and shall release and indemnify the Authority and /or any of its agencies/consultants/advisors from and against all liability in respect here of and shall be solely responsible for any personal injury, loss of or damage to property or any other loss, damage, costs or expenses, however caused, which, but for the exercise of such permission, would not have arisen due to this RFP.

It shall be deemed that by submitting a Bid, the Bidder has:

- i. Made a complete and careful examination of the Bidding Documents;
- ii. Received all relevant information;
- iii. Acknowledged and accepted the risk of inadequacy, error or mistake in the information provided in the Bidding Documents or furnished by the Authority and shall not be a basis for any claim for compensation, damages, extension of time of performance of its obligations, loss of profit etc. from the Authority, or a ground for termination of the Contract Agreement;
- iv. Satisfied itself about all matters, things and information necessary and required for submitting an informed Bid, execution of the Project in accordance with the Bidding Documents and performance of all of its obligations there under;

## **2.9 Pre-Bid Meeting**

The bidders or their official representatives are invited to attend a pre-bid meeting. The purpose of the meeting will be to clarify issues and to answer questions on any matter that may be raised at that stage. The date, time and address of the Pre-bid meeting shall be as specified in the bid datasheet.

Bidders requiring any clarification on the bidding documents or questions on any matter that may be raised at that stage, may send their queries in written, addressed to contact person as mentioned in the Bid Data Sheet, latest by one day before the pre-bid meeting date mentioned in the bid data sheet. The responses of the Authority will be uploaded only on the Website <https://etenders.gov.in/eprocure/app> shall not be communicated separately to the bidders.

The Authority shall endeavor to respond to the questions raised or clarifications sought by the Bidders. However, the Authority reserves the right not to respond to any question or provide any clarification, in its sole discretion, and nothing in this Clause shall be taken or read as compelling or requiring the Authority to respond to any question or to provide any clarification which will have material adverse effect on the bidding outcome.

The Authority may also on its own motion, if deemed necessary, issue interpretation and clarifications to all Bidders. All clarifications and interpretations issued by the Authority shall be deemed to be part of the Bidding Documents. Verbal clarifications and information given by Authority or its employees or representatives shall not in any way or manner be binding on the Authority.

## **2.10 Amendment in the Bidding Document**

At any time prior to the deadline for submission of proposals, the Authority may amend the RFP documents, including any contractual document, by issuing an Addendum.

Any Addendum thus issued shall be part of the RFP documents and shall be published on the website <https://etenders.gov.in/eprocure/app> Authority may communicate in writing by mail or by fax to all

short-listed Bidders to whom the RFP documents are issued.

The Authority bears no obligation for any bidder not receiving the information of the addendum issued to this RFP for any reason whatsoever.

### **2.11 Conflict of Interest**

A Bidder shall not have the conflict of interest (the “Conflict of Interest”) that affects the Bidding Process. Any Bidder found to have a Conflict of Interest shall be disqualified. In the event of disqualification, the Authority shall forfeit and appropriate the EMD or Performance Security (the 3% of Contract Value will be the value of performance security – Refer to Form -12 of the RFP), as the case may be. Without limiting the generality of the above, a Bidder shall be considered to have a ‘conflict of interest’ that affects the ‘Bidding Process’, if:

- i. Such Bidder (or any constituent thereof) and any other Bidder (or any constituent thereof) have common controlling shareholders or other ownership interest;  
OR
- ii. A constituent of such Bidder is also a constituent of another Bidder;  
OR
- iii. Such Bidder receives or has received any direct or indirect subsidy from any other Bidder, or has provided any such subsidy to any other Bidder;  
OR
- iv. Such Bidder has the same legal representative for purposes of this Bid as any other Bidder;  
OR
- v. Such Bidder has a relationship with another Bidder, directly or through common third parties, that puts them in a position to have access to each other’s information about, or to influence the Bid of either or each of the other Bidder.

A Bidder shall be liable for disqualification and forfeiture of EMD or Performance Security and termination of contract as the case may be, if a conflict of interest on part of Bidder is discovered by the Authority (i) during the Bidding Process, or (ii) subsequent to the issue of letter of award (LoA) (To be awarded within 10 days of opening of the Financial Bid) or (iii) subsequent to the execution of the Contract Agreement.

### 3 Preparation of Bids

#### 3.1 Procedure for Participation in e-Tendering

##### 3.1.1 Registration of Bidders on e-Tendering System

All the bidders must register on the website <https://etenders.gov.in/e procure/app> User- id/Bidder- id and password will be provided to the bidders on their registered e-mail id after completing the registration process. After signing-in through the user-id/Bidder-id the bidder can download the bidding document and participate in further bidding process. For more details on the e-tendering procedure the bidders may refer the information provide on the website <https://etenders.gov.in/e procure/app>.

##### 3.1.2 Digital Certificate

The bids submitted online should be signed electronically with Digital Certificate to establish the identity of the bidder submitting the bid online. For more details on the process of getting digital certificate and signing the bid document through digital certificate the bidders are advised to refer the information provided on the e-tender website.

##### 3.1.3 Key Dates

The bidders are strictly advised to follow the time schedule (Key dates) of the bid from their side for tasks and responsibilities to participate in the bid, as all the stages of each bid are locked before the start time and date and after the end time and date for the relevant stage of the bid as set by the Authority.

##### 3.1.4 Preparation and Submission of Bids

The bidders have to prepare their bid online, encrypt their bid data in the Bid forms and submit Bid of all the envelopes and documents related to the Bid required to be up loaded as per the time schedule mentioned in the key dates provided in this RFP document dafter signing of the same by the Digital Signature of their authorized representatives.

*Note:*

- i. *Bidders are requested to visit e-tendering website regularly for any clarifications and/or due date extension or corrigendum.*
- ii. *Bidder must positively complete online e-tendering procedure.*
- iii. *The Authority shall not be responsible in any way for delay/difficulties/ inaccessibility of the downloading facility from the website for any reason whatsoever.*
- iv. *In case, due date for submission & opening of tender happens to be a holiday, the due dateshall be shifted to the next working day for which no prior intimation will be given.*
- v. *The Authority reserves the right for extension of due date of opening of technical bid.*

#### 3.2 Bid Validity Period

The bids shall remain valid for a period specified in the RFP from the due date of bidding as prescribed by the Authority. The validity of the bid can be extended by mutual consent in writing.

#### 3.3 Bid Document Fees

The Bid Document shall be available for download to concerned eligible bidders immediately after

online release of the bids and up to scheduled time and date as set in the key dates. The bid document can be downloaded free of cost; however, the bidders have to pay Bid document fees, of the amount as mentioned in the bid data sheet, at the time of their online bid submission. The payment for the cost of bid document shall be made online as per the instruction provided on the website.

### **3.4 Earnest Money Deposit**

The Bidder shall furnish, as part of the Bid, an Earnest Money Deposit (EMD) of the amount as mentioned in bid data sheet of the RFP document. However, an amount of INR Rs. 20,00,000 against the mentioned EMD amount must be submitted through online portal. Remaining EMD amount of Rs. 2,45,00,000/- (Two Crores and forty Five Lakhs Only) must be submitted by the Bidder in the form of Bank Guarantee from a Scheduled Bank at the time of submission of bid. Please refer to format of Bank Guarantee for EMD as Form-12A, attached at Annexure-A. The same need to be prepared from a Scheduled Bank.

All bidders shall pay EMD as specified above and there is no provision of exemption of EMD. No interest shall be payable on the EMD. The Bidder shall bear the cost relating to providing its EMD. Any Bid not accompanied by the EMD shall be rejected by the Authority as being non-responsive Bid.

The EMD of unsuccessful Bidders will be returned within 30 days of the date of finalization of successful Bidder or signing of the contract

agreement with the successful bidder whichever is later. If the Bid is cancelled for any reason whatsoever, the EMD shall be returned to all the bidders within 30 days from the date of such cancellation. The EMD of the successful Bidder will be retained by the Authority and returned after 30 days of signing of contract agreement and furnishing the performance guarantee by the successful bidder. The successful bidder shall ensure that its EMD remains valid during such period.

The EMD will be forfeited if:

- i. Any bidder withdraws its bid during the validity period of the Bid;
- ii. The successful Bidder fails to sign contract agreement or submit performance guarantee, as the case may be.
- iii. The Authority finds out that the bidder has involved in corrupt and fraudulent practice or has given any material misrepresentation in its bid knowingly or unknowingly.
- iv. Any other reason thereof mentioned in this bid document.
- v. The Bidders fails to comply with the Bid process.

### **3.5 Language of Bid**

The bid and all related correspondence and documents shall be written in the English language. Supporting documents and printed literature furnished by the Eligible Bidder with the Proposal may be in any other language if they are accompanied by an appropriate translation into English. Supporting materials that are not translated into English shall not be considered. For the purpose of interpretation and evaluation of the Proposal, the English language translation shall prevail.

## 4 Submission of Bids

### 4.1 Online submission of Bids

The bidders must submit their respective bids online, as per the instructions provided on the tender website online submission of bids. The bidders shall submit their Bids duly completed in all respect on or before the due date of bid submission after signing of the same by the Digital Signature of their authorized representatives. The Bid submitted online by the Bidder shall be in the following part:

#### Part 1: Responsiveness and Technical Bid

#### Part 2: Price bid

### 4.2 Bid Due Date

The due date and time of the bid submission is as mentioned below:

02.09.2022 at 03:00 PM

Pre-bid conference: on 16.08.2022 at 03:00 PM in Conference Hall, 9th Floor, E-1 Block, Dr. S.P.M. Civic Centre, JLN Marg, New Delhi – 110002.

The Online Bid should be submitted on or before the due date of bid submission.

The Authority may, in its sole discretion, extend the Bid Due Date by issuing an Addendum. While extending the Bid Due Date on account of an addendum, the Authority shall have due regard for the time required by Bidders to address the amendments specified therein. In the case of significant amendments, at least 15 (fifteen) days shall be provided between the date of amendment and the Bid Due Date, and in the case of minor amendments, at least 7 (seven) days shall be provided.

Authority will publish the Addendum on the website of <http://mcdonline.nic.in> and <https://etenders.gov.in/eprocure/app>

### 4.3 Withdrawal, Substitution and Modification of Bids

Bidders can withdraw and modify their respective online submitted bid till the end of the due date of bid submission. The Bidder will not be able to modify a Bid after the due date of submission of this Bids. The bid for which withdrawal request has been received by the Authority after the due date of bidding shall be declined from the bidding process.

In the event of withdrawal of a Bid by the Bidder, after the due date of its submission, the Authority reserves the right to forfeit the EMD of the bidder at its sole discretion.

### 4.4 Bid Submission

#### 4.4.1 Technical Bid Submission

The checklist of documents to be submitted as a part of technical proposal by the responsive bidders will be as per the following:

Checklist of documents to be submitted for the **responsiveness evaluation** under Technical Bid:

1. This RFP document, with all pages signed by the Authorized Signatory.
2. Power of Attorney or Company Board Resolution establishing the Authorized Signatory.

3. Certificate of Incorporation/ Registered Partnership Deed.
4. Covering Letter (as per Form 1).
5. General Information of the Bidder (as per Form 2).
6. Credentials of the Bidder along with relevant Work Orders, Agreements and Completion/Commissioning Certificates (as per Forms 6 and 7).
7. Financial Capabilities of the Bidder (as per Form 5).
8. Bid security in the form of Bank Guarantee and Proof of online payment.
9. Undertaking on Non-Judicial Stamp Paper stating the Bidder is Not Blacklisted, Bankrupt and debarred for any unsatisfactory performance.
10. Valid Scanned copies of the following documents:
  - i. Trade License /Certificate of Enlistment.
  - ii. PAN Card.
  - iii. Professional Tax Registration Certificate.
  - iv. Goods and Service Tax (GST) registration certificate mentioning the 15-digit Goods and Service Tax Payer Identification Number under the GST Act2017.
11. Income Tax Return Certificate for the Financial Years 2018-19, 2019-20 and 2020-21
12. Others – all documents as mentioned in the table “checklist of documents as pre-qualification criteria”.
13. Plant and machinery details.

#### **4.4.2 Financial Bid Submission**

Financial bid shall be submitted as per the BOQ format given in the financial bid form (Form 13). The bidder shall have to quote rates exclusive of GST and the GST shall be reimbursed as per actuals. No other duties, taxes and levies shall be reimbursed by the authority. Further, the rates quoted should be firm for the entire contract period and no change/ escalation on any account shall be allowed.

#### **Note:**

Chapter XXI-Miscellaneous, Section 171(1) of GST Act, 2017 governs the ‘Anti Profiteering Measure’ (APM). As per the provision of this section, ‘Any reduction in rate of tax on any supply of goods or services or the benefit of input tax credit shall be passed on to the recipient by way of commensurate reduction in prices’ Accordingly, the contactor should pass on the complete benefit accruing to him on account of reduced tax rate or additional input tax credit, to Authority. Further, all the provisions of GST, Act 2017 and from time to time will be applicable to the tender.

## **5 Technical and Financial Bid Evaluation**

### **5.1 Technical Evaluation**

The Bidders need to fulfill the minimum eligibility criteria as defined in relevant clauses of this RFP to be eligible for opening of financial proposal (“**Technically qualified Bidders**”). Financial proposal for the bidders, who are not found technically qualified shall not be considered for further evaluation.

The Corporation proposes and reserves the rights to visit, one or more project sites listed by the Bidder as their experience to independently verify and satisfy itself about quality of work being performed and certificates filed as part of Bidding Documents. For this purpose, Bidders shall be responsible to organize meetings with their respective clients and taking around Corporation’s team in the Project Area.

### **5.2 Financial Bid Evaluation**

The Financial Bid of the Technically qualified bidders shall be opened. For financial evaluation, the total cost indicated / quoted in the Financial Proposal (Form-13), will be considered.

### **5.3 Selection of Bidder**

The Bidder with the lowest rate (L-1) per MT of waste shall be declared as the selected Bidder. MCD is also in process of inviting similar bids for Ghazipur and Okhla landfills. Any bidder or any member of consortium shall not be awarded work at more than one dumpsite. In case any bidder becomes L-1 in two or three cases, the work of only one dumpsite shall be awarded to the bidder as per bidder’s choice. For other remaining landfills, L-2 bidder(s) shall be offered to work at the rates of L-1 bidder. If L-2 bidder refuses to work at L-1 rates, the offer will be extended to next bidder down the line and so on. Clearly L-1 rates will apply.

### **5.4 Clarifications**

To facilitate evaluation of Proposals the Authority may, at its sole discretion, seek clarifications from any Bidder during the evaluation period. Such clarification(s) shall be provided within the time specified by the Authority for this purpose. Any request for clarification(s) and all clarification(s) shall be in writing. If a Bidder does not provide clarifications sought within the prescribed time, its Proposal shall be liable to be rejected. In case the Proposal is not rejected, the Authority may proceed to evaluate the Proposal by construing the particulars requiring clarification to the best of its understanding, and the Bidder shall be barred from subsequently questioning such interpretation of the Authority.

Bidders are advised that the evaluation of Proposals will be entirely at the discretion of the Authority. Bidders will be deemed to have understood and agreed that no explanation or justification on any aspect of the Bidding Process election will be given. Any information contained in the Proposal shall not in any way be construed as binding on the Authority, its agents, successors or assigns, but shall be binding against the Bidder if any Project is subsequently awarded to it under the Bidding Process based on such information.

The Authority reserves the right not to proceed with the Bidding Process at any time without notice and to reject any Proposal without assigning any reasons.

### **5.5 Confidentiality**

The Authority shall ensure that the rules for the bidding proceedings for the Project are applied in a non-discriminatory, transparent and objective manner. The Authority shall not provide to any

Bidder information with regard to the Project or the bidding proceedings, which may have the effect of restricting competition. Information relating to the examination, clarification, evaluation, and recommendation for the short-listed pre-qualified Bidders shall not be disclosed to any person, who is not officially concerned with the process or is not a trained professional advisor advising the Authority in relation to or matters arising out of or concerning the Bidding Process. Any effort by a Bidder to influence Authority's evaluation of Bids or award decisions will result in the rejection of the Bidder's Bid.

#### **5.6 Award of Contract**

The Authority shall notify the successful bidder by issuing a 'Letter of Acceptance' (LOA) that his bid has been accepted. The successful Bidder shall acknowledge his acceptance of the LoA issued by the Authority within 7 (seven) days as evidenced by signing and sending a copy of the LoA issued. In the event the duplicate copy of the LoA duly signed by the Authorized signatory of the Selected Bidder is not received within the stipulated date, the Authority may, unless it consents to extension of time for submission thereof, appropriate the EMD of such Bidder on account of failure of the Selected Bidder to acknowledge the LoA.

#### **5.7 Performance Security**

Prior to the signing of the contract agreement, the successful Bidder shall have to furnish Performance Security to the Authority in the form of bank guarantee ("the Performance Bank Guarantee" (PBG)) issued by a scheduled bank located in India in the format given in Form 12, for an amount equivalent to 3% of the Contract Value. The performance security of a Consortium/JV shall be in the name of the Consortium/JV. Failure of the successful bidder to comply with the requirements of this clause, shall constitute a breach of contract, cause for annulment of the award, forfeiture of the EMD, and any such other remedy the Authority may take under the contract.

#### **5.8 Signing of Contract Agreement**

The successful bidder shall have to furnish the Performance security as directed above and sign the contract agreement within 21 days of issue of LoA. The signing of contract agreement shall be reckoned as intimation to commencement of work. No separate work order shall be issued by the Authority to the Bidder for commencement of work. In the event of failure of the successful bidder to submit Performance Security and or sign the Contract Agreement, his EMD shall stand forfeited without prejudice to the right of the Authority for taking any action against the bidder.

#### **5.9 Stamp Duty, Legal Charges and Stationery Charges**

The Bidder shall pay stamp duty on the contract and legal & stationery charges for preparation of the contract agreement, as per the applicable rules. The contract agreement shall be adjudicated for payment of stamp duty by successful Bidder on contract, advance or BG as the case may be.

## 6 Fraud and Corrupt Practices

The Bidders and their respective officers, employees, agents and advisers shall observe the highest standard of ethics during the Bidding Process and subsequent to the issue of the LoA and during the subsistence of the Contract Agreement. Notwithstanding anything to the contrary contained herein, or in the LoA or the Contract Agreement, the Authority shall reject a Bid, withdraw the LoA, or terminate the Contract Agreement, as the case may be, without being liable in any manner whatsoever to the Bidder or Bidder, as the case may be, if it determines that the Bidder or Contract, as the case may be, has, directly or indirectly or through an agent, engaged in corrupt practice, fraudulent practice, coercive practice, undesirable practice or restrictive practice in the Bidding Process. In such an event, the Authority shall forfeit and appropriate the EMD or Performance Security is found by the Authority to have directly or indirectly or through an agent, engaged or indulged in any corrupt practice, fraudulent practice, coercive practice, undesirable practice or restrictive practices.

For the purposes, the following terms shall have the meaning hereinafter respectively assigned to them:

- i. Corrupt Practice means (i) the offering, giving, receiving, or soliciting, directly or indirectly, of anything of value to influence the actions of any person connected with the Bidding Process (for avoidance of doubt, offering of employment to or employing or engaging in any manner whatsoever, directly or indirectly, any official of the Authority who is or has been associated in any manner, directly or indirectly with the Bidding Process or the LoA or has dealt with matters concerning the Contract Agreement or arising there from, before or after the execution thereof, at any time prior to the expiry of one year from the date such official resigns or retires from or otherwise ceases to be in the service of the Authority, shall be deemed to constitute influencing the actions of a person connected with the Bidding Process); or (ii) engaging in any manner whatsoever, whether during the Bidding Process or after the issue of the LoA or after the execution of the Contract Agreement, as the case maybe, any person in respect of any matter relating to the Project or the LoA or the Contract Agreement, who at any time has been or is a legal, financial or technical adviser of the Authority in relation to any matter concerning the Project;
- ii. Fraudulent practice means am is representation or omission of facts or suppression of facts or disclosure of incomplete facts, in order to influence the Bidding Process;
- iii. Coercive practice means impairing or harming or threatening to impair or harm, directly or indirectly any person or property to influence any person's participation or action in the Bidding Process;
- iv. Undesirable Practice means (i) establishing contact with any person connected with or employed or engaged by the Authority with the objective of canvassing, lobbying or in any manner influencing or attempting to influence the Bidding Process; or (ii) having a Conflict of Interest; And
- v. Restrictive practice means forming a cartel or arriving at any understanding or arrangement among Bidders with the objective of restricting or manipulating a full and fair competition in the Bidding Process.

## 7 Payment Schedule

### 7.1 Payment Mechanism

Payment disbursement/milestones for delivering each part of the scope of work will be as per following mechanism:

#### A. Disposal of 30 Lakh MT of legacy waste by Bio-remediation and Bio-mining at Bhalswadumpsite, Delhi

Payment for the work shall be calculated by the Authority based on the following formula:

$$\text{Payment calculation for Work (P)} = (\text{WXR})$$

Where,

W= Arithmetic sum of weight of all material in tons, moving out from the dumpsite (i.e. RDF, Soil enricher, Recyclables, C&D waste, Inert material, etc.)

R = Rate per ton.

The Bidder shall submit to the Authority a statement (“the Running Bill”) on completion of every month, but in no case late than 7<sup>th</sup> (Seventh) day of the succeeding month or in case the 7<sup>th</sup> (Seventh) day is a holiday then on the following working day of such month. The statement should include the following details:

- i. Quantity of Work Completed (in terms of material sent out from the dumpsite) at site including photographic evidence of the same.
- ii. Certificate from the Engineer-in-Charge certifying the work done as per the work plan.
- iii. The documents furnishing the proof of disposal/ utilization (with date, quantity, other details) at the suitable location for the end product (inert, combustible, others if any). Utilization certificate of disposed material must be furnished. Please refer to the “**Scope of work, Part-A, Clause-1, "Sub Clause (xx)**”for requirement of documents.
- iv. All disposal vehicles must be GPS enabled.

*# The Bidder shall also submit quarterly report on topographical survey, stating the total quantum of the waste at the beginning, waste removed from the site and the remaining volume of the waste.*

The payments shall be released on monthly basis, subject to the compliances of all the clauses mentioned above and in the scope of work, as per following schedule:

1. An amount of 50%\* of billed value shall be paid within 15 days of the bill submission by the Contractor/agency.
2. An amount of 40% of billed value shall be paid within 15 days of submission of documentary proof/evidence, as per clause (i) to (iv) mentioned above.
3. An amount of 10% of the total billed value shall be held from the monthly bills, which shall be paid after every 3-months based on the submission of Topographic survey results and data on laboratory test results for the output (inert quality, calorific value for combustible, organic content, density) – monthly basis.

\*This amount shall not exceed the performance security submitted by the bidder at any point of time during the contract period.

4. All the payments shall be made after deduction of penalties/fine (if any), utility charges such as electricity bills, etc., or and any other deduction, as applicable.

### 7.2 Compensation for delay

In case the work is not completed within the stipulated period of completion or as per milestones mentioned in clause 7.3 below and along with all such extensions, which are granted to the Bidder for either Authority's default or Force Majeure or as decided by Authority, the compensation shall be levied on the Bidder at the rate of Rs. 20,000 /- per day of delay limited to maximum of 10% of the Contract Value.

The Authority will deduct the compensation damages from payments due to the Bidder.

If the cumulative compensation damage amount equals 10% of the Contract Value, the authority may:

- i. Terminate the contract agreement and forfeit the Performance Security
- ii. Retain the Bidder on depositing the amount equivalent to the such compensation damage of 10% of the contract amount. However, the retention of the Bidder on such ground shall not free him from his liabilities for completion of the work or any future imposition of compensation damages.

The decision of the Authority in this regard shall be final and binding upon both the parties.

### 7.3 Project Milestones

All the provisions of Penalties and Incentives shall be applicable based on quarterly milestones. Considering 18 months duration for project execution activities, the milestones shall be linked with the following %age of work completion:

#### B. Milestones for the Bio-mining work:

S.No.	Period	Target %age completion
1	Quarter 1	6%
2	Quarter 2	18%
3	Quarter 3	18%
4	Quarter 4	18%
5	Quarter 5	20%
6	Quarter 6	20%
	<b>TOTAL</b>	<b>100%</b>

*\* Above %ages are in terms of reduction in legacy waste quantities*

**Note: Bidders need to ensure the above timelines and also submit the work schedule as per the above milestones.**

### 7.4 Penalty for Non-Compliance

S. No.	Penalty Description	Penalty Amount
1	Non-compliance to SWM Rules 2016 and other Environmental Standards notified by regulatory authorities or as specified in the Contract.	Rs.20,000 /-per incidence per day, till the compliance of the failure is achieved.

2	Non-compliance of Safety Standards, use of Personal Protective Equipment, fire safety, slope stability while forming windrows (if any during pre-stabilization process) by the workers.	Rs.20,000 /- per incidence per day, till the compliance of the failure is achieved.
3	Non-compliance against disposal mechanism as prescribed in the scope of work (for inert, combustible or any other end product).	Rs.10,000 /- per incidence per day, till the compliance of the failure is achieved.
4	Non-provision of Site Facilities as per the work plan, submitted by the Bidder at the start of work and duly approved by the Authority.	Rs.10,000 /- per item per day, till the compliance of the failure is achieved
5	Non-achievement of quarterly milestones, with respect to the reduction of waste quantities as per work schedule.	3% of the missed quantities for that quarter. (Missed quantity X Rate per ton X 3%).
6	Non-function of weighment system due to Technical Problems, in case it is not rectified within 24 hrs.	Rs. 10,000 /- per incidence per day, till the compliance of the failure is achieved.
7	Tampering of records at weighbridge or submission of manipulated records or any malpractice which will affect quantity & quality of work done.	50% of the value of bills certified for three (03) preceding months from the month of incidence noticed.

# All the penalties, mentioned above, shall be in addition to the Penalties/Actions imposed by concerned authorities for non-compliances.

### 7.5 Incentives / Bonus for early completion

In the event that the Project Completion Date occurs prior to the Scheduled Completion Date, the Contractor shall be entitled to receive a payment of bonus equivalent to 0.03% (zero point zero three per cent) of the Contract Price for each day by which the Project Completion Date precedes the Scheduled Completion Date, but subject to a maximum of 3% (three per cent) of the contract price

## 8 Force Majeure

Any of the following events which is beyond the control of the party claiming to be affected thereby (“Affected Party”), and which the Affected Party has been unable to overcome or prevent despite exercise of due care and diligence, and result in Material Adverse Effect shall constitute Force Majeure Event:

- i. Earthquake, flood, inundation and Epidemic and Pandemic like situations;
- ii. Storm, tempest, hurricane, cyclone, lightning, thunder or other extreme atmospheric disturbances;
- iii. fire caused by reasons not attributable to the Bidder/Authority or any of the employees, or agents of the Bidder/ Authority.
- iv. Acts of terrorism.
- v. Strikes, labour disruptions, any other disruptions or public unrest not arising on account of acts of the Bidder/ Authority.
- vi. Action of Government agencies having material adverse effect, including but not limited to:
  - a. Acts of expropriation compulsory acquisition or take over by any Government Bidder of the processing/ landfill site facilities or any part

thereof.

- b. Any judgment or order of a court of competent jurisdiction or statutory authority in India made against the Bidder in any proceeding, which is non-collusive and duly prosecuted.
- c. any unlawful, unauthorized or without jurisdiction refusal to issue or to renew or the revocation of any applicable permits, in each case for reason other than the Bidder's breach or failure in complying with the SWM rule, 2016, O&M requirements defined in the contract, applicable laws, applicable permits, any judgment or order of any Government Bidder or of any contract by which the Bidder as the case may be is bound.
- d. Early termination of this agreement by Authority for reason of national emergency or national security.
- vii. war, hostilities (whether declared or not), invasion, act of foreign enemy, rebellion, riots, weapon conflict or military actions, civil war, ionizing radiation, contamination by radioactivity from nuclear fuel, any nuclear waste, radioactive toxic explosion, volcanic eruptions.
- viii. Strikes, work to rule actions, go slow or similar labour difficulty in the city as a whole and not specific to the work
- ix. Any resistance from the citizens or any other groups not allowing to operate the plant stipulated in the tender.
- x. Change in Law, which shall mean the occurrence or coming into force of any of the following, after the contract signing:
  - a. The enactment of any new Indian law including laws related to environment/emission/discharge standards;
  - b. The repeal, modification or re-enactment of any Applicable Law;
  - c. A change in the interpretation or application of any Indian law by a court of record.

Force Majeure shall not apply in the following circumstances and events:

- i. Un-availability, late delivery of the spares, machineries, materials consumables for the work on account of change in cost, delay in manufacture;
- ii. A delay in performance of any other Bidder or employees of the Bidder;
- iii. Non-performance of machineries resulting from wear and tear and not maintained in time.
- iv. Non-performance on account of failure to comply with any laws of India related to the work.

Neither Authority nor the Bidder shall be considered in default or in contractual breach to the extent that performance of obligations is prevented by a Force Majeure Event which arises after the

date of issue of work order.

Upon occurrence of an event considered by the Bidder to constitute Force Majeure and which may affect performance of his obligations, he shall promptly notify Authority's representative, and shall endeavor to continue to perform his obligations as far as reasonably practicable. The Bidder shall also notify Authority's representative of any proposals, including any reasonable alternative means for performance, but shall not affect such proposals, without the consent of Authority's representative.

Upon occurrence of any event considered by Authority to constitute Force Majeure, and which may affect performance of Authority's obligations, he shall promptly notify the Bidder and the Bidder's representative, and shall endeavor to continue to perform his obligations as far as reasonably practicable. Authority shall also notify the Bidder of any proposals with the objectives of completing the works and mitigating any increased costs to Authority and the Bidder.

#### **8.1 Procedure for Calling Force Majeure:**

- i. The Party claiming Force Majeure shall inform the other Party of the situation of Force Majeure as soon as reasonably practicable. The efforts made by the affected party in overcoming the effects will be conveyed to the other party with supporting data including relief from them.
- ii. The affected party shall also inform to the other party cessation of the Force Majeure or circumstances and report regarding the total relief of what so ever nature desired by the affected party.
- iii. Neither party shall then be responsible or liable for any action under the tender conditions for failure or delay in performance of the work under the contract.
- iv. The period allowed for restoration of the normal performance by the parties of such obligation shall be extended on day to day basis based on merit and mutual consent of the parties.
- v. Each party shall use reasonable efforts to mitigate the effects of any event or circumstances of Force Majeure and to cooperate to develop and implement a plan of remedial and reasonable alternative measures to remove the event of Force Majeure. The affected should take lead and exert to resume normal performance of its obligation under the tender conditions.
- vi. The Bidder shall perform his obligations under the contract as near as it is reasonably practical, also shall seek all reasonable alternative means of performance.
- vii. When the affected party is able to resume performance of its obligations under this contract, it shall promptly give the other party a written notice to that effect provided that in no event shall the suspension of performance be of greater scope and of longer duration than is necessitated by Force Majeure.
- viii. The rights and obligations of the affected party shall be suspended to the extent they are affected by the Force Majeure; ULB shall not be liable to make any payment to the Bidder for him being affected on account of Force Majeure. In this situation, the Bidder shall only be paid for the work done, since unforeseen situation should be shared by both, ULB and Bidder.

## 9 Termination

The Contract shall be deemed terminated in following conditions:

### 9.1 Default Conditions for Termination

- i. Termination on expiry of the Contract: The Agreement shall be deemed to have been automatically terminated on the expiry of the Contract period unless the Authority has exercised its option to extend the Contract in accordance with the provisions, if any, of the Contract.
- ii. Termination on account of Force Majeure: Either party shall have the right to terminate the Contract on account of Force Majeure, as set forth in Clause Eight (8).

### 9.2 Termination due to Event of Default

#### 9.2.1 Termination due to Event of Default of Bidder

The failure on the part of the successful bidder to perform any of its obligations or comply with any of the terms of this Tender shall constitute an Event of Default on the part of the successful bidder. The events of default as mentioned above may include, inter-alia, the following:

- i. the successful bidder has failed to perform any instructions or directives issued by the Authority which it deems proper and necessary to execute the scope of work under the tender;
- ii. the successful bidder has failed to remedy a failure to perform its obligations in accordance with the specifications issued by Authority, despite being served with a default notice which laid down the specific deviance on the part of the successful bidder to comply with any stipulations or standards as laid down by Authority;
- iii. the successful bidder has failed to conform with any of the specifications as set out in the tender or has failed to adhere to any amended direction, modification or clarification as issued by Authority and which Authority deems proper and necessary for the execution of the scope of work under this tender;
- iv. there is a proceeding for bankruptcy, insolvency, winding up or there is an appointment of receiver, liquidator, assignee, or similar official against or in relation to the successful bidder;
- v. the successful bidder or its team has failed to comply with or is in breach or contravention of any applicable laws;
- vi. the successful bidder has failed to comply with any terms and conditions of this tender;
- vii. misrepresentation of facts at any point of time.

In the event of any default by the successful bidder as stated above, Authority will issue a Notice to the bidder in writing setting out specific defaults / deviances / omissions. The successful bidder will need to remedy the default/ deviances / omissions committed within thirty (30) days of the receipt of the notice to the satisfaction of Authority. In case, the successful bidder fails to remedy the default to the satisfaction of Authority, Authority will be entitled to terminate the Agreement in full or in part. Authority will revoke the Performance Security/EMD, provided by the bidder. Authority will not be required to refund any money received from the bidder. Upon termination of the Agreement, the Authority also has the right to debar the Bidder from participating in future works. If the project is terminated then Authority will take possession of the plant and no compensation will be paid to the bidder.

#### 9.2.2 Termination due to Event of Default of Authority

The failure on the part of the Authority to perform any of its obligations or comply with any of the terms of this Tender shall constitute an Event of Default on the part of the Authority. The events of default as mentioned above may include, inter-alia, the following:

- i. The Authority has failed to make any due Payments (under Article 7) due to the Contractor and more than 90 (ninety) days have elapsed since such default;
- ii. The Authority is in Material Breach of any of its obligations under this Agreement and has failed to cure such breach within 30 (thirty) days of receipt of notice thereof issued by the Contractor;
- iii. The Authority has unlawfully repudiated this Agreement or otherwise expressed its intention not to be bound by this Agreement;
- iv. Authority has unreasonably withheld or delayed grant of any approval or permission within its respective jurisdictions and such delay and withholding is not attributable to Contractor or Force Majeure which the Contractor is obliged to seek under this Agreement, and thereby caused or likely to cause Material Adverse Effect; and
- v. Any representation made or warranties given by the Authority under this Agreement have been found to be false or misleading

Without prejudice to any other right or remedy which the Contractor may have in respect thereof under this Agreement, upon the occurrence of Authority Event of Default, the Contractor shall be entitled to terminate this Agreement by issuing Termination Notice. The Proposal needs to be forwarded by the Contractor within the period stipulated therefore, and the Authority shall have further period of 30 (thirty) days to remedy/ cure the underlying Event of Default. If, however Authority fails to remedy/ cure the underlying Event of Default within such further period allowed, the Contractor shall be entitled to terminate the contract.

### **9.3 Consequences of Termination**

In all cases of termination herein set forth, the obligation of the parties shall be limited to the period up to the date of effective termination. However, notwithstanding the termination of the Agreement, the parties shall continue to be bound by the provisions of the Agreement that reasonably require some action or for adherence after such termination.

### **9.4 Payments upon Termination**

#### **9.4.1 Termination Payment for Contractor Event of Default**

Upon Termination of this Agreement on account of Contractor Event of Default, the Authority shall be entitled to forfeit the Performance Security of the Contractor and pay Termination Payment to the Contractor of an amount equal to outstanding Bills/invoices as per clause 7 hereto. All the payments shall be made after offsetting any amount that may be due from the Bidder to the Authority.

#### **9.4.2 Termination Payment for Authority Event of Default**

Upon Termination of this Agreement on account of Authority Event of Default, the Contractor shall be entitled to receive back the Performance Security from the Authority and also receive from the Authority, Termination Payment of an amount equal to the unpaid Bills/invoices as per clause 7 hereto. If either Party disputes, whether an event specified in Clauses 9.1 or 9.2 hereof has occurred, such Party may, within sixty (60) days after receipt of notice of termination from the other Party, refer the matter to arbitration, and this Contract shall not be terminated on account of such event except in accordance with the terms of any resulting arbitral award.

### **9.5 Withdrawal of Termination**

Notwithstanding anything inconsistent contained in this contract, if the Bidder served with the termination Notice cures the underlying event of default to the satisfaction of ULB at any time before the termination occurs, the termination notice shall be withdrawn by the ULB which had

issued the same. Provided that the party in breach shall compensate the ULB for any direct costs/ consequences occasioned by the event of default which caused the issue of termination notice.

## 10 Dispute Resolution

Any dispute, difference or controversy of whatever nature, howsoever, arising under or out of or in relation to this Agreement (including its interpretation) between the Parties, may be raised by either Party by giving a written notice to the other Party (the "Dispute"), which shall contain:

- i. a description of the Dispute;
- ii. the grounds for such Dispute; and
- iii. all documents in support of its claim.

The Dispute shall be attempted to be resolved amicably in accordance with the conciliation procedure, set forth below:

- a) The Parties agree to use their best efforts for resolving all Disputes arising under or in respect of this Agreement promptly, equitably and in good faith, and further agree to provide each other with reasonable access during normal business hours to all non-privileged records, information and data pertaining to any Dispute.
- b) In the event of any Dispute between the Parties, either Party may require such Dispute to be referred to the Commissioner of the MCD and the Chairman of the Board of Directors of the Concessionaire for amicable settlement, and upon such reference, the said persons shall meet no later than 30 (thirty) business days from the date of reference to discuss and attempt to amicably resolve the Dispute.

## 11 Time and Extension of delay

Time allowed for the execution of the work is eighteen months including mobilization period or the extended time in accordance with these conditions shall be the essence of the contract. The execution of work shall commence from the date of signing of the contract agreement. If the contractor commits defaults in commencing the execution of the work as aforesaid, the performance guarantee shall be forfeited by the Authority in charge and shall be absolutely at the disposal of the MCD without prejudice to any other right or remedy available in law.

- 11.1 In case work is hindered by the any reason, in the opinion of the bidder, by the MCD or for someone for whose action the MCD is responsible, the contractor may immediately give notice thereof in writing to the Authority seeking extension of time or rescheduling of milestones/s. The Authority, if justified, give a fair and reasonable extension of time and reschedule the mile stones for completion of work after due consideration of the same within 30 days of receipt of such request. In event of non- application by the contractor for extension of time Authority after affording opportunity to the contractor may give, supported with a programme, a fair and reasonable extension within a reasonable period of occurrence of the event.
- 11.2 Such extension of time or rescheduling or milestone/s shall be without prejudice to any other right or remedy of the parties in contract or in law provided further that for concurrent delays, the contractor shall be entitled to only extension of time and no damages.  
  
Request for rescheduling of Miles stones or extension of time, shall be made by the contractor in writing within fourteen days of the happening of the event causing delay.
- 11.3 In case the work is delayed by any reasons, in the opinion of the Authority by the contractor

for reasons beyond the justified extended date, the authority may grant extension of time required for completion of work without rescheduling of mile stones. The contractor shall be liable for levy of compensations as per the relevant clause of the agreement

## **12 Foreclosure of contract due to abandonment or Reduction in Scope of Work**

If at any time after acceptance of the tender, or during the progress of work, the purpose or object for which the work is being done changes due to any supervening causes and as a result of which, the work has to be abandoned or reduced in scope, the Authority give notice in writing to that effect to the contractor stating the decision as well as the cause for such decision and the contractor shall act accordingly in the matter. The contractor shall have no claim to any payment of compensation or otherwise whatsoever, on account of any profit or advantage which he might have derived from the execution of the works in full but which he did not derive in consequence of the foreclosure of the whole or part of the works.

## **13 Recovery of Security Deposit**

The bidder shall permit MCD at the time of making any payment to him for work done under the contract to deduct a sum at the rate of 2.5% of the gross amount of each running and final bill till the sum deducted will amount to security deposit of 2.5% of the contract value of the work. Such deductions will be made and held by MCD by way of Security Deposit unless he/they has/have deposited the amount of Security at the rate mentioned above in the form of Government Securities or fixed deposit receipts. In case a fixed deposit receipt of any Bank is furnished by the contractor to the MCD as part of the security deposit and the Bank is unable to make payment against the said fixed deposit receipt, the loss caused thereby shall fall on the bidder and the bidder shall forthwith on demand furnish additional security to the MCD to make good the deficit.

All compensations or the other sums of money payable by the bidder under the terms of this contract may be deducted from, or paid by the sale of a sufficient part of his security deposit or from the interest arising therefrom, or from any sums which may be due to or may become due to the bidder by MCD on any account whatsoever and in the event of his Security Deposit being reduced by reason of any such deductions or sale as aforesaid, the bidder shall within 10 days make good in fixed deposit receipt tendered by the State Bank of India or by Scheduled Banks or Government Securities (if deposited for more than 12 months) endorsed in favour of the Authority, any sum or sums which may have been deducted from, or raised by sale of his security deposit or any part thereof. The security deposit shall be collected from the running bills and the final bill of the bidder at the rates mentioned above. The security deposit as deducted above can be released against bank guarantee issued by a scheduled bank, on its accumulations to a minimum of Rs. 50 lac subject to the condition that amount of such bank guarantee, except last one, shall not be less than Rs. 50 lac. Provided further that the validity of bank guarantee shall be **extended** from time to time depending upon extension of contract granted under provisions of Clause 11.

## **14 Labour laws to be complied by the bidder**

As per the clause 19 of the General condition of the Contract of MCD

## **15 Miscellaneous**

The Authority, in its sole discretion and without incurring any obligation or liability, reserves the right, at any time, to:

- i. Suspend and/or cancel the Bidding Process and/or amend and/or supplement the Bidding Process or

- modify the dates or other terms and conditions relating thereto;
- ii. Consult with any Bidder in order to receive clarification or further information including justification of financial bid submitted;
  - iii. Retain any information and/ or evidence submitted to the Authority by, on behalf of, and/or in relation to any Bidder; and/or
  - iv. Independently verify, disqualify, reject and/ or accept any and all submissions or other information and/ or evidence submitted by or on behalf of any Bidder.
  - v. It shall be deemed that by submitting the Bid, the Bidder agrees and releases the Authority, its employees, agents and advisers, irrevocably, unconditionally, fully and finally for many and all liability for claims, losses, damages, costs, expenses or liabilities in any way related to or arising from the exercise of any rights and/ or performance of any obligations hereunder, pursuant hereto and/ or in connection herewith and waives any and all rights and/ or claims it may have in this respect, whether actual or contingent, whether present or future.

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**Forms for Bid Submission**

(Please refer to the next page)

**Form 1: Letter Comprising the Bid cum undertaking**  
(On Non-Judicial Stamp of INR.100)

Date:

To,

Executive Engineer (SLF) Bhalswa  
Municipal Corporation of Delhi  
Room Number 101, 1<sup>st</sup> Floor Nigam Bhawan  
Old Hindu College, Kashmere Gate,  
Delhi-110006  
Email ID- eslfbhalswa@gmail.com

Dear Sir,

**Sub: RFP for Selection of Bidder for “Disposal of 30 Lakh MT of legacy waste by Bio- remediation and Bio-mining at Bhalswa Dumpsite, Delhi”**

With reference to your RFP document dated....., I/we, have examined the Bidding Documents and understood their contents, hereby submit my/our Bid for the aforesaid Project Selection of Bidder for “Disposal of 30 Lakh MT of legacy waste by Bio-remediation and Bio- mining at Bhalswa Dumpsite, Delhi” and state as under:

1. The Bid is unconditional and unqualified.
2. All information provided in the Bid and in the Appendices is true and correct.
3. This statement is made for the express purpose of qualifying as a Bidder for the Project as explained in this RFP document.
4. I/We shall make available to the Authority for any additional information it may find necessary or require supplementing or authenticate the Bid.
5. I/We acknowledge the right of the Authority to reject our Bid without assigning any reason or Otherwise and hereby waive our right to challenge the same on any account whatsoever.
6. We certify that in the last three years, we/any of the Consortium/JV Members have neither failed to perform on any contract, as evidenced by judicial pronouncement or arbitration award, nor been expelled from any project or contract nor have had any contract terminated for breach on our part.
7. I/We declare that:
  - a. I/We have examined and have no reservations to the Bidding Documents, including any Addendum issued by the Authority.
  - b. I/We do not have any conflict of interest in accordance with Clauses 2.11 of the RFP document.
  - c. I/We have not directly or indirectly or through an agent engaged or indulged in any corrupt practice, fraudulent practice, coercive practice, undesirable practice or restrictive practice,

as defined in the RFP document, in respect of any tender or request for proposal issued by or any agreement entered in to with the Authority or any other public sector enterprise or any government, Centre or State; and

- d. I/We hereby certify that we have taken steps to ensure that in conformity with the provisions of Clause 6 of the RFP, no person acting for us or on our behalf has engaged or will engage in any corrupt practice, fraudulent practice, coercive practice, undesirable practice or restrictive practice.
8. I/We understand that you may cancel the Bidding Process at any time and that you are neither bound to accept any Bid that you may receive nor to invite the Bidders to Bid for the Project, without incurring any liability to Bidders.
9. I/We believe that we/our proposed Consortium/JV satisfy(ies) the pre-qualifying criteria and meet(s) the requirements as specified in the RFP document and am/are qualified to submit this Bid.
10. I/We declare that we/any Member of the Consortium/JV am/are not a Member of any other Consortium/JV submitting a Bid for the Project.
11. I/We certify that we have not been convicted by a Court of Law or indicted or adverse orders passed by a regulatory authority which could cast a doubt on our ability to undertake the Project which relates to a grave offence that outrages the moral sense of the community.
12. I/We further certify that in regard to matters relating to security and integrity of the country, we have not been charge- sheeted by any Bidder of the Government or convicted by a Court of Law for any offence committed by us or by any of our Associates.
13. I/We undertake that in case due to any change in facts or circumstances during the Bidding Process, we are attracted by the provisions of disqualification in terms of the guidelines referred to above, we shall intimate the Authority of the same immediately.
14. We acknowledge that our proposed Consortium/JV shall bear the following composition:

A. Lead Member: M/s.....

B. Technical Member(s): M/s.....

And we further undertake that above Consortium/JV composition shall be maintained till the end of this contract period or extension thereof. We further acknowledge that the lead member takes the full responsibility towards execution of the project and the terms and condition laid down in the contract agreement. *(Individual Bidder to strike out this point).*

15. I/We hereby irrevocably waive any right, which we may have at any stage at law or howsoever otherwise arising to challenge, or question any decision taken by the Authority in connection with the selection of the Bidder, or in connection with the Bidding Process itself, in respect of the above-mentioned Project and the terms and

Implementation thereof.

16. In the event of my/our being declared as the Selected Bidder, I/We agree to enter into a Contract Agreement in accordance with the draft that has been provided to me/us prior to the Bid Due Date. We agree not to seek any changes in the aforesaid draft and agree to abide by the same.
17. I/We have studied all the Bidding Documents carefully and also surveyed the project area. We understand that except to the extent as expressly set forth in the Contract Agreement, we shall have no claim, right or title arising out of any documents or information provided to us by the Authority or in respect of any matter arising out of or concerning or relating to the Bidding Process including the award of Contract.
18. The Financial Bid has been quoted by me/us after taking into consideration all the terms and conditions stated in the RFP and draft Contract Agreement, our own estimates of costs and careful assessment of the site and all the prevailing and expected conditions that may affect the Bid.
19. I/We offer to the Authority a Bid Document Fees of INR 5,000/- and EMD of Rs. 20 Lakhs through online and Rs. 2.45 Crores through BG, submitted online as specified in this RFP document.
20. I/We agree and understand that the Bid is subject to the provisions of the Bidding Documents. In no case, I/We shall have any claim or right of whatsoever nature if the Project/Contract is not awarded to me/us or our Bid is not opened.
21. I/We hereby submit our Bid in the form as specified in the RFP document for undertaking the aforesaid Project in accordance with the Bidding Documents and the Contract Agreement.
22. I/We agree to keep this offer valid for 180 (One Hundred Eighty) days from the Due Date of online Bid submission as specified in the RFP document or any other such duration as directed by the Authority.
23. I/We agree and undertake to abide by all the terms and conditions of the RFP document. In witness thereof, I/we submit this Bid under and in accordance with the terms of the RFP document.
24. I/we have received all the clarifications issued by the Authority.
25. I/we will abide by the terms and condition set forth in the RFP document, condition of contract and draft Contract agreement and a copy of the same bearing initial of the undersign on every page is attached herewith.
26. Not with standing any qualification or conditions, whether implied or otherwise, contained in our Proposal we hereby represent and confirm that our Proposal is unqualified and unconditional in all respects.

Yours faithfully,

Date:

(Signature of the Authorized Signatory)

Place:

(Name and designation of the  
Authorized Signatory)

**Form 2: Format for Description of Bidder**

S.No.	Particulars	Details		
		Individual Bidder Company (1)	Lead Member of Consortium/JV (2)	Technical Member of Consortium/JV (3)
1.	Name of the Bidding company			
2.	Date of incorporation and /or Commencement of Business			
3.	Brief description of the Bidder's main line of business			
4.	Details of individual (s) who will serve as the point of contact/ communication for Authority with the Bidder:			
a.	Name			
b.	Designation			
c.	Company/Firm			
d.	Address:			
e.	Mobile Number			
f.	Email Address			
g.	Fax Number			
5.	Details of Authorized Signatory of Bidder			
a.	Name			
b.	Designation			
c.	Company/Firm			
d.	Address:			
e.	Mobile Number			
f.	Email Address			
g.	Fax Number			

Note:

*Column '1' to be filled by the Individual Bidder and Column '2' & '3' to be filled by the respective members of the Consortium/JV. Column to be added after the last column in case of third member.*

**Form 3: Power of Attorney for Signing of Bid**

Know all men by these presents, We, \_\_\_\_\_ (name of Firm and address of the registered office) do hereby constitute, nominate, \_\_\_\_\_ appoint and authorize Mr. /Ms. \_\_\_\_\_ Son / daughter / wife and presently residing at \_\_\_\_\_ who is presently employed with / retained by us and holding the position of \_\_\_\_\_ as our true and lawful attorney (hereinafter referred to as the "Authorized Representative") to do in our name and on our behalf, all such acts, deeds and things as are necessary or required in connection with or incidental to submission of our (Project), proposals and other documents and writings, participating in pre-bid and other conference and providing information / responses to the Authority, representing us in all matters before the Authority, signing and execution of all contracts and undertakings consequent to acceptance of our proposal and generally dealing with the Authority in all matters in connection with or relating to or arising out of us Proposal for the said consultancy job and/or upon award thereof to us till the entering of the Agreement with the Authority.

AND, we do hereby agree to ratify and confirm all acts, deeds and things lawfully done or caused to be done by our said Authorized Representative pursuant to and in exercise of the powers conferred by this Power of Attorney and that all acts, deeds and things done by our said Authorized Representative in exercise of the powers hereby conferred shall and shall always be deemed to have been done by us.

IN WITNESS WHEREOF WE, \_\_\_\_\_ THE ABOVE-NAMED PRINCIPAL HAVE EXECUTED THIS POWER OF ATTORNEY ON THIS \_\_\_\_\_ DAY OF \_\_\_\_\_, 20\_.

For (Signature, Name, Designation and

Address)Witnesses:

1) \_\_\_\_\_

2) \_\_\_\_\_

Notarized

Accepted

(Signature, name designation and address of the Attorney)

Notes:

The mode of execution of the Power of Attorney should be in accordance with the procedure, if any, laid down by the applicable law and the charter documents of the executants (s) and when it is so required the same should be under common seal affixed in accordance with the required procedure. Wherever required, the Applicant should submit for verification the extract of the charter documents and other documents such as a resolution / power of attorney in favor of the person executing this Power of Attorney for the delegation of power here under on behalf of the Applicant.



**Form 5: Form for Financial Pre-Qualification****A. Turnover**

<b>Financial Year</b>	<b>Annual Turnover (in INR)</b>
2018-19	
2019-20	
2020-21	
<b>Average Turnover</b>	

**B. Net Worth as on Year1 (Financial Year preceding to Due date of Bidding): INR \_\_\_\_\_**

*Note:*

- 1. The financial year shall mean the period commencing from April 1<sup>st</sup> of any given year to March 31<sup>st</sup> of the succeeding year.*
- 2. The Bidder shall provide the Audited Annual Financial Statements of the corresponding years. Failure to do so would result in the Proposal being considered as non-responsive. In case the annual accounts for the latest financial year are not audited and therefore cannot make it available, the applicant shall give an undertaking, to this effect and the statutory auditor shall certify the same. In such case, the applicant shall provide the audited annual reports for five years preceding the year for which audited annual report is not being provided.*
- 3. A certificate from Statutory Auditor should be provided as supporting document certifying the Financial Pre-Qualification*

*(Signature of the Authorized signatory)*

**Form 6: Format for summary of Technical Pre-Qualification**

*(List only those works, which are similar to the proposed works for which the Qualification Information is submitted)*

**A. Summary Table:**

Name of Applicant/ Member of Consortium/ JV (in case of Consortium/JV) Claiming the Project Experience: .....							
S. No.	Brief Project Description	Project Award Date <i>(Only those Project(s) awarded in preceding 7 FY from due date of bidding shall be considered)</i>	Project Completion Date/ expected completion date	Project Cost in INR (Cr)	Project Capacity (in MT per day) (A)	Claiming Entity's Share in the Project (%) (B)	Effective Handled Capacity (C) (in MT per day)

**B. Average Project Capacity (As per column 'C') of eligible projects handled (as mentioned in summary table above is \_\_\_\_\_ (in MT per day)**

1. *The details of each of the works mentioned in the above table must be provided separately in Form 6.*
2. *Use a separate sheet for each member in case of a Consortium/JV.*
3. *Provide attested copies of Work Orders and /or Completion Certificates for each project. Work orders/ testimonials will be verified if required.*
4. *Each certificate of experience will be duly signed/confirmed by a representative of the client (to be of at least Executive Engineer Rank)*

**Form 7: Details of Projects eligible for Technical Pre-Qualification**

*(Provide Details for Only those Projects listed in Form7, use separate sheet for each project)*

Name of Applicant/ Member of Consortium/ JV (In case of Consortium/JV) Claiming the Project Experience:_____	
1.	Name of Project
2.	Location of Project
3.	Name of the Client
4.	Client's Address & Telephone Number, Fax Number and email ID of contact person
5.	Project Cost (in INR Cr)
6.	Nature of works and special features relevant to this project. (Details pertinent to the Technical Criteria of this RFP shall be submitted)
7.	Contract role (check one)  <div style="display: flex; justify-content: space-around;"> <span><input type="checkbox"/> Sole Bidder</span> <span><input type="checkbox"/> Consortium/JV</span> <span><input type="checkbox"/> Sub-Bidder</span> </div>
8.	Project Capacity: Your Company's share in the Project (%):
9.	Date of Award
10.	Contract duration _____years _____Months
11.	Date of CompletionOr For Ongoing Project % of completion
12.	Whether completed in specified duration, If no, reason for delay
13.	Specified requirements
14.	Name and professional qualifications of applicant's Engineer-in-Charge of the work:
15.	Were there any penalties/fines/stop-notice/compensation/liquidated damagesimposed? (Yes or No).  If yes, give amount and explanation.



**Form 9: Details of Key Personnel to be deployed for the Project**

*(Use separate Sheet for each key personnel)*

Name of Bidder Company/Consortium/JV members' company <i>(in case of Consortium/JV)</i> :			
Proposed Position			
Key Personnel Information	<ol style="list-style-type: none"> <li>1. Name</li> <li>2. Date of Birth</li> <li>3. Contact Number</li> <li>4. Professional Qualification</li> <li>5. Current Designation</li> <li>6. Years with Present Employer</li> </ol>		
Experience Summary Relevant to this Project			
Professional Experience over the last 10 Years <i>(in chronological order)</i>	From	To	Company/Project/Position/Relevant Technical and Management experience

**Form 10: Format for Providing Environment, Health and Safety Management Plan**

The Bidder shall furnish a brief write-up of the following points:

1. Plan for Mitigation of Pollution during Project Execution work
2. Measures to manage hazardous waste if any during the project execution
3. Plan for Health and safety in and around the work place to be followed during project execution
4. Emergency preparedness plan
5. Measures for Fire safety.
6. Measures for Health and safety of workers.

**Form 11: Format for Letter of Acceptance (LoA)****LETTER OF ACCEPTANCE (LOA)***(On the Letter Head of the Authority)*

Date:

M/s. \_\_\_\_\_ (Name and address of the Bidder)

Subject: \_\_\_\_\_  
*(Name of the work as appearing in the bid for the work)*

Dear Sir (s)/ Madam(s),

Your bid for the work mentioned above has been accepted on behalf of the *(Name of Authority)*, at your bided offer as per scope of work given therein. You are requested to submit within 21 (Twenty- One) days from the date of issue of this letter:

- (i) The performance security/performance guarantee of INR. \_\_\_\_\_ (in figures)  
Rupees \_\_\_\_\_ (in words only).

*The performance security shall be in the form of bank guarantee of any nationalized / schedule commercial bank.*

- (ii) Copy of Work plan, covering entire period of Contract, for completion of Work. This Work plan will form basis for checking fulfillment of performance obligations.
- (iii) Sign the Contract Agreement.

Please note that the time allowed for carrying out the work as entered in the bid is 30 months including rainy season, shall be reckoned from the date of signing the contract agreement or issuance of Consent to Establish to the project whichever is later.

Signing the contract agreement shall be reckoned as intimation to commencement of work and no separate letter for commencement of work is required. Therefore, after signing of the agreement, you are directed to contact Authority/Engineer-in-charge for taking the possession of site and necessary instructions to start the work.

Yours faithfully,

**Form 12: Format for Performance Bank Guarantee**

To:

The Commissioner, Municipal Corporation of Delhi, 10<sup>th</sup> Floor, E-1 Block, Dr. S.P.M. Civic Centre, JLN Marg, New Delhi – 110002, WHEREAS \_\_\_\_\_  
*[name and address of Bidder]* (hereinafter called "the Bidder") has undertaken, in pursuance of Contract No. Dated:\_\_\_\_\_ to execute \_\_\_\_\_ *[name of Contract and brief description of Works]* (hereinafter called" the Contract");

AND WHEREAS it has been stipulated by you in the said Contract that the Bidder shall furnish you with a Bank Guarantee by a recognized bank for the sum specified therein as security for compliance with his obligations in accordance with the Contract; AND WHEREAS we have agreed to give the Bidder such a Bank Guarantee;

NOW THEREFORE we hereby affirm that we are the Guarantor and responsible to you, on behalf Of the Bidder, up to a total of \_\_\_\_\_ *[amount of guarantee]* \_\_\_\_\_ *[In words]*, such sum being payable in the types and proportions of currencies in which the Contract Price is payable, and we undertake to pay you, upon your first written demand and without cavil or argument, any sum or sums within the limits of *[Amount of guarantee]* as aforesaid without your needing to prove or to show grounds or reasons for your demand for the sum specified therein. We hereby waive the necessity of your demanding the said debt from the Bidder before presenting us with the demand. We further agree that no change or addition to or other modification of the terms of the Contract or of the Works to be performed there under or of any of the Contract documents which may be made between you and the Bidder shall in any way release us from any liability under this guarantee, and we hereby waive notice of any such change, addition or modification. This guarantee shall be valid until ( *date of Validity as per the Bid Document*)

Signature and seal of the guarantor \_\_\_\_\_

Name of Bank \_\_\_\_\_

Address \_\_\_\_\_

Date \_\_\_\_\_

**Form 12-A: Format for Bank Guarantee for Bid Security (EMD)**

B.G No.

Dated:

In consideration of you, the Corporation, having its office at ....., Name of State having agreed to receive the Proposal of \_\_\_\_\_ [a company registered under provision of the Companies Act, 2013] and having its registered office at \_\_\_\_\_ [and acting on behalf of its consortium] (herein after referred to as the "Bidder" which expression shall unless it be repugnant to the subject or context thereof include its/their executors administrators, successors and assigns), for the "Disposal of 30 Lakh MT of legacy waste by Bio-remediation and Bio-mining at Bhalswa Dumpsite, Delhi" of the Authority (here in after referred to as "the Project"). Pursuant to the RFP document dated \*\*\*\*\* issued in respect of the Project and other related documents (hereinafter collectively referred to as "Bidding Documents"), we [Name of the Bank] having our registered office at \_\_\_\_\_ and one of its branches at \_\_\_\_\_ (herein after referred to as the "Bank"), at the request of the Bidder, do hereby in terms of the RFP Document, irrevocably, unconditionally and without reservation guarantee the due and faithful fulfillment and compliance of the terms and conditions of the Bidding Documents (including the RFP Document) by the said Bidder and unconditionally and irrevocably undertake to pay forthwith to the Corporation an amount of Rs. \*\*\*\*\*/- (In words) as bid security (herein referred to as the "Bid Security") as our primary obligation without any demur, reservation, recourse, contest or protest and without reference to the Bidder if the Bidder shall fail to fulfill or comply with all or any of the terms and conditions contained in the said Bidding Documents.

1. Any such written demand made by the Corporation stating that the Bidder is in default of the due and faithful fulfillment and compliance with the terms and conditions contained in the Bidding Documents shall be final, conclusive and binding on the Bank.
2. We, the Bank, do hereby unconditionally undertake to pay the amounts due and payable under this Guarantee without any demur, reservation, recourse, contest or protest and without any reference to the Bidder or any other person and irrespective of whether the claim of the Corporation is disputed by the Bidder or not merely on the first demand from the Corporation stating that the amount claimed is due to the Corporation by reason of failure of the Bidder to fulfill and comply with the terms and conditions contained in the Bidding Documents including failure of the said Bidder to keep its Bid open during the Bid validity period as set forth in the said Bidding Documents for any reason whatsoever. Any such demand made on the Bank shall be conclusive as regards amount due and payable by the Bank under this Guarantee. However, our liability under this Guarantee shall be restricted to an amount not exceeding Rs. \*\*\*\*\*/- (Rupees \*\*\*\*\*only).
3. This Guarantee shall be irrevocable and remain in full force for a period of 180 (One Hundred & Eighty days) from the Proposal Submission Date inclusive of a claim period of 30 (Thirty) days or for such extended period as may be mutually agreed between the Corporation and the Bidder, and agreed to by the Bank, and shall continue to be enforceable till all amounts under this Guarantee have been paid.
4. We, the Bank, further agree that the Corporation shall be the sole judge to decide as to whether the Bidder is in default of due and faithful fulfillment and compliance with the terms and conditions contained in the Bidding Documents including, inter alia, the failure of the Bidder to keep its Proposal open during the Proposal validity period set forth in the said Bidding Documents, and the decision of the Corporation that the Bidder is in default as aforesaid shall be final and binding on us,

notwithstanding any differences between the Corporation and the Bidder or any dispute pending before any Court, Tribunal, Arbitrator or any other Authority.

5. The Guarantee shall not be affected by any change in the constitution or winding up of the Bidder or the Bank or any absorption, merger or amalgamation of the Bidder or the Bank with any other person.
6. In order to give full effect to this Guarantee, the Corporation shall be entitled to treat the Bank as the principal debtor. The Corporation shall have the fullest liberty without affecting in any way the liability of the Bank under this Guarantee from time to time to vary any of the terms and conditions contained in the said Bidding Documents or to extend time for submission of the Bids or the Bid validity period or the period for conveying acceptance of Letter of Award by the Bidder or the period for fulfillment and compliance with all or any of the terms and conditions contained in the said Bidding Documents by the said Bidder or to postpone for any time and from time to time any of the powers exercisable by it against the said Bidder and either to enforce or forbear from enforcing any of the terms and conditions contained in the said Bidding Documents or the securities available to the Corporation, and the Bank shall not be released from its liability under these presents by any exercise by the Corporation of the liberty with reference to the matters aforesaid or by reason of time being given to the said Bidder or any other forbearance, act or omission on the part of the Corporation or any indulgence by the Corporation to the said Bidder or by any change in the constitution of the Corporation or its absorption, merger or amalgamation with any other person or any other matter or thing whatsoever which under the law relating to sureties would but for this provision have the effect of releasing the Bank from its such liability.
7. Any notice by way of request, demand or otherwise hereunder shall be sufficiently given or made if addressed to the Bank and sent by courier or by registered mail to the Bank at the address set forth herein.
8. We undertake to make the payment on receipt of your notice of claim on us addressed to [name of Bank along with branch address] and delivered at our above branch who shall be deemed to have been duly authorized to receive the said notice of claim.
9. It shall not be necessary for the Corporation to proceed against the said Bidder before proceeding against the Bank and the guarantee herein contained shall be enforceable against the Bank, notwithstanding any other security which the Corporation may have obtained from the said Bidder or any other person and which shall, at the time when proceedings are taken against the Bank hereunder, be outstanding or unrealized.
10. We, the Bank, further undertake not to revoke this Guarantee during its currency except with the previous express consent of the Corporation in writing.
11. The Bank declares that it has power to issue this Guarantee and discharge the obligations contemplated herein, the undersigned is duly authorized and has full power to execute this Guarantee for and on behalf of the Bank.

Signed and Delivered by \_\_\_\_\_ Bank

By the hand of Mr./Ms \_\_\_\_\_, its \_\_\_\_\_ and authorized official.

(Signature of the Authorized Signatory)

(Official Seal)

**Form 13: Format of Financial Bid**

Name of Work: \_\_\_\_\_

I/We do hereby BID to execution of the above work within the time specified at the rate Mentioned below in all respects and in accordance with the specifications, designs, drawings and instructions in writing in all respects in accordance with such conditions so far as applicable. I/We have visited the site of work and am/are fully aware of all the difficulties and conditions likely to affect carrying out the work. I/We have fully acquainted myself/ourselves about the conditions regarding accessibility of site and quarries/kilns, nature and the extent of ground, working conditions including stacking of materials, installation of tools and plant conditions effecting accommodation and movement of labor etc. required for the satisfactory execution of contract.

S.No	Head	Rate	Unit	Qty	Amount (INR)
1.	Bio-remediation and landfill mining and disposal of legacy waste at Bhalswa dumpsite - arithmetic sum of weight of all material in tons, moving out from the dumpsite (i.e. RDF, Soil enricher, Recyclables, C&D waste, Inert material, etc.)	-	Per Ton	30,00,000	
	<b>TOTAL</b>				

(Amount in words)

\* Above rates are exclusive of GST.

Should this bid be accepted, I/We hereby agree to abide by and fulfill all the terms and provisions of the said conditions of contract so far as applicable, or in default thereof to forfeit and pay to the Commissioner, or his successors in office the sums of money mentioned in the said conditions.

Signature of Bidder  
Name of Bidder

**Form 14: Draft Form for Undertaking on Parent Company Guarantee**

(To be furnished in Company's letterhead)

Name of Contract / Contract No.; \_\_\_\_\_

Name and address of Employer: \_\_\_\_\_

\_\_\_\_\_ (together with successors and assigns)

We have been informed that \_\_\_\_\_ (Name of Bidder) (hereinafter called the "Bidder") is submitting an offer for such Contract in response to your invitation, and that the conditions of your invitation require his offer to be supported by a parent company guarantee. In consideration of you, the Employer, awarding the Contract to the Bidder, we (name of parent company) irrevocably and unconditionally guarantee to you, as a primary obligation, (i) the due performance of all the Bidder's obligations and liabilities under the Contract, including the Bidder's compliance with all its terms and conditions according to their true intent and meaning; (ii) for the entire duration of the Contract, we will make available to the Bidder our technical capacity, expertise and resources required for the Bidder's satisfactory performance of the Contract; and (iii) that we are fully committed, along with the Bidder, to ensuring a satisfactory performance of the Contract.

If the Bidder fails to so perform his obligations and liabilities and comply with the Contract, we will indemnify the Employer against and from all damages, losses and expenses (including legal fees and expenses) which arise from any such failure for which the Bidder is liable to the Employer under the Contract. This guarantee shall come into full force and effect when the Contract comes into full force and effect.

If the Contract does not come into full force and effect within a year of the date of this guarantee, or if you demonstrate that you do not intend to enter into the Contract with the Bidder, this guarantee shall be void and ineffective. This guarantee shall continue in full force and effect until all the Bidder's obligations and liabilities under the Contract have been discharged, when this guarantee shall expire and shall be returned to us, and our liability hereunder shall be discharged absolutely.

This guarantee shall apply and be supplemental to the Contract as amended or varied by the Employer and the Bidder from time to time. We hereby authorize them to agree any such amendment or variation, the due performance of which and compliance with which by the Bidder are likewise guaranteed hereunder.

Our obligations and liabilities under this guarantee shall not be discharged by any allowance of time or other indulgence whatsoever by the Employer to the Bidder, or by any variation or suspension of the works to be executed under the Contract, or by any amendments to the Contract or to the constitution of

the Bidder or the Employer, or by any other matters, whether with or without our knowledge or consent.

This guarantee shall be governed by the law of the same country (or other jurisdiction) as that which governs the Contract and any dispute under this guarantee shall be finally settled under the Rules of Arbitration provided in the Contract. We confirm that the benefit of this guarantee may be assigned subject only to the provisions for assignment of the Contract.

Signed by: \_\_\_\_\_

Signed by:

(signature)

(signature)

\_\_\_\_\_  
(name)

\_\_\_\_\_  
(name)

\_\_\_\_\_

(Position in parent company)

\_\_\_\_\_

(Position in parent company)

Date: \_\_\_\_\_

*Note: A failure to furnish the Parent Company Guarantee as appropriate, shall result in the rejection of the tender.*

**Form 15: Draft Form for Undertaking on Subsidiary Guarantee**

(To be furnished in Company's letterhead)

Name of Contract/Contract No.; \_\_\_\_\_

Name and address of Employer: \_\_\_\_\_

\_\_\_\_\_ (together with successors and assigns)

We have been informed that \_\_ (Name of Bidder) (hereinafter called the "Bidder") is submitting an offer for such Contract in response to your invitation, and that the conditions of your invitation require his offer to be supported by a Subsidiary company guarantee.

In consideration of you, the Employer, awarding the Contract to the Bidder, we \_\_\_\_\_ (name of Subsidiary company) irrevocably and unconditionally guarantee to you, as a primary obligation, (i) the due performance of all the Bidder's obligations and liabilities under the Contract, including the Bidder's compliance with all its terms and conditions according to their true intent and meaning; (ii) for the entire duration of the Contract, we will make available to the Bidder our technical capacity, expertise and resources required for the Bidder's satisfactory performance of the Contract; and (iv) that we are fully committed, along with the Bidder, to ensuring a satisfactory performance of the Contract.

If the Bidder fails to so perform his obligations and liabilities and comply with the Contract, we will indemnify the Employer against and from all damages, losses and expenses (including legal fees and expenses) which arise from any such failure for which the Bidder is liable to the Employer under the Contract.

This guarantee shall come into full force and effect when the Contract comes into full force and effect. If the Contract does not come into full force and effect within a year of the date of this guarantee, or if you demonstrate that you do not intend to enter into the Contract with the Bidder, this guarantee shall be void and ineffective. This guarantee shall continue in full force and effect until all the Bidder's obligations and liabilities under the Contract have been discharged, when this guarantee shall expire and shall be returned to us, and our liability hereunder shall be discharged absolutely.

This guarantee shall apply and be supplemental to the Contract as amended or varied by the Employer and the Bidder from time to time. We hereby authorize them to agree any such amendment or variation, the due performance of which and compliance with which by the Bidder are likewise guaranteed hereunder.

Our obligations and liabilities under this guarantee shall not be discharged by any allowance of time or other indulgence whatsoever by the Employer to the Bidder, or by any variation or suspension of the

works to be executed under the Contract, or by any amendments to the Contract or to the constitution of the Bidder or the Employer, or by any other matters, whether with or without our knowledge or consent.

This guarantee shall be governed by the law of the same country (or other jurisdiction) as that which governs the Contract and any dispute under this guarantee shall be finally settled under the Rules of Arbitration provided in the Contract. We confirm that the benefit of this guarantee may be assigned subject only to the provisions for assignment of the Contract,

Signed by: \_\_\_\_\_

Signed by: \_\_\_\_\_

(signature) (signature)

\_\_\_\_\_

\_\_\_\_\_

(name) (name)

\_\_\_\_\_

\_\_\_\_\_

(Position in subsidiary company)

(Position in subsidiary company)

Date: \_\_

*Note: A failure to furnish the Subsidiary Company Guarantee(s) as appropriate, shall result in the rejection of the tender.*

17

**SCOPE OF WORK (TORs)**

The current project primarily intends to undertake the works required for disposal of Legacy Waste through Bio-mining process for land reclamation, resource recovery and suitable disposal of residual solid waste from the Bhalswa dumpsite. The contract shall be awarded to the successful bidder ("the Bidder") for a period of 18 months reckoned from the date of signing of contract agreement.

The scope of work includes, but not limited to, the following:

**Part A - Key Roles & Responsibilities of the Bidder:**

The key roles and responsibilities of the Successful Bidder for execution of above-mentioned scope of work shall be, but not limited to, undertake following activities:

**1. Bio-mining of Legacy Waste and disposal of processed material:**

- i. The Bidder needs to remove at least 30 Lakhs Tons of legacy waste from the total waste dumped at the dumpsite of Bhalswa and dispose the processed material, without stacking them at site for not more than 15 days.
- ii. Bhalswa dumpsite is in operation since 1994 and spread in an area of approximately 78 acres of land area. The area for the excavation of 30 Lakhs Tons quantity, shall be earmarked by Authority in consultation with the successful Bidder, which shall be considered as area for the scope of work.
- iii. The quantity of biomining of legacy waste can be further increased up to 50% i.e., 15 lakh MT depending upon the performance of contractor and availability of funds, totally at the discretion of MCD
- iv. The Bidder should use suitable methods and processes to excavate the legacy waste and segregate the waste into as many kinds and categories as possible, like RDF, soil enricher, C&D fraction, recyclables, inert material, etc.
- v. The Bidder needs to deploy necessary manpower, materials, equipment, tools and construction of plants and monsoon sheds and creation of facilities for handling, separating, segregating, storing and weighing facilities for the operation of the plant and using only covered body vehicles for the transportation of materials taken out, not limited to:
  - a. Installation of trommel or automated segregation machines of required sieve sizes with necessary shredder, density separator, screener, hopper, conveyors or any other required machinery with adequate capacity of motors and pulleys.
  - b. Spraying the bio-culture over the loosened partially degraded legacy waste and windrow making of partially degraded wastes for stabilization.
  - c. Spraying deodorizer over the waste as required to control odour.
  - d. Shifting and loading of the legacy waste into the hopper and segregating the materials size wise and type wise by engaging the manpower on both sides of conveyors with proper safety precautions.
  - e. Processing the legacy waste on everyday basis and segregate it in various fractions, like recyclables, RDF material, Plastics, C&D fraction and inert/enriched soil, etc. as per CPCB guidelines 2019.
  - f. The material collected shall be disposed of by engaging suitable vehicles as per guidelines on the subject.
  - g. Other wastes like Hazardous Waste, E-Waste; Bio-medical Waste (if any these is present in the MSW) and Construction & Demolition Waste shall be managed by the Bidder as per the guidelines in close coordination with Independent Engineer / Authority, under the relevant rules & regulations as amended from time to time.
  - h. Monitoring and recording all the activities to account for the quantity and quality of

recovered materials.

- i. Ensure proper safety measures for the workers involved in the day to day operations for the execution of legacy waste project.
  - j. All the workers involved should be cover under ESIC, Health check-ups and other beneficiary schemes as applicable from time to time and the bidder shall comply clause 19 of GCC of MCD.
  - k. Adequate illumination at site.
- vi. Bidder should provide sufficient machineries / equipment to clear the dumpsite as per the timelines mentioned in this tender document and proposed by the Bidder in its Work Plan.
  - vii. It is pertinent to mention here that the proposed sites were low lying areas and the Bidder may be directed by the authority to excavate the waste below GL (Ground Level), wherever encountered, and processes the same as per Rules.
  - viii. All the activities for dumpsite-mining shall be in complete adherence to the rules and regulation mentioned in SWM Rules 2016, CPCB Guidelines on Legacy Waste - 2019, directions from Hon'ble NGT and Delhi Pollution Control Committee and all other applicable rules and regulations.
  - ix. The Bidder shall carryout Total Station Survey (TSS)/GPS based Survey/Drone Based Survey of complete project site, including area earmarked in which dumpsite mining is to be done. The survey shall be done at the time of possession of the site as well as at every three months of interval, till the end of the bio-mining works. The output of the survey shall be shared with the Authority and volume of reclaimed portion or waste reduction shall be clearly presented in the drawing.
  - x. Anything of historical, anthropological, geological or other interest or of significant value unexpectedly discovered on the Site is the property of Authority. The Bidder is to notify the Authority of such discoveries and carry out the Authority's instructions for dealing with them.
  - xi. The Bidder shall allow any person authorized by the Authority to access the Site, to any place where work in connection with the Contract is being carried out or is intended to be carried out and to any place where materials or plant are being manufactured / fabricated / assembled for the works.
  - xii. In case the Bidder is required to set up ancillary facilities at site like Fuel storage, DG set etc., the necessary permissions required are to be obtained by the Bidder at his cost. All handling of explosives, including storage, transport shall be carried out under the rules approved by the "Explosives Department of the Government".
  - xiii. The Bidder shall ensure that material which is to be transported for sale or disposal after scientific processing is not dumped at Authority Dumping Ground. The Bidder shall have to make necessary arrangement like fencing or any other suitable arrangement as directed by Authority authorities to prevent such events.
  - xiv. The Bidder shall channelize the recovered/ segregated material from the legacy waste to the identified vendors/parties and disposal of inert/rejects as per CPCB Guidelines, without stacking them at site for more than 15 days.
  - xv. Responsibility of Packing, storing, stacking, selling, diverting for recycling, marketing and recycling of all useful material within 15 days of segregation, at own cost, shall be the responsibility if the Bidder..
  - xvi. The revenue or the income from the sale of the segregated useful material such as reusable and recyclable, Compost, Soil conditioner, raw RDF, C&D, Soil or any other by- product materials shall go to the Bidders account.
  - xvii. The Bidder shall be responsible for the payment towards fleet management in order to dispose the material recovered from the legacy waste.

- xviii. The Bidder to deploy such process or technology during biomining, so that the quality of RDF produced meets the standards acceptable to the industry / organization.
- xix. The contract shall not be assigned or sublet without the written approval of the Authority.
- xx. The Bidder shall submit necessary supporting documents, in order to ensure the safe disposal of the processed material, to the Corporation on monthly basis. This may include, but not limited to the following:
  - a. Undertaking that the processed material has been disposed off in accordance with all applicable guidelines and NIT conditions, mentioning the quantity alongwith place / site of disposal.
  - b. An acknowledgment from the individual / industry / government organization regarding the receipt of the same quantity of processed material as mention at 'a' above.
- xxi. The bidder shall be solely responsible for genuineness/ authenticity of documents submitted. Anything found contrary latter on will invite strict action as per agreement / law.

#### **Part B - General Roles & Responsibilities of the Bidder:**

Other roles and responsibilities of the Bidder for execution of above-mentioned scope of work shall be:

##### **1. Record keeping and Reporting:**

- i. The Bidder shall maintain a record of the daily processed legacy waste measured in the Weigh Bridge. The Bidder shall also keep proper record of the all recovered and disposed of material. The Bidder shall prepare all periodical reports, applicable to the Projects, as may be required by Authority, other stakeholders or the State Government etc.
- ii. The Bidders should set up weighbridge (s) of adequate load bearing capacity at the landfill for weighing as approved by Municipal Corporation of Delhi for measurement of legacy waste during processing. This weighing system shall be fully online electronic, automatic system equipped with the latest technology along with backup server facility. This system should be compatible and integrated with the IT system of MCD on real time basis.
- iii. Data of weighing system shall be maintained properly for the entire contract period with backup server facility and shall be provided as & when required by the Authorities. The weighbridge (s) should have 24X7 online monitoring system accessible to the authorities
- iv. The weighbridge (s) shall be operated in CCTV surveillance with data storage of entire contract period. For CCTV surveillance High Definition IP based cameras in adequate numbers (as directed by Authority) shall be provided by the Bidder.
- v. CCTV Recordings of operation of weighing system shall be provided as and when required by the Authorities.
- vi. Any malfunctioning in operation of weighing system shall be the responsibility of the Bidder.
- vii. In case any malfunction/technical problem in the functioning of weighing system, the same shall be rectified by the Bidder within period of 24 hrs.

##### **2. Routine Maintenance Standards:**

In order to ensure smooth and uninterrupted operations, routine maintenance of the facilities shall include, but not be limited to:

- i. Quarterly calibration of the weighbridge (s) facility needs to be got done from the Weights & Measures department, GNCTD.
- ii. Prompt repairs of the storage and waste drying places, electrical items, drains, vehicular passages, sieving machineries, lighting and fencing.
- iii. Replacement of equipment/consumables, horticultural maintenance and repairs to equipment, structures and other civil works which are part of the waste processing facility.
- iv. Maintaining the shape, scope, full cross-section of the storm water drainage system and Leachate collection and drainage system; maintain stock spare parts for the machinery.
- v. Keeping the waste processing facility in a clean, tidy and orderly condition and taking all practical measures to prevent damage to the facility or any other property on or near the site.
- vi. Preventing, any unauthorized entry to and exit from and any encroachments including any encroachments on the site.
- vii. Monitoring system for air quality standard at the site should be maintained and the report should be made available as and when required by Authority or any other regulatory authority.
- viii. All the vehicles to be used by the Bidder in and outside the plant shall strictly follow latest emission standard.
- ix. The site shall be made available for inspection at any time as and when felt necessary by the Authorities.
- x. Suitable firefighting arrangement shall be made as per prevailing norms and standards laid down by the Govt.

### **3. Quality Control:**

- i. Authority/ independent engineer may inspect the bidder's work as and when required and issue directions for improvement / compliance of NIT conditions.
- ii. If the authority / independent engineer instructs the Bidder to carry out any test (s), the charges shall be borne by the Bidder.

### **4. Emergency Response Plan:**

- i. The Emergency Response Plan ("ERP") shall be developed by the Bidder. This shall be a part of the Operations Protocol developed by the Bidder. The ERP shall set out steps to be taken and measures to be adopted by the Bidder in responding to dealing with Emergency including those situations related to personal injuries or fatalities, property damage and force majeure as follows:
- ii. In the event of an Emergency, the Bidder shall immediately carry out an inspection of the area affected by the Emergency. Where Emergency has necessitated closure of the Waste processing facility or part thereof, the Bidder shall promptly carry out any repair works necessary to restore the waste processing facilities to safe condition and in any event shall carry out such works before the affected area of the project facilities is re-opened to for normal operations.
- iii. The Bidder shall ensure that sufficient staff, plant, equipment and materials, including without limitation medical assistance are available to respond to Emergency within reasonable period at all times during the Operations Period

### **5. Environmental, Health & Safety measures:**

- i. The bidder should use methods and processes to control foul odor and other such eco-friendly and non-polluting processes for minimizing the impact of the bio-mining activity in the adjacent areas of the dumpsite.

- ii. While carrying out the waste excavation, the Bidder shall ensure the safety in terms of required slope during the waste cutting operations through Loader , Excavator etc.
- iii. Create all facilities for controlling the emission, pollution and contamination of the environment including but not limited to control of dust, particulate matter, odour, air quality, water quality and noise pollution.
- iv. The Bidder shall adhere to Health and Safety norms as per the industrial standards in the work area and the site premises.
- v. Installation of appropriate odour control system at the site to minimize odor nuisance as per Central Pollution Control Board guidelines.
- vi. The Bidder has to follow the Environmental Standards and Guidelines as mentioned below:
  - a. Air Quality Monitoring - As per Solid Waste Management Rules 2016 (SWM Rules 2016) or amendments thereafter with respect to baseline site parameters.
  - b. Noise Monitoring – As per Noise Pollution Rules 2000 or amendments thereafter with respect to baseline site parameters.
  - c. Odour Monitoring – As per CPCB guidelines ‘Odour Pollution & Its Control or amendments thereafter with respect to baseline site parameters.
  - d. Water Quality Monitoring - As per Solid Waste Management Rules 2016 (SWM Rules 2016) or amendments thereafter with respect to baseline site parameters.
  - e. Aggregate Disposal- As per Solid Waste Management Rules 2016 (SWM Rules 2016) or amendments thereafter with respect to baseline site parameters.
  - f. Guidelines for disposal of legacy waste (old municipal solid waste) by the CPCB, February 2019.
- vii. The Bidder has to make all the necessary arrangement to monitor and comply all environmental standards.
- viii. The Bidder shall segregate any Hazardous waste [as defined in Hazardous and other waste (Management and Trans- Boundary movement) Rules 2016 existing inside the site and separately earmarked. Authority shall dispose of the same at DPCC’s approved sites in accordance with Hazardous and other waste (Management and Trans- Boundary movement) Rules 2016 or amendments thereafter.
- ix. It is the sole responsibility of the Bidder to abate the odor and fire nuisance on site. The Bidder has to use enzyme/herbal based products which shall help to abate the odor and fly’s nuisance. Necessary fire fighting vehicles shall be arranged to abate the fire nuisance.
- x. Necessary safety gears shall be provided by the Bidder to all staff working as per the good industry practice.
- xi. The aspects relating to employee and worker safety, control mechanisms of litter, pest, fire, surface runoffs etc, needs to be followed.
- xii. It is expected that e-waste, hazardous waste and recyclables such as the plastic, glass, metal, etc. does not any way form the part of inert waste, and shall be addressed as per the prevailing rules (MSW Rules 2016, CPCB guideline and relevant other statutory norm).
- xiii. Plantation of adequate numbers should be done and maintain to reduce the noise and air pollution from the plant.
- xiv. Taking all reasonable measures for the safety of all the workmen, material, supplies and equipment brought to the site. Explosives, if any, shall be stored, transported and disposed of by the Concessionaire in accordance with Applicable Laws/ Permits.
- xv. For discharge of waste water and foul gasses, emission standards to be followed strictly as per prevailing DPCC, CPCB, CPHEEO or any Govt. norms.

- xvi. Ensure daily washing of the vehicles used for the transportation/disposal of processed and segregated material.
- xvii. Adequate illumination at site by setting up lighting system to facilitate working at night hours.
- xviii. Adequate number of smog machines to ensure dust suppression in compliance with the regulatory bodies.

### **Part C- Obligation of Parties:**

#### **1. Obligations of Bidder**

- i. The Bidder shall ensure that all the aspects of project and process employed, for executing the scope of work thereof, shall conform with the specification and directions given in existing laws pertaining to dumpsite management, such as SWM rules 2016 as amended, guidelines from regulatory agencies like CPCB, DPCC, etc. and suggestions from NGT.
- ii. The Bidder shall provide a detailed plan of action for carrying out the entire project work, considering the scope and timelines, mentioned in the RFP. The Bidder shall also make necessary modifications/changes in the work plan, based on the site conditions or as recommended by Authority and finalize it as per the approval by the Authority,
- iii. Prior to the start of project operations, the Bidder shall be responsible for obtaining all the applicable statutory clearances, permission, licenses, consents and authorizations necessary for the Project at their own cost. The Authority shall provide the assistance, wherever required.
- iv. The Bidder shall conduct its own due diligence for site investigation, analyzing the characteristics, composition and quantum of the waste at the Project site or any other study required for the execution of the work.
- v. All the cost related to these operations, including electrical consumption and other utility charges, and required field arrangements, manpower deployment shall have to bear by the Bidder only.
- vi. Providing security arrangement for the plan project site, machineries, equipment etc.
- vii. Construction of office room facilities for the Project, arrangement for water supply and power supply at the site. Authority may assist in providing single point connection for electricity requirements at the landfill site. However, the cost of usage shall be paid by the Bidder as per actuals based on appropriate meter readings from the meters installed.
- xx. It is the sole responsibility of the Bidder to dispose of the rejects/inert, C&D material, etc. generated during the process. By products from such processing viz. recyclables, compost/soil- enricher, RDF, etc. and related revenues (if any) shall be the property of the Bidder.
- ix. The Authority may also provide some assistance in channelization of the processed material to the external agencies, in line with the clause no. 3 of Part-C of Scope of Work.
- x. The Bidder shall not be permitted to use the municipal land at any point of time of contract to mortgage (or) to be used as a security for mobilizing finance for this purpose (or) any other purpose. Bidder can use the land for the purpose of this project only till contract period or termination of contract
- xi. The Bidder shall abide with the provision of Minimum Wages Act/Workman Compensation Act and such other statutory obligations notified by the concerned Govt. departments, from time to time. It should be specifically noted that the Bidder shall have to get them registered with the relevant authorities as required under various labor laws and submit undertaking of compliance along with the first payment bill failing which the payment bill shall not be processed. In this regard clause 19 of GCC shall be applicable.
- xii. The Bidder shall strictly comply with all the statutory requirements notified by the concerned Govt. departments from time to time and indemnify the Corporation against any claim(s),

whatsoever arising there from and the tenderer shall be solely responsible for consequences thereof. The Bidder are requested to take cognizance of Child Labor Act and take precaution not to deploy child Labor. If Child Labor is found to be deployed on the work, necessary action as deemed fit will be taken.

- xiii. Submission of progress report to Authority on fortnightly, monthly and quarterly basis. The monthly and quarterly reports shall be submitted within 7 (seven) days of the subsequent month and quarter respectively.

## 2. Obligations of Authority

- i. Authority shall handover the dumpsite area to the Bidder, as per the earmarked land parcel jointly approved by the Authority and the Bidder, to set up machinery and take activities for processing and segregation of excavated material.
- ii. Authority would hand over possession of the site/s to the Bidder, irrespective of the title of the land to enable him to carry out activities required for executing the scope of work.
- iii. Authority may facilitate all forms of support to the Successful bidder for obtaining certification/ statutory clearances and provide single point connection for water, electricity and other utility services (if required).
- iv. Authority shall facilitate the bidder to obtain electricity connection (Single Point), and other utility connection at the landfill site. All the utilization charges/bills shall be paid by Bidder.

## 3. Miscellaneous - Other Assistance by the Authority:

- i. **Disposal of RDF:** The RDF material can be sent to the WtE facility of Authority.
- ii. **Disposal of C&D Waste:** The C&D fraction obtained from the legacy waste processing can be channelized to the C&D waste recycling facilities in Delhi.
- iii. **Disposal of Inert material:** The inert material can be channelized to any ongoing NHAI / *Government Projects*.

### Note:

- a. Assistance, as per S. No. 3 above, should be taken as facilitation provided by Authority and not as its obligation. Similarly, it will not be binding on the Bidder to accept such facilitations.

## ANNEXURE R-3

DELHI DEVELOPMENT AUTHORITY  
OFFICE OF EXECUTIVE ENGINEER  
NORTHERN MAINTENANCE DIVISION-I,  
NEAR T.V TOWER, PITAMPURA, DELHI -110034  
E-mail- [eend1dda@gmail.com](mailto:eend1dda@gmail.com)

No F17/AE(P)/NMD-I/DDA/2023 | 502

Dt. 8/5/2023

TO WHOM IT MAY CONCERN

Whereas M/s Alfa Therm –Synergy-As –Krishna (JV), 502, 5<sup>th</sup> Floor , D-Mall Sector -10, Rohini, New Delhi -110085 has been awarded the work of disposal of legacy waste by bio-remediation at Bhalswa dump site Delhi by Executive Engineer (SLF) Bhalswa , MCD , vide letter no. EE(SLF)/B/MCD/2023/D-06 dt. 11.04.2023.

Whereas M/s Alfa Therm –Synergy-As –Krishna (JV) is desirous of supplying inert and C & D material for filling low lying land of DDA under the jurisdiction of this office.

In response to above, the agency i.e M/s Alfa Therm –Synergy-As –Krishna (JV) is ready to supply the inert material produced from Bhalswa plant to DDA's land in **Gram Sabha land of village Singhu** in khasra No. 24/5 (4-16), 24/6 (4-16) & 24/7 (4-5) and the work is running day and night at fast pace.

Therefore, the movement of carriage vehicles engaged for this purpose may be permitted in larger public interest and material is free of cost and cartage will be borne by the agency.

This is without prejudice to the obedience of the agency for other statutory laws and traffic rules as applicable.

*[Handwritten Signature]* 8/5/23

EXECUTIVE ENGINEER  
NMD-1/DDA

Copy to :

- ✓ 1. Executive Engineer(SLF-Bhalswa) MCD.
2. AE(V)/NMD-I for information.

## ANNEXURE R-4

DELHI DEVELOPMENT AUTHORITY  
OFFICE OF EXECUTIVE ENGINEER  
NORTHERN MAINTENANCE DIVISION-I,  
NEAR T.V TOWER, PITAMPURA, DELHI -110034  
E-mail:- ceand1dda@gmail.com

NO. F.17/AE(P)/NMD-1/DDA/2023/ 564      Dt. 24/5/2023

To  
 The Executive Engineer  
 Municipal Corporation of Delhi  
 3<sup>rd</sup> Floor, Sub Zonal Office Building  
 Sector 17, Rohini  
 Delhi-110085

Sub:- Supply of Bio-remediation of Legacy waste from Bhalswa Dump Site.

Ref:- EE/SLF/B/MCD/2023/D-06 dt. 11.04.2023.

In continuation of this office letter of even No. 502 dt. 08.05.2023, this office permits to supply Inert and C&D material at DDA vacant Low Lying area at both sides of the Marginal Bandh at Jharoda Majra, Burari. (Map Enclosed)

The material will be supplied free of cost and cartage will be borne by the supplying agency. DDA will not pay any charges in this regard.

Encl : As above.

*Alhaji*  
24/5/23  
EXECUTIVE ENGINEER  
NMD-1/DDA

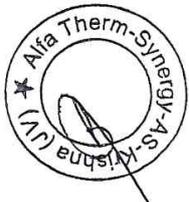
Copy to: -

1. AE-V/NMD-1/DDA for information.

EXECUTIVE ENGINEER  
NMD-1/DDA

 <b>NORTH DELHI MUNICIPAL CORPORATION</b>		<b>WEIGHMENT SLIP</b>	
<b>SANITARY LAND FILL SITE - BHALSWA, DELHI</b>		123	
SI. No.	9082022243145	Date	08-06-2023
Vehicle No.	HR38W7604	Vehicle	166675
Name of Driver/Agg : Alfa Therm Synergy As Krishna JV			
Zone : Material : Inert	Ward No./Dalao :		
Gross wt. (Kgs.): 027770	Time 08-Jun-23		
	Time 20:57:18		
Tare wt. (Kgs.): 11110	Time 08-Jun-23		
	Time 21:23:10		
Nett wt. (Kgs.): 16660	Ref no. : 45328		
	JHARODA MAJRA		
	(Operator Sign.)		
			
<b>HELP KEEP DELHI CLEAN AND GREEN</b>			
 एक कदम स्वच्छता की ओर			

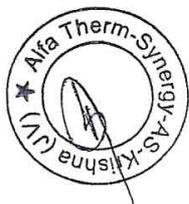
Utilization Certificate							
Name of Agency : Alfa Therm-Synergy-AS-Krishna (JV)							
Name of User : Delhi Development Authority, Office of Executive Engineer, Northern Maintenance Division-I, Near T.V Tower, Pitampura, Delhi-110034							
Disposal Site Location/Address :- Jarodha Majra							
S.NO	Date	Computer Slip No.	MCD Slip No.	Vehicle No.	Material	Disposal Site	Net Weight in Ton
1	01-07-2023	9122022424553	184320	GJ16AW2238	INERT	Jarodha Majra	30.940
2	01-07-2023	9122022424548	184321	GJ16AW2374	INERT	Jarodha Majra	31.120
3	01-07-2023	9122022424552	184322	GJ16AW3127	INERT	Jarodha Majra	31.115
4	01-07-2023	9122022424546	184323	RJ05GB8129	INERT	Jarodha Majra	28.960
5	01-07-2023	9122022424557	184324	GJ16AW2181	INERT	Jarodha Majra	31.140
6	01-07-2023	9122022424566	184335	GJ17UU8394	INERT	Jarodha Majra	30.125
7	01-07-2023	9122022424563	184336	GJ16AV6369	INERT	Jarodha Majra	30.875
8	01-07-2023	9122022424569	184347	GJ16AV3439	INERT	Jarodha Majra	31.045
9	01-07-2023	9122022424583	184348	GJ16AV3184	INERT	Jarodha Majra	30.450
10	01-07-2023	9122022424584	184351	GJ16AW2238	INERT	Jarodha Majra	30.925
11	01-07-2023	9122022424588	184356	GJ16AW2374	INERT	Jarodha Majra	30.365
12	01-07-2023	9122022424585	184358	GJ16AW3127	INERT	Jarodha Majra	30.760
13	01-07-2023	9122022424590	184368	GJ16AW2181	INERT	Jarodha Majra	31.080
14	01-07-2023	9122022424597	184370	GJ16AV6369	INERT	Jarodha Majra	30.990
15	01-07-2023	9122022424595	184371	GJ17UU8394	INERT	Jarodha Majra	30.295
16	01-07-2023	9122022424596	184372	RJ05GB8129	INERT	Jarodha Majra	29.390
17	01-07-2023	9122022424604	184373	GJ16AV3184	INERT	Jarodha Majra	30.560
18	01-07-2023	9122022424608	184378	GJ16AW2238	INERT	Jarodha Majra	31.180
19	01-07-2023	9122022424610	184381	GJ16AW2374	INERT	Jarodha Majra	30.900
20	01-07-2023	9122022424609	184382	GJ16AV3439	INERT	Jarodha Majra	32.015
21	01-07-2023	9122022424612	184387	GJ16AW3127	INERT	Jarodha Majra	30.910
22	01-07-2023	9122022424615	184388	GJ16AW2181	INERT	Jarodha Majra	30.490
23	01-07-2023	9122022424800	193529	RJ05GB8129	INERT	Jarodha Majra	29.140
24	01-07-2023	9122022424838	193551	HR38AE2854	INERT	Jarodha Majra	30.670
25	01-07-2023	9122022424839	193552	HR38AE7652	INERT	Jarodha Majra	30.360
26	01-07-2023	9122022424842	193553	GJ17UU8394	INERT	Jarodha Majra	29.960
27	02-07-2023	9122022424841	193555	GJ16AV3439	INERT	Jarodha Majra	30.885
28	02-07-2023	9122022424847	193560	RJ05GB8129	INERT	Jarodha Majra	29.050
29	02-07-2023	9122022424852	193567	GJ06BT4988	INERT	Jarodha Majra	31.215
30	02-07-2023	9122022424855	193570	GJ17UU8394	INERT	Jarodha Majra	29.680
31	02-07-2023	9122022424856	193572	HR38AE2854	INERT	Jarodha Majra	30.215
32	02-07-2023	9122022424857	193573	HR38AE7652	INERT	Jarodha Majra	30.345
33	02-07-2023	9122022424864	193579	GJ16AV3439	INERT	Jarodha Majra	30.185
34	02-07-2023	9122022424869	193584	RJ05GB8129	INERT	Jarodha Majra	28.360
35	02-07-2023	9122022424872	193585	GJ06BT4988	INERT	Jarodha Majra	31.271
36	02-07-2023	9122022424874	193586	GJ17UU8394	INERT	Jarodha Majra	30.235
37	02-07-2023	9122022424870	193587	GJ16AV6369	INERT	Jarodha Majra	29.845
38	02-07-2023	9122022424877	193588	HR38AE2854	INERT	Jarodha Majra	30.670
39	02-07-2023	9122022424881	193592	HR38AE7652	INERT	Jarodha Majra	30.660
40	02-07-2023	9122022424884	193593	GJ16AV3439	INERT	Jarodha Majra	30.895
41	02-07-2023	9122022424882	193595	GJ16AW2238	INERT	Jarodha Majra	31.145



S.NO	Date	Computer Slip No.	MCD Slip No.	Vehicle No.	Material	Disposal Site	Net Weight in Ton
42	02-07-2023	9122022424888	193598	GJ16AW2374	INERT	Jarodha Majra	30.855
43	02-07-2023	9122022424887	193599	GJ16AW3127	INERT	Jarodha Majra	30.780
44	02-07-2023	9122022424883	193600	GJ16AW2181	INERT	Jarodha Majra	31.055
45	02-07-2023	9122022424889	193601	GJ06BT4988	INERT	Jarodha Majra	30.925
46	02-07-2023	9122022424893	193603	GJ16AV6369	INERT	Jarodha Majra	30.780
47	02-07-2023	9122022424890	193604	RJ05GB8129	INERT	Jarodha Majra	28.930
48	02-07-2023	9122022424891	193605	HR38AE2854	INERT	Jarodha Majra	30.580
49	02-07-2023	9122022424898	193607	GJ16AV3439	INERT	Jarodha Majra	31.145
50	02-07-2023	9122022424892	193609	GJ17UU8394	INERT	Jarodha Majra	30.230
51	02-07-2023	9122022424900	193610	GJ16AW2238	INERT	Jarodha Majra	31.200
52	02-07-2023	9122022424899	193611	HR38AE7652	INERT	Jarodha Majra	30.620
53	02-07-2023	9122022424901	193613	GJ16AW2374	INERT	Jarodha Majra	31.155
54	02-07-2023	9122022424903	193614	GJ06BT4988	INERT	Jarodha Majra	31.250
55	02-07-2023	9122022424902	193617	GJ16AW2181	INERT	Jarodha Majra	31.175
56	02-07-2023	9122022424905	193618	GJ16AV6369	INERT	Jarodha Majra	30.400
57	02-07-2023	9122022424908	193619	HR38AE2854	INERT	Jarodha Majra	30.515
58	02-07-2023	9122022424910	193621	GJ16AW3127	INERT	Jarodha Majra	30.515
59	02-07-2023	9122022424915	193628	GJ16AV3439	INERT	Jarodha Majra	30.555
60	02-07-2023	9122022424914	193630	RJ05GB8129	INERT	Jarodha Majra	29.030
61	02-07-2023	9122022424920	193631	GJ17UU8394	INERT	Jarodha Majra	29.990
62	02-07-2023	9122022424924	193634	GJ16AW2238	INERT	Jarodha Majra	31.135
63	02-07-2023	9122022424930	193637	GJ16AW2374	INERT	Jarodha Majra	31.200
64	02-07-2023	9122022424978	193685	HR38AE2854	INERT	Jarodha Majra	30.330
65	02-07-2023	9122022424970	193690	GJ17UU8394	INERT	Jarodha Majra	30.095
66	02-07-2023	9122022424986	193692	GJ16AV3439	INERT	Jarodha Majra	30.470
67	02-07-2023	9122022424969	193693	GJ06BT4988	INERT	Jarodha Majra	31.361
68	02-07-2023	9122022424981	193697	GJ16AW2238	INERT	Jarodha Majra	30.905
69	02-07-2023	9122022424979	193700	GJ16AW3127	INERT	Jarodha Majra	30.710
70	02-07-2023	9122022424994	193702	GJ16AW2374	INERT	Jarodha Majra	31.165
71	03-07-2023	9122022425477	194180	GJ16AV6369	INERT	Jarodha Majra	30.720
72	03-07-2023	9122022425491	194197	GJ06BT4988	INERT	Jarodha Majra	31.031
73	03-07-2023	9122022425498	194198	HR38AE2854	INERT	Jarodha Majra	30.675
74	03-07-2023	9122022425500	194202	HR38AE7652	INERT	Jarodha Majra	30.755
75	03-07-2023	9122022425502	194209	GJ16AV6369	INERT	Jarodha Majra	30.795
76	03-07-2023	9122022425509	194212	HR38AE2854	INERT	Jarodha Majra	30.690
77	03-07-2023	9122022425511	194214	HR38AE7652	INERT	Jarodha Majra	30.805
78	03-07-2023	9122022425513	194215	HR38AB6814	C and D	Jarodha Majra	17.315
79	03-07-2023	9122022425514	194218	HR38AA8722	C and D	Jarodha Majra	16.590
80	03-07-2023	9122022425515	194219	HR38AB9718	C and D	Jarodha Majra	17.520
81	04-07-2023	9122022425519	194221	GJ16AV6369	INERT	Jarodha Majra	30.805
82	04-07-2023	9122022425518	194222	HR38AC7348	C and D	Jarodha Majra	16.155
83	04-07-2023	9122022425522	194224	HR38AE2854	INERT	Jarodha Majra	30.805
84	04-07-2023	9122022425516	194225	HR69B8932	INERT	Jarodha Majra	16.930
85	04-07-2023	9122022425478	194226	HR55M5247	INERT	Jarodha Majra	15.860
86	04-07-2023	9122022425529	194227	HR55W3289	C and D	Jarodha Majra	18.085
87	04-07-2023	9122022425524	194228	HR38AE7652	INERT	Jarodha Majra	30.805
88	04-07-2023	9122022425532	194233	HR38AB6814	C and D	Jarodha Majra	17.285



S.NO	Date	Computer Slip No.	MCD Slip No.	Vehicle No.	Material	Disposal Site	Net Weight In Ton
89	04-07-2023	9122022425510	194234	RJ14GJ0217	C and D	Jarodha Majra	17.585
90	04-07-2023	9122022425534	194236	HR38T2298	INERT	Jarodha Majra	15.150
91	04-07-2023	9122022425526	194237	HR55S6130	C and D	Jarodha Majra	17.470
92	04-07-2023	9122022425533	194238	UK18CA7147	C and D	Jarodha Majra	15.450
93	04-07-2023	9122022425538	194241	HR38AA9010	C and D	Jarodha Majra	17.775
94	04-07-2023	9122022425523	194244	NL01AG1094	INERT	Jarodha Majra	15.590
95	04-07-2023	9122022425539	194245	HR38AA1710	C and D	Jarodha Majra	17.500
96	04-07-2023	9122022425547	194247	HR38AC7348	C and D	Jarodha Majra	16.060
97	04-07-2023	9122022425537	194249	HR69B8932	INERT	Jarodha Majra	16.920
98	04-07-2023	9122022425553	194251	HR55W3289	C and D	Jarodha Majra	17.980
99	04-07-2023	9122022425527	194252	RJ05GB8129	INERT	Jarodha Majra	29.880
100	04-07-2023	9122022425536	194254	HR38W7604	INERT	Jarodha Majra	16.890
101	04-07-2023	9122022425551	194255	HR55M5247	INERT	Jarodha Majra	16.260
102	04-07-2023	9122022425542	194256	GJ16AW2181	INERT	Jarodha Majra	31.190
103	04-07-2023	9122022425552	194257	HR38W7104	INERT	Jarodha Majra	16.345
104	04-07-2023	9122022425548	194261	HR38AE2854	INERT	Jarodha Majra	30.805
105	04-07-2023	9122022425554	194266	HR38T2298	C and D	Jarodha Majra	15.185
106	04-07-2023	9122022425559	194267	HR38AE7652	INERT	Jarodha Majra	30.805
107	04-07-2023	9122022425560	194269	HR38AB9718	INERT	Jarodha Majra	17.595
108	04-07-2023	9122022425564	194271	RJ14GJ0217	C and D	Jarodha Majra	17.190
109	04-07-2023	9122022425571	194272	HR55W3289	INERT	Jarodha Majra	18.160
110	04-07-2023	9122022425569	194276	HR38AA9010	C and D	Jarodha Majra	17.760
111	04-07-2023	9122022425572	194278	HR38AC7348	INERT	Jarodha Majra	15.985
112	04-07-2023	9122022425568	194282	UK18CA7147	C and D	Jarodha Majra	15.450
113	04-07-2023	9122022425588	194292	HR38AE2854	INERT	Jarodha Majra	30.805
114	04-07-2023	9122022425595	194307	HR38AB9718	INERT	Jarodha Majra	17.565
115	04-07-2023	9122022425605	194308	HR38AA0547	INERT	Jarodha Majra	17.290
116	04-07-2023	9122022425597	194309	HR55W3289	INERT	Jarodha Majra	18.180
117	04-07-2023	9122022425601	194310	HR38AC7348	INERT	Jarodha Majra	15.915
118	04-07-2023	9122022425612	194312	HR69D5103	INERT	Jarodha Majra	17.135
119	04-07-2023	9122022425589	194313	RJ05GB8129	INERT	Jarodha Majra	29.390
120	04-07-2023	9122022425596	194317	GJ16AV6369	INERT	Jarodha Majra	30.895
121	04-07-2023	9122022425541	194321	HR38AA8722	INERT	Jarodha Majra	16.625
122	04-07-2023	9122022425610	194326	UK18CA7147	INERT	Jarodha Majra	15.215
123	04-07-2023	9122022425619	194328	HR55M5247	INERT	Jarodha Majra	16.370
124	04-07-2023	9122022425618	194329	HR38AE2854	INERT	Jarodha Majra	30.785
125	04-07-2023	9122022425627	194330	HR69D5571	INERT	Jarodha Majra	17.495
126	04-07-2023	9122022425621	194331	HR69C8452	INERT	Jarodha Majra	16.660
127	04-07-2023	9122022425628	194332	HR55W3289	INERT	Jarodha Majra	18.225
128	04-07-2023	9122022425620	194333	GJ16AW3127	INERT	Jarodha Majra	31.090
129	04-07-2023	9122022425624	194334	HR55M1502	INERT	Jarodha Majra	16.910
130	04-07-2023	9122022425622	194335	GJ16AV3184	INERT	Jarodha Majra	30.670
131	04-07-2023	9122022425623	194336	GJ16AW2238	INERT	Jarodha Majra	31.015
132	04-07-2023	9122022425616	194337	GJ06BT3516	INERT	Jarodha Majra	32.105
133	04-07-2023	9122022425629	194338	HR38AA0547	INERT	Jarodha Majra	16.895
134	04-07-2023	9122022425633	194339	HR69D5103	INERT	Jarodha Majra	17.335
135	04-07-2023	9122022425630	194340	HR38AA1710	INERT	Jarodha Majra	17.360



S.NO	Date	Computer Slip No.	MCD Slip No.	Vehicle No.	Material	Disposal Site	Net Weight In Ton
136	04-07-2023	9122022425637	194341	HR38AE7652	INERT	Jarodha Majra	30.805
137	04-07-2023	9122022425625	194343	GJ06BT4988	INERT	Jarodha Majra	31.266
138	04-07-2023	9122022425636	194344	HR38AA9010	INERT	Jarodha Majra	17.810
139	04-07-2023	9122022425631	194345	HR63C8919	INERT	Jarodha Majra	16.730
140	04-07-2023	9122022425639	194347	GJ16AV6369	INERT	Jarodha Majra	30.745
141	04-07-2023	9122022425481	194348	HR69A8336	INERT	Jarodha Majra	16.650
142	04-07-2023	9122022425640	194349	HR38W7104	INERT	Jarodha Majra	16.750
143	04-07-2023	9122022425635	194352	HR55W4021	INERT	Jarodha Majra	17.570
144	04-07-2023	9122022425838	194546	GJ06BT4988	INERT	Jarodha Majra	31.195
145	04-07-2023	9122022425833	194548	HR55Q7427	INERT	Jarodha Majra	16.080
146	04-07-2023	9122022425647	194549	HR38T2298	INERT	Jarodha Majra	15.645
147	04-07-2023	9122022425839	194554	NL01AG1096	INERT	Jarodha Majra	15.430
148	04-07-2023	9122022425841	194557	HR55M5247	INERT	Jarodha Majra	16.115
149	04-07-2023	9122022425843	194559	GJ06BT3516	INERT	Jarodha Majra	31.840
150	04-07-2023	9122022425664	194561	HR38AA9010	INERT	Jarodha Majra	17.765
151	04-07-2023	9122022425662	194563	HR38AA1710	INERT	Jarodha Majra	17.500
152	04-07-2023	9122022425851	194566	HR74A2292	INERT	Jarodha Majra	16.380
153	04-07-2023	9122022425164	194568	HR55S1527	INERT	Jarodha Majra	16.915
154	04-07-2023	9122022425846	194570	GJ16AV3184	INERT	Jarodha Majra	30.285
155	04-07-2023	9122022425651	194571	HR69D5571	INERT	Jarodha Majra	17.695
156	04-07-2023	9122022425663	194572	HR38AA0547	INERT	Jarodha Majra	17.350
157	04-07-2023	9122022425850	194573	HR69C8452	INERT	Jarodha Majra	16.575
158	04-07-2023	9122022425842	194574	NL01AG1092	INERT	Jarodha Majra	14.900
159	04-07-2023	9122022425852	194575	HR38AE7652	INERT	Jarodha Majra	30.525
160	04-07-2023	9122022425659	194576	HR69D5103	INERT	Jarodha Majra	16.985
161	04-07-2023	9122022425857	194577	HR38T2298	INERT	Jarodha Majra	15.230
162	04-07-2023	9122022425855	194578	HR38W7104	INERT	Jarodha Majra	16.750
163	04-07-2023	9122022425858	194579	HR69A8336	INERT	Jarodha Majra	16.755
164	04-07-2023	9122022425626	194580	HR55S6130	INERT	Jarodha Majra	16.920
165	04-07-2023	9122022425863	194583	HR38AE2854	INERT	Jarodha Majra	30.660
166	04-07-2023	9122022425865	194586	HR38W7604	INERT	Jarodha Majra	16.685
167	04-07-2023	9122022425859	194588	NL01AG1371	INERT	Jarodha Majra	15.475
168	04-07-2023	9122022425869	194589	HR69D6290	INERT	Jarodha Majra	17.385
169	04-07-2023	9122022425870	194591	HR55X4185	INERT	Jarodha Majra	17.750
170	04-07-2023	9122022425879	194594	HR74A2292	INERT	Jarodha Majra	16.945
171	04-07-2023	9122022425864	194596	HR38Z0046	INERT	Jarodha Majra	26.570
172	04-07-2023	9122022425866	194597	HR61C3763	INERT	Jarodha Majra	16.310
173	04-07-2023	9122022425883	194600	NL01AG1374	INERT	Jarodha Majra	15.360
174	04-07-2023	9122022425898	194608	HR38AA1710	INERT	Jarodha Majra	17.500
175	04-07-2023	9122022425901	194610	HR38AE2854	INERT	Jarodha Majra	30.660
176	05-07-2023	9122022425897	194618	HR69A8336	INERT	Jarodha Majra	17.420
177	05-07-2023	9122022425894	194620	NL01AG1092	INERT	Jarodha Majra	15.015
178	05-07-2023	9122022425909	194626	HR38AE7652	INERT	Jarodha Majra	30.720
179	05-07-2023	9122022425912	194630	GJ06BT4988	INERT	Jarodha Majra	31.225
180	05-07-2023	9122022425931	194640	HR38AE2854	C and D	Jarodha Majra	30.630
181	05-07-2023	9122022425946	194658	GJ06BT4988	C and D	Jarodha Majra	31.110
182	05-07-2023	9122022425951	194660	HR38AE7652	C and D	Jarodha Majra	30.095



S.NO	Date	Computer Slip No.	MCD Slip No.	Vehicle No.	Material	Disposal Site	Net Weight in Ton
183	05-07-2023	9122022425962	194663	HR38AE2854	C and D	Jarodha Majra	30.480
184	05-07-2023	9122022425987	194686	GJ06BT4988	C and D	Jarodha Majra	30.985
185	05-07-2023	9122022425989	194701	HR38AE2854	C and D	Jarodha Majra	30.440
186	05-07-2023	9122022425988	194704	HR38AE7652	C and D	Jarodha Majra	29.220
187	05-07-2023	9122022425997	194706	HR47D2342	C and D	Jarodha Majra	20.600
188	05-07-2023	9122022426025	194733	HR38AE2854	INERT	Jarodha Majra	30.430
189	05-07-2023	9122022426028	194734	HR38AE7652	INERT	Jarodha Majra	30.600
190	05-07-2023	9122022426257	194977	GJ16AW3127	INERT	Jarodha Majra	30.615
191	05-07-2023	9122022426270	194982	HR38AE2854	C and D	Jarodha Majra	30.455
192	05-07-2023	9122022426267	194984	GJ16AV3184	INERT	Jarodha Majra	30.305
193	05-07-2023	9122022426275	194994	GJ17UU8394	C and D	Jarodha Majra	29.305
194	05-07-2023	9122022426280	194997	GJ16AW2374	C and D	Jarodha Majra	31.010
195	05-07-2023	9122022426277	194998	HR38AE7652	INERT	Jarodha Majra	30.775
196	06-07-2023	9122022426278	195000	GJ16AW2181	C and D	Jarodha Majra	30.985
197	07-07-2023	9122022426769	190252	GJ06BT4988	C and D	Jarodha Majra	30.330
198	07-07-2023	9122022426782	190264	GJ16AW2374	INERT	Jarodha Majra	31.120
199	07-07-2023	9122022426791	190275	GJ16AV3184	INERT	Jarodha Majra	30.030
200	07-07-2023	9122022426810	190291	GJ16AW2238	C and D	Jarodha Majra	30.600
201	08-07-2023	9122022426849	190337	GJ17UU8394	C and D	Jarodha Majra	29.800
202	08-07-2023	9122022426845	190343	GJ16AW3127	C and D	Jarodha Majra	30.785
203	08-07-2023	9122022426860	190347	GJ16AW2238	C and D	Jarodha Majra	30.630
204	17-07-2023	9082022324914	195794	GJ16AW2374	C and D	Jarodha Majra	31.395
205	17-07-2023	9082022324915	195806	GJ16AW3127	INERT	Jarodha Majra	31.060
206	17-07-2023	9082022324978	195808	GJ16AW2374	C and D	Jarodha Majra	33.710
207	17-07-2023	9082022324913	195822	GJ17UU8117	INERT	Jarodha Majra	30.250
208	18-07-2023	9082022324993	195824	GJ16AW2374	INERT	Jarodha Majra	33.620
209	18-07-2023	9082022324989	195830	GJ16AW3127	INERT	Jarodha Majra	32.705
210	18-07-2023	9082022325009	195848	GJ17UU8117	INERT	Jarodha Majra	30.805
211	18-07-2023	9082022324977	195850	GJ16AW2181	INERT	Jarodha Majra	33.540
212	18-07-2023	9082022325017	195851	GJ16AW2374	INERT	Jarodha Majra	32.100
213	18-07-2023	9082022325018	195852	GJ16AW3127	INERT	Jarodha Majra	32.370
214	18-07-2023	9082022325020	195863	GJ16AV3184	INERT	Jarodha Majra	30.815
215	18-07-2023	9082022325028	195865	GJ17UU8117	INERT	Jarodha Majra	30.570
216	18-07-2023	9082022325030	195867	GJ16AW2181	INERT	Jarodha Majra	31.295
217	18-07-2023	9082022325034	195868	GJ16AW3127	INERT	Jarodha Majra	30.620
218	18-07-2023	9082022325031	195870	GJ16AW2374	INERT	Jarodha Majra	29.195
219	18-07-2023	9082022325050	195885	GJ16AV3184	INERT	Jarodha Majra	31.205
220	18-07-2023	9082022325053	195886	GJ16AW3127	INERT	Jarodha Majra	31.560
221	18-07-2023	9082022325051	195888	GJ17UU8117	INERT	Jarodha Majra	30.805
222	18-07-2023	9082022325055	195889	GJ16AW2374	INERT	Jarodha Majra	31.385
223	18-07-2023	9082022325056	195891	GJ16AW2181	INERT	Jarodha Majra	31.185
224	20-07-2023	9122022427229	196325	GJ16AW2238	INERT	Jarodha Majra	31.070
225	20-07-2023	9122022427247	196336	GJ16AW3127	INERT	Jarodha Majra	30.965
226	20-07-2023	9122022427248	196337	GJ17UU8117	INERT	Jarodha Majra	30.805
227	20-07-2023	9122022427249	196338	HR38AE2854	C and D	Jarodha Majra	30.560
228	20-07-2023	9122022427244	196339	GJ06BT4988	INERT	Jarodha Majra	31.361
229	20-07-2023	9122022427251	196342	RJ05GB8129	INERT	Jarodha Majra	29.240



S.NO	Date	Computer Slip No.	MCD Slip No.	Vehicle No.	Material	Disposal Site	Net Weight In Ton
230	20-07-2023	9122022427250	196343	HR38AE7652	INERT	Jarodha Majra	30.765
231	20-07-2023	9122022427253	196346	GJ06BT3516	INERT	Jarodha Majra	31.910
232	20-07-2023	9122022427258	196357	GJ16AW3382	INERT	Jarodha Majra	31.005
233	20-07-2023	9122022427273	196361	GJ16AV6369	INERT	Jarodha Majra	30.810
234	20-07-2023	9122022427274	196363	GJ17UU8394	INERT	Jarodha Majra	29.750
235	20-07-2023	9122022427288	196374	RJ05GB8129	INERT	Jarodha Majra	29.110
236	20-07-2023	9122022427281	196375	GJ17UU8117	C and D	Jarodha Majra	30.190
237	21-07-2023	9122022427566	184659	GJ16AW3127	INERT	Jarodha Majra	31.275
238	21-07-2023	9122022427581	184669	HR38AE7652	INERT	Jarodha Majra	30.795
239	21-07-2023	9122022427595	184694	GJ06BT4988	INERT	Jarodha Majra	31.316
240	21-07-2023	9122022427594	184697	GJ17UU8394	INERT	Jarodha Majra	30.210
241	21-07-2023	9122022427539	184704	HR38AE2854	INERT	Jarodha Majra	30.695
242	21-07-2023	9122022427611	184709	HR38AE7652	INERT	Jarodha Majra	30.805
243	21-07-2023	9122022427614	184713	RJ05GB8129	INERT	Jarodha Majra	29.345
244	21-07-2023	9122022427617	184717	GJ16AV6369	INERT	Jarodha Majra	30.900
245	21-07-2023	9122022427618	184718	GJ16AW2238	INERT	Jarodha Majra	31.160
246	21-07-2023	9122022427628	184719	GJ17UU8117	INERT	Jarodha Majra	30.805
247	21-07-2023	9122022427577	184720	GJ16AW3382	INERT	Jarodha Majra	30.915
248	21-07-2023	9122022427622	184722	GJ16AW2374	INERT	Jarodha Majra	31.210
249	21-07-2023	9122022427605	184723	GJ16AV3439	INERT	Jarodha Majra	31.065
250	21-07-2023	9122022427625	184725	GJ16AW2181	INERT	Jarodha Majra	31.095
251	21-07-2023	9122022427637	184730	HR38AE2854	INERT	Jarodha Majra	30.225
252	21-07-2023	9122022427636	184735	GJ06BT4988	INERT	Jarodha Majra	31.361
253	21-07-2023	9122022427643	184736	HR63E3738	INERT	Jarodha Majra	32.310
254	21-07-2023	9122022427289	196378	HR38AE7652	INERT	Jarodha Majra	30.805
255	21-07-2023	9122022427282	196380	GJ06BT4988	C and D	Jarodha Majra	31.106
256	21-07-2023	9122022427293	196386	GJ16AW3127	INERT	Jarodha Majra	30.860
257	21-07-2023	9122022427287	196390	GJ06BT3516	INERT	Jarodha Majra	32.135
258	21-07-2023	9122022427308	196395	GJ16AV6369	INERT	Jarodha Majra	30.790
259	21-07-2023	9122022427304	196401	GJ16AW2374	INERT	Jarodha Majra	31.325
260	21-07-2023	9122022427306	196404	GJ16AW2238	INERT	Jarodha Majra	31.425
261	21-07-2023	9122022427315	196406	GJ17UU8394	INERT	Jarodha Majra	30.805
262	21-07-2023	9122022427317	196410	RJ05GB8129	INERT	Jarodha Majra	29.280
263	21-07-2023	9122022427325	196412	HR38AE7652	INERT	Jarodha Majra	29.745
264	21-07-2023	9122022427319	196414	GJ17UU8117	INERT	Jarodha Majra	30.630
265	21-07-2023	9122022427324	196415	HR38AE2854	INERT	Jarodha Majra	30.695
266	21-07-2023	9122022427323	196416	GJ06BT4988	INERT	Jarodha Majra	31.220
267	21-07-2023	9122022427337	196424	GJ06BT3516	INERT	Jarodha Majra	31.955
268	21-07-2023	9122022427343	196425	GJ16AV6369	INERT	Jarodha Majra	30.850
269	21-07-2023	9122022427331	196427	GJ16AW3127	INERT	Jarodha Majra	30.630
270	21-07-2023	9122022427353	196435	RJ05GB8129	INERT	Jarodha Majra	28.590
271	21-07-2023	9122022427372	196440	GJ16AV6369	INERT	Jarodha Majra	30.230
272	21-07-2023	9122022427330	196441	GJ16AW3382	INERT	Jarodha Majra	30.550
273	21-07-2023	9122022427389	196458	GJ16AV6369	INERT	Jarodha Majra	30.650
274	21-07-2023	9122022427367	196462	GJ06BT3516	INERT	Jarodha Majra	32.050
275	21-07-2023	9122022427369	196466	HR38AE2854	INERT	Jarodha Majra	30.445
276	21-07-2023	9122022427370	196473	HR38AE7652	INERT	Jarodha Majra	29.890



S.NO	Date	Computer Slip No.	MCD Slip No.	Vehicle No.	Material	Disposal Site	Net Weight in Ton
277	22-07-2023	9122022427651	184739	HR74A0271	INERT	Jarodha Majra	17.170
278	22-07-2023	9122022427610	184741	GJ16AW3127	INERT	Jarodha Majra	31.090
279	22-07-2023	9122022427646	184742	HR38T2298	INERT	Jarodha Majra	15.260
280	22-07-2023	9122022427645	184743	HR38AA1710	INERT	Jarodha Majra	17.330
281	22-07-2023	9122022427652	184745	GJ17UU8117	INERT	Jarodha Majra	30.735
282	22-07-2023	9122022427641	184746	HR38AA9010	INERT	Jarodha Majra	17.620
283	22-07-2023	9122022427647	184753	RJ05GB8129	INERT	Jarodha Majra	29.400
284	22-07-2023	9122022427668	184754	HR38AE2854	INERT	Jarodha Majra	30.775
285	22-07-2023	9122022427662	184756	GJ16AV6369	INERT	Jarodha Majra	30.825
286	22-07-2023	9122022427654	184757	HR38AE7652	INERT	Jarodha Majra	30.585
287	22-07-2023	9122022427672	184764	GJ16AW2238	INERT	Jarodha Majra	31.160
288	22-07-2023	9122022427653	184765	GJ17UU8394	INERT	Jarodha Majra	29.720
289	22-07-2023	9122022427671	184767	GJ16AV3439	INERT	Jarodha Majra	31.000
290	22-07-2023	9122022427675	184768	HR38AA1710	INERT	Jarodha Majra	17.335
291	22-07-2023	9122022427663	184770	HR69C3548	INERT	Jarodha Majra	16.825
292	22-07-2023	9122022427676	184772	HR38AA0547	INERT	Jarodha Majra	17.200
293	22-07-2023	9122022427677	184773	HR38T2298	INERT	Jarodha Majra	15.305
294	22-07-2023	9122022427678	184775	HR74A0271	INERT	Jarodha Majra	17.150
295	22-07-2023	9122022427682	184779	GJ16AW3127	INERT	Jarodha Majra	31.085
296	22-07-2023	9122022427661	184781	GJ16AW2181	INERT	Jarodha Majra	31.355
297	22-07-2023	9122022427684	184783	GJ16AW2374	INERT	Jarodha Majra	30.765
298	22-07-2023	9122022427673	184784	GJ16AW3382	INERT	Jarodha Majra	31.045
299	22-07-2023	9122022427687	184786	HR38AA9010	INERT	Jarodha Majra	17.765
300	22-07-2023	9122022427693	184787	RJ05GB8129	INERT	Jarodha Majra	29.450
301	22-07-2023	9122022427680	184788	HR63E3738	INERT	Jarodha Majra	32.645
302	22-07-2023	9122022427700	184789	HR55AG4718	INERT	Jarodha Majra	17.400
303	22-07-2023	9122022427691	184790	HR38AE2854	INERT	Jarodha Majra	30.725
304	22-07-2023	9122022427688	184791	GJ17UU8117	INERT	Jarodha Majra	30.805
305	22-07-2023	9122022427695	184793	HR38AE7652	INERT	Jarodha Majra	30.385
306	22-07-2023	9122022427710	184796	GJ16AV6369	INERT	Jarodha Majra	30.680
307	22-07-2023	9122022427707	184801	HR38AA1710	INERT	Jarodha Majra	17.360
308	22-07-2023	9122022427717	184802	HR55W3289	INERT	Jarodha Majra	18.345
309	22-07-2023	9122022427703	184807	HR69D5103	INERT	Jarodha Majra	17.200
310	22-07-2023	9122022427714	184808	HR38T2298	INERT	Jarodha Majra	15.310
311	22-07-2023	9122022427715	184810	HR38AA0547	INERT	Jarodha Majra	17.115
312	22-07-2023	9122022427734	184812	RJ05GB8129	INERT	Jarodha Majra	28.355
313	22-07-2023	9122022427743	184820	HR38AE2854	INERT	Jarodha Majra	30.325
314	22-07-2023	9122022427727	184823	GJ16AW2181	INERT	Jarodha Majra	31.000
315	22-07-2023	9122022427713	184826	GJ16AW2238	INERT	Jarodha Majra	31.140
316	22-07-2023	9122022427720	184834	GJ16AV3439	INERT	Jarodha Majra	30.720
317	22-07-2023	9122022427747	184835	HR69B8932	INERT	Jarodha Majra	16.800
318	22-07-2023	9122022427732	184839	HR38Z9817	INERT	Jarodha Majra	16.000
319	22-07-2023	9122022427744	184842	HR38AE7652	INERT	Jarodha Majra	30.435
320	22-07-2023	9122022427705	184843	GJ17UU8394	INERT	Jarodha Majra	30.200
321	22-07-2023	9122022427733	184844	HR46E6871	INERT	Jarodha Majra	16.005
322	22-07-2023	9122022427758	184845	RJ05GB8129	INERT	Jarodha Majra	29.650
323	22-07-2023	9122022427770	184846	HR38AE2854	INERT	Jarodha Majra	30.770



S.NO	Date	Computer Slip No.	MCD Slip No.	Vehicle No.	Material	Disposal Site	Net Weight In Ton
324	22-07-2023	9122022427730	184847	GJ16AW3382	INERT	Jarodha Majra	30.930
325	22-07-2023	9122022427899	185070	HR38AE7652	INERT	Jarodha Majra	30.765
326	22-07-2023	9122022427968	185073	GJ16AV6369	INERT	Jarodha Majra	30.720
327	22-07-2023	9122022427981	185087	HR38AE7652	INERT	Jarodha Majra	30.155
328	22-07-2023	9122022427982	185089	HR38AE2854	INERT	Jarodha Majra	29.965
329	22-07-2023	9122022427986	185092	GJ06BT3516	INERT	Jarodha Majra	31.680
330	22-07-2023	9122022427984	185094	HR69C5911	INERT	Jarodha Majra	16.515
331	22-07-2023	9122022427044	185095	HR55X4185	C and D	Jarodha Majra	17.000
332	22-07-2023	9122022427996	185099	HR55AB1981	INERT	Jarodha Majra	17.120
333	22-07-2023	9122022428005	185107	GJ16AW3127	INERT	Jarodha Majra	31.035
334	22-07-2023	9122022428007	185110	HR38AE7652	INERT	Jarodha Majra	30.770
335	22-07-2023	9122022428003	185112	HR38AB9718	INERT	Jarodha Majra	17.270
336	22-07-2023	9122022428006	185113	HR38AE2854	INERT	Jarodha Majra	30.550
337	22-07-2023	9122022428010	185114	RJ14GJ0217	INERT	Jarodha Majra	17.395
338	22-07-2023	9122022428011	185116	UK18CA7147	INERT	Jarodha Majra	15.450
339	22-07-2023	9122022428013	185117	GJ16AV6369	INERT	Jarodha Majra	30.480
340	22-07-2023	9122022427988	185118	HR38T2298	INERT	Jarodha Majra	15.305
341	22-07-2023	9122022428015	185119	GJ16AW3382	INERT	Jarodha Majra	30.420
342	22-07-2023	9122022428012	185120	GJ06BT3516	INERT	Jarodha Majra	32.180
343	22-07-2023	9122022427994	185121	HR38AA9010	INERT	Jarodha Majra	17.730
344	22-07-2023	9122022428019	185122	GJ17UU8117	INERT	Jarodha Majra	30.805
345	22-07-2023	9082022325272	189027	HR38AE2854	INERT	Jarodha Majra	30.380
346	22-07-2023	9082022325295	189037	GJ16AV6369	INERT	Jarodha Majra	30.700
347	22-07-2023	9082022325203	189040	HR38AA9010	INERT	Jarodha Majra	17.935
348	22-07-2023	9082022325190	189044	HR38AA1710	INERT	Jarodha Majra	17.000
349	22-07-2023	9082022325302	189046	HR38AA0547	INERT	Jarodha Majra	17.195
350	23-07-2023	9122022428023	185127	GJ17UU8394	INERT	Jarodha Majra	28.725
351	23-07-2023	9122022428022	185128	GJ16AV3184	INERT	Jarodha Majra	30.260
352	23-07-2023	9122022428027	185130	GJ16AW3127	INERT	Jarodha Majra	30.880
353	23-07-2023	9122022428021	185131	HR38AA1710	INERT	Jarodha Majra	17.435
354	23-07-2023	9122022428028	185134	CG04NM1681	INERT	Jarodha Majra	30.805
355	23-07-2023	9122022428017	185135	GJ16AW2238	INERT	Jarodha Majra	31.425
356	23-07-2023	9122022428031	185136	RJ14GJ0217	INERT	Jarodha Majra	17.520
357	23-07-2023	9122022428030	185137	HR38AE2854	INERT	Jarodha Majra	30.655
358	23-07-2023	9122022428029	185138	HR38AE7652	INERT	Jarodha Majra	30.645
359	23-07-2023	9122022428034	185140	HR38AA9010	INERT	Jarodha Majra	17.510
360	23-07-2023	9122022428033	185141	GJ16AW3382	INERT	Jarodha Majra	31.030
361	23-07-2023	9122022428035	185142	HR38AA0547	INERT	Jarodha Majra	17.235
362	23-07-2023	9122022428038	185143	HR38AA1710	INERT	Jarodha Majra	17.420
363	23-07-2023	9122022428036	185144	HR55AB1981	INERT	Jarodha Majra	17.250
364	23-07-2023	9122022428041	185146	GJ16AV3184	INERT	Jarodha Majra	30.255
365	23-07-2023	9122022428040	185147	HR55M5247	INERT	Jarodha Majra	16.230
366	23-07-2023	9122022428037	185148	HR38W7604	INERT	Jarodha Majra	16.890
367	23-07-2023	9122022428042	185149	GJ17UU8394	INERT	Jarodha Majra	29.595
368	23-07-2023	9122022428045	185150	GJ17UU8117	INERT	Jarodha Majra	30.645
369	23-07-2023	9122022428047	185151	GJ16AW3382	INERT	Jarodha Majra	30.960
370	23-07-2023	9122022428043	185152	HR38AE7652	INERT	Jarodha Majra	30.805



S.NO	Date	Computer Slip No.	MCD Slip No.	Vehicle No.	Material	Disposal Site	Net Weight in Ton
371	23-07-2023	9122022428048	185153	HR55AB1981	INERT	Jarodha Majra	17.285
372	23-07-2023	9122022428046	185154	GJ16AV3439	INERT	Jarodha Majra	31.200
373	23-07-2023	9122022428049	185155	HR69D5571	INERT	Jarodha Majra	17.375
374	23-07-2023	9122022428050	185156	GJ16AW2238	INERT	Jarodha Majra	31.060
375	23-07-2023	9122022428051	185157	HR38W7104	INERT	Jarodha Majra	16.750
376	23-07-2023	9122022428057	185158	HR38AA9010	INERT	Jarodha Majra	17.660
377	23-07-2023	9122022428058	185160	HR38T2298	INERT	Jarodha Majra	15.280
378	23-07-2023	9122022428054	185161	GJ16AV3184	INERT	Jarodha Majra	30.420
379	23-07-2023	9122022428059	185163	HR38AA1710	INERT	Jarodha Majra	17.500
380	23-07-2023	9122022428056	185166	GJ06BT3516	INERT	Jarodha Majra	31.700
381	23-07-2023	9122022428063	185167	HR38AA0547	INERT	Jarodha Majra	17.370
382	23-07-2023	9122022428072	185168	HR38AA9010	INERT	Jarodha Majra	17.675
383	23-07-2023	9122022428070	185169	HR38AB6814	INERT	Jarodha Majra	17.175
384	23-07-2023	9122022428062	185171	GJ16AV6369	INERT	Jarodha Majra	30.585
385	23-07-2023	9122022428073	185172	HR61C6272	INERT	Jarodha Majra	17.270
386	23-07-2023	9122022428078	185173	HR55T0515	INERT	Jarodha Majra	16.585
387	23-07-2023	9122022428079	185174	NL01AG1371	INERT	Jarodha Majra	15.890
388	23-07-2023	9122022428064	185175	HR69B8932	INERT	Jarodha Majra	16.945
389	23-07-2023	9122022428068	185176	HR55AB1981	INERT	Jarodha Majra	17.135
390	23-07-2023	9122022428066	185177	RJ14GJ0217	INERT	Jarodha Majra	17.365
391	23-07-2023	9122022428067	185178	UK18CA7147	INERT	Jarodha Majra	15.450
392	23-07-2023	9122022428069	185179	GJ17UU8117	INERT	Jarodha Majra	30.570
393	23-07-2023	9122022428055	185180	GJ16AW3127	INERT	Jarodha Majra	31.065
394	23-07-2023	9122022428065	185183	GJ16AW3382	INERT	Jarodha Majra	30.680
395	23-07-2023	9122022428274	188373	GJ06BT3516	INERT	Jarodha Majra	32.180
396	23-07-2023	9122022428279	188376	HR38AE2854	INERT	Jarodha Majra	30.745
397	23-07-2023	9122022428288	188385	HR38AA9010	INERT	Jarodha Majra	17.675
398	23-07-2023	9122022428289	188386	GJ16AV3439	INERT	Jarodha Majra	33.120
399	23-07-2023	9122022428283	188387	HR38AA0547	INERT	Jarodha Majra	17.575
400	23-07-2023	9122022428290	188388	GJ17UU8394	INERT	Jarodha Majra	29.755
401	23-07-2023	9122022428292	188389	HR69D6290	INERT	Jarodha Majra	17.165
402	23-07-2023	9122022428291	188390	GJ06BT3516	INERT	Jarodha Majra	31.880
403	23-07-2023	9122022428293	188391	HR61C6272	INERT	Jarodha Majra	17.360
404	23-07-2023	9122022428286	188392	HR58B2139	INERT	Jarodha Majra	29.050
405	23-07-2023	9122022428296	188393	HR69D5103	INERT	Jarodha Majra	17.095
406	23-07-2023	9122022428294	188394	HR38AE2854	INERT	Jarodha Majra	30.805
407	23-07-2023	9122022428297	188396	HR55X4185	INERT	Jarodha Majra	17.585
408	23-07-2023	9122022428299	188397	HR38AB2844	INERT	Jarodha Majra	16.600
409	23-07-2023	9122022428298	188399	HR69D5571	INERT	Jarodha Majra	17.410
410	23-07-2023	9122022428301	188400	HR55AB1981	INERT	Jarodha Majra	17.065
411	23-07-2023	9122022428285	188401	HR38AA1710	INERT	Jarodha Majra	17.330
412	23-07-2023	9122022428089	188402	HR38AB6814	INERT	Jarodha Majra	17.380
413	23-07-2023	9122022428284	188403	HR38T2298	INERT	Jarodha Majra	15.960
414	23-07-2023	9082022325303	189047	HR55AB1981	INERT	Jarodha Majra	16.740
415	23-07-2023	9082022325305	189048	RJ05GB8129	INERT	Jarodha Majra	29.395
416	23-07-2023	9082022325307	189049	HR38W7604	INERT	Jarodha Majra	16.890
417	23-07-2023	9082022325312	189050	HR38T2298	INERT	Jarodha Majra	15.255



S.NO	Date	Computer Slip No.	MCD Slip No.	Vehicle No.	Material	Disposal Site	Net Weight In Ton
418	23-07-2023	9082022325314	189051	GJ16AV6369	INERT	Jarodha Majra	30.750
419	23-07-2023	9082022325313	189053	UK18CA7147	INERT	Jarodha Majra	15.450
420	23-07-2023	9082022325304	189054	GJ16AV3439	INERT	Jarodha Majra	30.975
421	23-07-2023	9082022325306	189055	GJ16AW2181	INERT	Jarodha Majra	31.455
422	23-07-2023	9082022325310	189057	CG04NM1680	INERT	Jarodha Majra	30.680
423	23-07-2023	9082022325317	189059	GJ16AW3127	INERT	Jarodha Majra	31.150
424	23-07-2023	9082022325318	189061	GJ06BT3516	INERT	Jarodha Majra	32.095
425	23-07-2023	9082022325323	189062	HR38T2298	INERT	Jarodha Majra	15.220
426	23-07-2023	9082022325320	189063	HR55W4021	INERT	Jarodha Majra	17.410
427	23-07-2023	9082022325321	189064	CG04NM1681	INERT	Jarodha Majra	30.590
428	23-07-2023	9082022325319	189065	GJ16AV6369	INERT	Jarodha Majra	31.025
429	23-07-2023	9082022325324	189066	UK18CA7147	INERT	Jarodha Majra	15.450
430	23-07-2023	9082022325325	189067	HR38AA0547	INERT	Jarodha Majra	17.255
431	23-07-2023	9082022325326	189068	RJ14GJ0217	INERT	Jarodha Majra	17.155
432	23-07-2023	9082022325327	189069	HR61C6272	INERT	Jarodha Majra	17.085
433	23-07-2023	9082022325322	189070	GJ16AW2181	INERT	Jarodha Majra	31.550
434	23-07-2023	9082022325332	189072	HR55W4021	INERT	Jarodha Majra	16.960
435	23-07-2023	9082022325331	189074	HR38AC5945	INERT	Jarodha Majra	15.515
436	23-07-2023	9082022325311	189075	HR38AA1710	INERT	Jarodha Majra	17.350
437	23-07-2023	9082022325337	189076	HR38T2298	INERT	Jarodha Majra	15.180
438	23-07-2023	9082022325339	189077	GJ16AW2181	INERT	Jarodha Majra	31.325
439	23-07-2023	9082022325343	189079	GJ06BT3516	INERT	Jarodha Majra	31.855
440	23-07-2023	9082022325334	189082	GJ17UU8394	INERT	Jarodha Majra	29.960
441	23-07-2023	9082022325340	189085	GJ16AV3184	INERT	Jarodha Majra	30.035
442	23-07-2023	9082022325338	189087	HR38AE2854	INERT	Jarodha Majra	30.770
443	23-07-2023	9082022325409	189151	GJ16AV3439	INERT	Jarodha Majra	30.890
444	23-07-2023	9082022325329	189152	CG04NM1680	INERT	Jarodha Majra	30.415
445	23-07-2023	9082022325431	189164	GJ17UU8394	INERT	Jarodha Majra	30.380
446	23-07-2023	9082022325428	189169	GJ16AW3127	INERT	Jarodha Majra	31.150
447	23-07-2023	9082022325441	189177	CG04NM1680	INERT	Jarodha Majra	30.805
448	23-07-2023	9082022325443	189178	HR69D5571	INERT	Jarodha Majra	17.520
449	23-07-2023	9082022325360	189181	HR38AA1710	INERT	Jarodha Majra	17.495
450	23-07-2023	9082022325444	189182	HR55M5247	INERT	Jarodha Majra	16.935
451	23-07-2023	9082022325359	189184	HR38T2298	INERT	Jarodha Majra	12.655
452	23-07-2023	9082022325446	189186	GJ16AW3127	INERT	Jarodha Majra	30.555
453	23-07-2023	9082022325449	189187	NL01AG1093	INERT	Jarodha Majra	15.630
454	23-07-2023	9082022325450	189188	NL01AG1092	INERT	Jarodha Majra	15.315
455	23-07-2023	9082022325451	189189	GJ16AW2374	INERT	Jarodha Majra	30.990
456	23-07-2023	9082022325453	189191	HR38AB2938	INERT	Jarodha Majra	17.335
457	23-07-2023	9082022325364	189192	HR38AA9010	INERT	Jarodha Majra	17.835
458	23-07-2023	9082022325452	189193	GJ16AW3382	INERT	Jarodha Majra	30.580
459	24-07-2023	9122022428303	188406	HR38AC5945	INERT	Jarodha Majra	16.230
460	24-07-2023	9122022428314	188407	RJ14GJ0217	INERT	Jarodha Majra	17.475
461	24-07-2023	9122022428316	188408	HR55M5247	INERT	Jarodha Majra	16.485
462	24-07-2023	9122022428270	188409	NL01AG1093	INERT	Jarodha Majra	15.630
463	24-07-2023	9122022428313	188410	UK18CA7147	INERT	Jarodha Majra	15.450
464	24-07-2023	9122022428318	188411	HR69D5103	INERT	Jarodha Majra	17.305



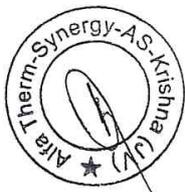
S.No	Date	Computer Slip No.	MCD Slip No.	Vehicle No.	Material	Disposal Site	Net Weight in Ton
465	24-07-2023	9122022428308	188413	GJ16AV3439	INERT	Jarodha Majra	31.875
466	24-07-2023	9122022428311	188414	HR55AG4718	INERT	Jarodha Majra	17.485
467	24-07-2023	9122022428321	188415	HR55T0515	INERT	Jarodha Majra	16.650
468	24-07-2023	9122022428334	188416	HR55AB1981	INERT	Jarodha Majra	17.505
469	24-07-2023	9122022428312	188417	RJ05GB8129	INERT	Jarodha Majra	30.805
470	24-07-2023	9122022428325	188419	GJ16AW3127	INERT	Jarodha Majra	32.340
471	24-07-2023	9122022428309	188426	GJ17UU8394	INERT	Jarodha Majra	30.075
472	24-07-2023	9122022428307	188428	HR38AA9010	INERT	Jarodha Majra	17.620
473	24-07-2023	9122022428340	188429	HR38T2298	INERT	Jarodha Majra	15.565
474	24-07-2023	9122022428331	188430	HR69D5571	INERT	Jarodha Majra	16.965
475	24-07-2023	9122022428339	188431	HR38AA1710	INERT	Jarodha Majra	17.500
476	24-07-2023	9122022428317	188433	GJ16AV6369	INERT	Jarodha Majra	31.735
477	24-07-2023	9122022428323	188434	HR38AE2854	C and D	Jarodha Majra	30.805
478	24-07-2023	9122022428315	188435	GJ06BT4988	INERT	Jarodha Majra	31.295
479	24-07-2023	9122022428337	188437	HR38AA0547	INERT	Jarodha Majra	18.000
480	24-07-2023	9122022428342	188438	HR38AB6814	INERT	Jarodha Majra	17.325
481	24-07-2023	9122022428335	188439	CG04NM1681	C and D	Jarodha Majra	30.745
482	24-07-2023	9122022428329	188441	GJ16AW2238	INERT	Jarodha Majra	31.970
483	24-07-2023	9122022428267	188443	CG04NM1680	INERT	Jarodha Majra	30.680
484	24-07-2023	9122022428333	188446	GJ17UU8117	INERT	Jarodha Majra	30.805
485	24-07-2023	9122022428336	188447	GJ16AV3184	INERT	Jarodha Majra	30.520
486	24-07-2023	9122022428352	188448	HR38AE7652	C and D	Jarodha Majra	30.805
487	24-07-2023	9122022428357	188449	HR69D5103	INERT	Jarodha Majra	16.935
488	24-07-2023	9122022428350	188450	GJ16AW3382	C and D	Jarodha Majra	30.755
489	24-07-2023	9122022428355	188452	GJ16AW2181	C and D	Jarodha Majra	32.450
490	24-07-2023	9122022428343	188453	HR58B2139	C and D	Jarodha Majra	30.595
491	24-07-2023	9122022428324	188454	GJ16AW2374	INERT	Jarodha Majra	31.115
492	24-07-2023	9122022428356	188456	GJ16AW3127	C and D	Jarodha Majra	31.930
493	24-07-2023	9122022428372	188461	GJ17UU8394	INERT	Jarodha Majra	30.405
494	24-07-2023	9122022428359	188462	RJ05GB8129	INERT	Jarodha Majra	30.805
495	24-07-2023	9122022428373	188469	GJ16AV3439	C and D	Jarodha Majra	31.295
496	24-07-2023	9122022428377	188472	HR38AE2854	C and D	Jarodha Majra	30.805
497	24-07-2023	9122022428379	188474	GJ16AV6369	C and D	Jarodha Majra	31.595
498	24-07-2023	9122022428368	188476	HR69D5571	INERT	Jarodha Majra	17.395
499	24-07-2023	9122022428366	188477	HR55AB1981	INERT	Jarodha Majra	17.135
500	24-07-2023	9122022428387	188487	GJ16AW2238	INERT	Jarodha Majra	32.640
501	24-07-2023	9122022428394	188491	GJ16AW3382	INERT	Jarodha Majra	31.260
502	24-07-2023	9122022428388	188492	CG04NM1680	INERT	Jarodha Majra	30.805
503	24-07-2023	9122022428399	188493	GJ16AW2374	INERT	Jarodha Majra	31.965
504	24-07-2023	9122022428395	188494	GJ16AW2181	INERT	Jarodha Majra	32.345
505	24-07-2023	9122022428393	188495	HR38AE7652	INERT	Jarodha Majra	30.805
506	24-07-2023	9122022428401	188496	GJ16AW3127	INERT	Jarodha Majra	31.750
507	24-07-2023	9122022428392	188500	GJ17UU8117	INERT	Jarodha Majra	30.805
508	24-07-2023	9122022428406	188503	RJ05GB8129	INERT	Jarodha Majra	30.805
509	24-07-2023	9122022428405	188505	GJ17UU8394	INERT	Jarodha Majra	29.710
510	24-07-2023	9122022428412	188507	GJ16AV6369	INERT	Jarodha Majra	31.055
511	24-07-2023	9122022428389	188510	CG04NM1681	INERT	Jarodha Majra	30.785



S.NO	Date	Computer Slip No.	MCD Slip No.	Vehicle No.	Material	Disposal Site	Net Weight in Ton
512	24-07-2023	9122022428421	188517	GJ16AW2238	INERT	Jarodha Majra	32.460
513	24-07-2023	9122022428422	188524	GJ16AW3382	INERT	Jarodha Majra	32.120
514	24-07-2023	9122022428410	188525	HR38AE2854	INERT	Jarodha Majra	30.605
515	24-07-2023	9122022428427	188528	GJ16AW2181	INERT	Jarodha Majra	31.410
516	24-07-2023	9122022428425	188529	GJ16AW2374	INERT	Jarodha Majra	32.095
517	24-07-2023	9122022428579	188686	GJ16AW2238	C and D	Jarodha Majra	31.755
518	24-07-2023	9122022428592	188690	GJ16AW3382	INERT	Jarodha Majra	31.030
519	24-07-2023	9122022428596	188691	GJ06BT4988	INERT	Jarodha Majra	31.361
520	24-07-2023	9122022428591	188692	GJ16AV6369	INERT	Jarodha Majra	31.120
521	24-07-2023	9122022428594	188694	GJ06BT3516	INERT	Jarodha Majra	32.180
522	24-07-2023	9122022428601	188700	HR38AE2854	INERT	Jarodha Majra	30.675
523	24-07-2023	9122022428604	188707	GJ16AW2238	INERT	Jarodha Majra	31.855
524	24-07-2023	9122022428608	188715	GJ16AW2374	INERT	Jarodha Majra	32.015
525	24-07-2023	9122022428611	188721	HR74A2292	INERT	Jarodha Majra	16.860
526	24-07-2023	9122022428609	188722	HR38AE7652	INERT	Jarodha Majra	30.805
527	24-07-2023	9122022428613	188725	GJ06BT4988	INERT	Jarodha Majra	30.970
528	24-07-2023	9122022428622	188726	HR38AA9010	INERT	Jarodha Majra	17.670
529	24-07-2023	9122022428616	188727	GJ06BT3516	INERT	Jarodha Majra	32.180
530	24-07-2023	9122022428625	188730	HR38AA1710	INERT	Jarodha Majra	17.500
531	24-07-2023	9122022428620	188731	GJ16AW3382	INERT	Jarodha Majra	31.590
532	24-07-2023	9122022428629	188732	HR38AA0547	INERT	Jarodha Majra	17.650
533	24-07-2023	9122022428623	188733	GJ17UU8394	INERT	Jarodha Majra	30.335
534	24-07-2023	9122022428630	188734	HR69C8452	INERT	Jarodha Majra	16.820
535	24-07-2023	9122022428618	188735	HR38AE2854	INERT	Jarodha Majra	30.590
536	24-07-2023	9122022428633	188740	GJ16AV3184	INERT	Jarodha Majra	30.615
537	24-07-2023	9122022428638	188745	GJ06BT4988	INERT	Jarodha Majra	31.355
538	24-07-2023	9122022428641	188752	GJ06BT3516	INERT	Jarodha Majra	32.180
539	24-07-2023	9082022325455	189195	HR61C6272	INERT	Jarodha Majra	17.635
540	24-07-2023	9082022325456	189196	HR74A0271	INERT	Jarodha Majra	17.200
541	24-07-2023	9082022325454	189197	HR38AE7652	INERT	Jarodha Majra	30.325
542	24-07-2023	9082022335502	189266	CG04NM1680	INERT	Jarodha Majra	30.675
543	24-07-2023	9082022325467	189269	HR38AE7652	INERT	Jarodha Majra	30.805
544	24-07-2023	9082022335503	189270	CG04NM1681	INERT	Jarodha Majra	30.805
545	24-07-2023	9082022325358	189272	HR38AE2854	C and D	Jarodha Majra	30.730
546	24-07-2023	9082022335504	189273	GJ17UU8394	C and D	Jarodha Majra	30.350
547	24-07-2023	9082022325485	189278	RJ05GB8129	INERT	Jarodha Majra	29.155
548	24-07-2023	9082022335512	189279	GJ16AW3127	INERT	Jarodha Majra	30.995
549	24-07-2023	9082022335511	189280	GJ16AV3184	INERT	Jarodha Majra	30.485
550	24-07-2023	9082022335514	189281	HR38T2298	INERT	Jarodha Majra	15.245
551	24-07-2023	9082022335513	189282	GJ16AW2181	INERT	Jarodha Majra	31.230
552	24-07-2023	9082022335518	189285	GJ16AV6369	INERT	Jarodha Majra	30.920
553	24-07-2023	9082022335522	189288	GJ16AW3127	INERT	Jarodha Majra	31.110
554	24-07-2023	9082022335516	189289	CG04NM1680	INERT	Jarodha Majra	30.805
555	24-07-2023	9082022335519	189291	GJ16AW2374	INERT	Jarodha Majra	31.275
556	24-07-2023	9082022335517	189294	CG04NM1681	INERT	Jarodha Majra	30.805
557	24-07-2023	9082022335524	189295	GJ16AW2238	INERT	Jarodha Majra	31.070
558	25-07-2023	9122022428724	186751	HR38AA1710	INERT	Jarodha Majra	17.500



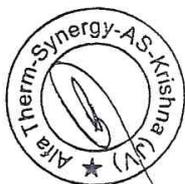
S.NO	Date	Computer Slip No.	MCD Slip No.	Vehicle No.	Material	Disposal Site	Net Weight in Ton
559	25-07-2023	9122022428899	186754	HR38AA0547	INERT	Jarodha Majra	17.690
560	25-07-2023	9122022428897	186755	GJ16AV3184	INERT	Jarodha Majra	30.495
561	25-07-2023	9122022428900	186756	HR69D5103	INERT	Jarodha Majra	17.295
562	25-07-2023	9122022428902	186762	GJ16AW3127	INERT	Jarodha Majra	33.090
563	25-07-2023	9122022428907	186763	RJ05GB8129	INERT	Jarodha Majra	29.135
564	25-07-2023	9122022428908	186764	HR58C3384	INERT	Jarodha Majra	16.875
565	25-07-2023	9122022428737	186765	HR55AB1981	INERT	Jarodha Majra	17.240
566	25-07-2023	9122022428911	186766	HR38T2298	INERT	Jarodha Majra	15.820
567	25-07-2023	9122022428914	186767	HR55AB3018	INERT	Jarodha Majra	17.505
568	25-07-2023	9122022428915	186770	HR38AA1710	INERT	Jarodha Majra	17.500
569	25-07-2023	9122022428917	186772	GJ16AW3382	INERT	Jarodha Majra	31.025
570	25-07-2023	9122022428918	186773	HR69C5911	INERT	Jarodha Majra	17.530
571	25-07-2023	9122022428922	186774	HR69C8452	INERT	Jarodha Majra	16.685
572	25-07-2023	9122022428910	186775	GJ06BT3516	INERT	Jarodha Majra	32.180
573	25-07-2023	9122022428921	186776	GJ16AW2181	INERT	Jarodha Majra	31.395
574	25-07-2023	9122022428934	186790	HR55T8087	INERT	Jarodha Majra	16.460
575	25-07-2023	9122022428647	188755	GJ16AW3382	INERT	Jarodha Majra	32.135
576	25-07-2023	9122022428659	188760	GJ06BT4988	INERT	Jarodha Majra	31.240
577	25-07-2023	9122022428652	188762	GJ16AV3184	C and D	Jarodha Majra	30.275
578	25-07-2023	9122022428648	188764	HR38AE2854	INERT	Jarodha Majra	30.805
579	25-07-2023	9122022428666	188768	HR58B2139	INERT	Jarodha Majra	30.260
580	25-07-2023	9122022428654	188773	HR38Z0046	INERT	Jarodha Majra	26.610
581	25-07-2023	9122022428657	188775	GJ16AW3127	INERT	Jarodha Majra	31.655
582	25-07-2023	9122022428651	188777	HR38AE7652	INERT	Jarodha Majra	30.805
583	25-07-2023	9122022428661	188778	HR55AB3018	INERT	Jarodha Majra	17.745
584	25-07-2023	9122022428683	188784	GJ17UU8117	INERT	Jarodha Majra	30.480
585	25-07-2023	9122022428684	188785	GJ16AV3439	INERT	Jarodha Majra	31.675
586	25-07-2023	9122022428680	188786	HR38AB6814	INERT	Jarodha Majra	17.130
587	25-07-2023	9122022428672	188788	GJ16AW3382	C and D	Jarodha Majra	32.080
588	25-07-2023	9122022428692	188789	HR58B2139	INERT	Jarodha Majra	30.805
589	25-07-2023	9122022428695	188792	GJ16AV3184	INERT	Jarodha Majra	30.335
590	25-07-2023	9122022428682	188795	HR38AE2854	C and D	Jarodha Majra	30.365
591	25-07-2023	9122022428677	188797	HR38Z0046	INERT	Jarodha Majra	26.610
592	25-07-2023	9122022428679	188799	GJ17UU8394	INERT	Jarodha Majra	30.425
593	25-07-2023	9122022428713	188808	GJ16AW2181	INERT	Jarodha Majra	31.195
594	25-07-2023	9122022428717	188814	HR38AE2854	C and D	Jarodha Majra	30.560
595	25-07-2023	9122022428714	188816	HR55M5247	INERT	Jarodha Majra	16.590
596	25-07-2023	9122022428715	188819	GJ16AV3184	INERT	Jarodha Majra	30.705
597	25-07-2023	9122022428712	188821	HR58B2139	INERT	Jarodha Majra	30.020
598	25-07-2023	9122022428719	188822	GJ17UU8394	INERT	Jarodha Majra	29.995
599	25-07-2023	9122022428720	188824	HR38AE7652	C and D	Jarodha Majra	30.690
600	25-07-2023	9122022428721	188828	GJ17UU8117	INERT	Jarodha Majra	30.805
601	25-07-2023	9122022428867	188986	HR38AE7652	C and D	Jarodha Majra	30.805
602	25-07-2023	9122022428868	188987	GJ06BT3516	C and D	Jarodha Majra	32.180
603	25-07-2023	9122022428880	188988	HR55W1897	INERT	Jarodha Majra	16.890
604	25-07-2023	9122022428877	188991	RJ05GB8129	INERT	Jarodha Majra	29.020
605	25-07-2023	9122022428889	188993	GJ17UU8394	C and D	Jarodha Majra	30.805



S.NO	Date	Computer Slip No.	MCD Slip No.	Vehicle No.	Material	Disposal Site	Net Weight in Ton
606	25-07-2023	9122022428892	188998	HR55M1502	INERT	Jarodha Majra	16.575
607	25-07-2023	9122022428890	188999	HR69A8336	INERT	Jarodha Majra	16.310
608	25-07-2023	9122022428751	189000	HR38T2298	INERT	Jarodha Majra	16.000
609	25-07-2023	9082022335528	189296	GJ16AW2181	INERT	Jarodha Majra	30.950
610	25-07-2023	9082022335531	189297	HR55AB1981	INERT	Jarodha Majra	17.275
611	25-07-2023	9082022335529	189298	GJ17UU8394	C and D	Jarodha Majra	29.940
612	25-07-2023	9082022335530	189300	GJ16AW2374	INERT	Jarodha Majra	31.105
613	25-07-2023	9082022335540	189301	HR55M1502	INERT	Jarodha Majra	16.965
614	25-07-2023	9082022335543	189302	GJ16AV3184	INERT	Jarodha Majra	30.515
615	25-07-2023	9082022335536	189303	CG04NM1681	INERT	Jarodha Majra	30.805
616	25-07-2023	9082022335544	189305	HR55M5247	INERT	Jarodha Majra	16.055
617	25-07-2023	9082022335545	189306	HR38W7604	INERT	Jarodha Majra	16.890
618	25-07-2023	9082022335535	189307	CG04NM1680	INERT	Jarodha Majra	30.430
619	25-07-2023	9082022335537	189314	GJ16AW2238	INERT	Jarodha Majra	31.010
620	25-07-2023	9082022335541	189316	GJ06BT4988	INERT	Jarodha Majra	31.361
621	25-07-2023	9082022335533	189317	GJ06BT3516	INERT	Jarodha Majra	32.180
622	25-07-2023	9082022335550	189319	HR38AB2938	INERT	Jarodha Majra	17.465
623	25-07-2023	9082022335554	189320	GJ16AW2374	INERT	Jarodha Majra	31.000
624	25-07-2023	9082022335539	189321	GJ16AW2181	C and D	Jarodha Majra	31.330
625	25-07-2023	9082022335559	189322	HR55AB1981	INERT	Jarodha Majra	17.220
626	25-07-2023	9082022335555	189323	HR55M5247	INERT	Jarodha Majra	16.230
627	25-07-2023	9082022335560	189324	GJ16AW2238	INERT	Jarodha Majra	31.135
628	25-07-2023	9082022335557	189325	HR38AE7652	C and D	Jarodha Majra	30.630
629	25-07-2023	9082022335553	189327	GJ16AW3127	INERT	Jarodha Majra	27.350
630	25-07-2023	9082022335564	189329	GJ06BT3516	INERT	Jarodha Majra	32.120
631	25-07-2023	9082022335567	189330	GJ16AV3439	INERT	Jarodha Majra	30.595
632	25-07-2023	9082022335571	189332	GJ16AW2374	INERT	Jarodha Majra	31.115
633	25-07-2023	9082022335570	189339	GJ16AW3382	C and D	Jarodha Majra	31.045
634	25-07-2023	9082022335573	189340	GJ16AW3127	INERT	Jarodha Majra	31.110
635	25-07-2023	9082022335581	189341	GJ16AW2374	INERT	Jarodha Majra	31.045
636	25-07-2023	9082022335591	189433	GJ16AV3184	C and D	Jarodha Majra	29.590
637	25-07-2023	9082022335678	189438	HR69B4895	INERT	Jarodha Majra	17.140
638	25-07-2023	9082022335681	189441	HR38W7604	INERT	Jarodha Majra	15.940
639	25-07-2023	9082022335688	189449	HR38AE2854	INERT	Jarodha Majra	30.515
640	25-07-2023	9082022335691	189450	HR38AA9010	INERT	Jarodha Majra	17.730
641	25-07-2023	9082022335689	189451	GJ17UU8117	INERT	Jarodha Majra	30.805
642	25-07-2023	9082022335692	189453	RJ14GJ0217	INERT	Jarodha Majra	17.555
643	25-07-2023	9082022335690	189454	GJ16AW2374	INERT	Jarodha Majra	31.125
644	25-07-2023	9082022335693	189455	UK18CA7147	INERT	Jarodha Majra	15.380
645	25-07-2023	9082022335663	189456	HR74A0271	INERT	Jarodha Majra	17.165
646	25-07-2023	9082022335694	189457	HR38AE7652	INERT	Jarodha Majra	30.780
647	25-07-2023	9082022335695	189458	GJ06BT4988	INERT	Jarodha Majra	31.361
648	25-07-2023	9082022335697	189462	GJ16AV3439	INERT	Jarodha Majra	30.360
649	25-07-2023	9082022335588	189463	GJ17UU8394	INERT	Jarodha Majra	29.905
650	25-07-2023	9082022335534	189471	GJ16AV6369	INERT	Jarodha Majra	30.595
651	25-07-2023	9082022335714	189479	HR74A2292	INERT	Jarodha Majra	17.010
652	25-07-2023	9082022335718	189482	HR58B2139	INERT	Jarodha Majra	29.865



S.NO	Date	Computer Slip No.	MCD Slip No.	Vehicle No.	Material	Disposal Site	Net Weight in Ton
653	25-07-2023	9082022335719	189484	GJ17UU8117	INERT	Jarodha Majra	30.350
654	25-07-2023	9082022335717	189486	HR38AE2854	INERT	Jarodha Majra	30.620
655	25-07-2023	9082022335725	189488	GJ16AV3184	INERT	Jarodha Majra	30.415
656	25-07-2023	9082022335729	189490	GJ16AW2374	INERT	Jarodha Majra	31.130
657	26-07-2023	9122022428951	186801	HR38AE7652	INERT	Jarodha Majra	30.805
658	26-07-2023	9122022428952	186803	GJ06BT4988	INERT	Jarodha Majra	31.361
659	26-07-2023	9122022428956	186810	GJ16AW3127	INERT	Jarodha Majra	33.195
660	26-07-2023	9122022428974	186835	GJ06BT3516	INERT	Jarodha Majra	32.180
661	26-07-2023	9122022428988	186839	GJ16AW2374	INERT	Jarodha Majra	31.315
662	26-07-2023	9122022428987	186840	GJ16AV6369	INERT	Jarodha Majra	31.985
663	26-07-2023	9122022428993	186848	GJ16AW3382	INERT	Jarodha Majra	31.085
664	26-07-2023	9122022428991	186852	GJ17UU8117	INERT	Jarodha Majra	30.805
665	26-07-2023	9122022428989	186853	RJ05GB8129	INERT	Jarodha Majra	28.880
666	26-07-2023	9122022429005	186857	GJ16AW2374	INERT	Jarodha Majra	32.305
667	26-07-2023	9122022428970	186858	GJ16AV3439	INERT	Jarodha Majra	30.895
668	26-07-2023	9122022429094	186954	GJ16AW2374	C and D	Jarodha Majra	30.820
669	26-07-2023	9122022429097	186956	GJ16AW3127	C and D	Jarodha Majra	30.620
670	26-07-2023	9122022429105	186958	HR63D4307	INERT	Jarodha Majra	15.100
671	26-07-2023	9122022429020	186959	HR38AA1710	INERT	Jarodha Majra	17.180
672	26-07-2023	9122022429106	186960	HR55W1897	INERT	Jarodha Majra	16.475
673	26-07-2023	9122022429025	186961	HR38AA9010	INERT	Jarodha Majra	17.735
674	26-07-2023	9122022429113	186967	GJ16AV6369	INERT	Jarodha Majra	30.550
675	26-07-2023	9122022429112	186968	HR58B2139	INERT	Jarodha Majra	30.680
676	26-07-2023	9122022429108	186975	GJ16AV3184	C and D	Jarodha Majra	29.950
677	26-07-2023	9082022335731	189494	GJ16AV3439	INERT	Jarodha Majra	30.960
678	26-07-2023	9082022335735	189496	GJ17UU8394	INERT	Jarodha Majra	30.145
679	26-07-2023	9082022335738	189499	GJ16AW2181	INERT	Jarodha Majra	31.090
680	26-07-2023	9082022335740	189501	GJ16AV6369	C and D	Jarodha Majra	30.490
681	26-07-2023	9082022335743	189502	GJ16AW2374	INERT	Jarodha Majra	31.085
682	26-07-2023	9082022335748	189505	GJ17UU8117	INERT	Jarodha Majra	30.510
683	26-07-2023	9082022335745	189508	GJ16AW3382	C and D	Jarodha Majra	30.315
684	26-07-2023	9082022335749	189513	HR38AE2854	INERT	Jarodha Majra	30.205
685	26-07-2023	9082022335753	189519	GJ06BT4988	INERT	Jarodha Majra	31.361
686	26-07-2023	9082022335760	189527	GJ16AW3127	INERT	Jarodha Majra	30.575
687	26-07-2023	9082022335759	189528	GJ17UU8394	INERT	Jarodha Majra	30.195
688	26-07-2023	9082022335768	189529	HR38AE2854	INERT	Jarodha Majra	30.480
689	26-07-2023	9082022335722	189530	CG04NM1681	INERT	Jarodha Majra	30.750
690	26-07-2023	9082022335751	189532	HR38AE7652	INERT	Jarodha Majra	30.805
691	26-07-2023	9082022335764	189533	GJ16AW2181	INERT	Jarodha Majra	30.820
692	26-07-2023	9082022335723	189534	CG04NM1680	INERT	Jarodha Majra	30.310
693	26-07-2023	9082022335777	189538	GJ06BT4988	INERT	Jarodha Majra	30.821
694	26-07-2023	9082022335763	189539	HR58B2139	INERT	Jarodha Majra	30.095
695	26-07-2023	9082022335784	189541	GJ17UU8394	INERT	Jarodha Majra	30.215
696	26-07-2023	9082022335779	189543	GJ06BT3516	INERT	Jarodha Majra	32.130
697	26-07-2023	9082022335786	189626	HR38AE2854	INERT	Jarodha Majra	30.530
698	26-07-2023	9082022335860	189627	GJ06BT4988	C and D	Jarodha Majra	31.036
699	26-07-2023	9082022335851	189628	HR38AE7652	INERT	Jarodha Majra	30.805



S.NO	Date	Computer Slip No.	MCD Slip No.	Vehicle No.	Material	Disposal Site	Net Weight In Ton
700	26-07-2023	9082022335850	189630	RJ05GB8129	INERT	Jarodha Majra	29.350
701	26-07-2023	9082022335861	189631	GJ16AW2181	C and D	Jarodha Majra	30.970
702	26-07-2023	9082022335876	189633	GJ16AW2374	C and D	Jarodha Majra	31.185
703	26-07-2023	9082022335874	189637	CG04NM1681	C and D	Jarodha Majra	30.420
704	26-07-2023	9082022335878	189638	HR38AE2854	C and D	Jarodha Majra	30.805
705	26-07-2023	9082022335858	189639	GJ06BT3516	C and D	Jarodha Majra	32.120
706	26-07-2023	9082022335873	189640	GJ17UU8117	C and D	Jarodha Majra	30.385
707	26-07-2023	9082022335880	189642	CG04NM1680	C and D	Jarodha Majra	30.560
708	26-07-2023	9082022335877	189643	GJ16AW2238	C and D	Jarodha Majra	31.265
709	27-07-2023	9082022336016	183037	GJ16AW3382	C and D	Jarodha Majra	31.010
710	27-07-2023	9082022336022	183043	GJ06BT4988	C and D	Jarodha Majra	30.721
711	27-07-2023	9082022336024	183044	GJ16AV3184	C and D	Jarodha Majra	30.640
712	27-07-2023	9122022429144	186994	RJ05GB8129	INERT	Jarodha Majra	28.680
713	27-07-2023	9122022429149	187001	HR38AE2854	INERT	Jarodha Majra	30.545
714	27-07-2023	9122022429150	187003	GJ16AV3184	C and D	Jarodha Majra	29.995
715	27-07-2023	9122022429152	187006	GJ17UU8117	INERT	Jarodha Majra	30.515
716	27-07-2023	9122022429146	187011	GJ16AV3439	INERT	Jarodha Majra	30.760
717	27-07-2023	9122022429160	187013	HR38AE2854	C and D	Jarodha Majra	30.235
718	27-07-2023	9122022429148	187016	HR58B2139	INERT	Jarodha Majra	30.580
719	27-07-2023	9122022429151	187021	CG04NM1680	INERT	Jarodha Majra	30.805
720	27-07-2023	9122022429157	187024	RJ05GB8129	INERT	Jarodha Majra	28.980
721	27-07-2023	9122022429173	187029	GJ16AV6369	INERT	Jarodha Majra	29.715
722	27-07-2023	9122022429168	187031	GJ16AV3184	C and D	Jarodha Majra	30.100
723	27-07-2023	9122022429176	187036	GJ16AW2374	INERT	Jarodha Majra	30.425
724	27-07-2023	9122022429177	187038	GJ17UU8117	INERT	Jarodha Majra	30.585
725	27-07-2023	9122022429190	187041	GJ16AW3382	C and D	Jarodha Majra	30.500
726	27-07-2023	9122022429193	187042	GJ16AW3127	INERT	Jarodha Majra	31.870
727	27-07-2023	9122022429183	187043	GJ16AV6369	INERT	Jarodha Majra	30.075
728	27-07-2023	9122022429185	187044	GJ16AV3439	INERT	Jarodha Majra	30.255
729	27-07-2023	9122022429188	187046	GJ16AW2181	INERT	Jarodha Majra	30.510
730	27-07-2023	9122022429354	187213	GJ17UU8117	C and D	Jarodha Majra	30.805
731	27-07-2023	9122022429366	187218	GJ16AV6369	C and D	Jarodha Majra	30.480
732	27-07-2023	9122022429322	187230	HR38AE2854	C and D	Jarodha Majra	30.495
733	27-07-2023	9122022429304	187232	RJ05GB8129	C and D	Jarodha Majra	28.745
734	27-07-2023	9122022429374	187236	GJ06BT3516	C and D	Jarodha Majra	31.875
735	27-07-2023	9122022429382	187239	GJ16AV3439	C and D	Jarodha Majra	30.720
736	27-07-2023	9122022429387	187244	CG04NM1680	INERT	Jarodha Majra	30.805
737	27-07-2023	9122022429388	187247	GJ16AW2181	C and D	Jarodha Majra	30.895
738	27-07-2023	9082022335890	189651	HR38AE7652	C and D	Jarodha Majra	30.785
739	27-07-2023	9082022335886	189662	CG04NM1681	INERT	Jarodha Majra	30.805
740	27-07-2023	9082022335897	189663	HR38AE7652	C and D	Jarodha Majra	30.805
741	27-07-2023	9082022335888	189667	GJ06BT4988	INERT	Jarodha Majra	31.101
742	27-07-2023	9082022335889	189668	GJ16AW3382	INERT	Jarodha Majra	30.805
743	27-07-2023	9082022335907	189670	CG04NM1680	INERT	Jarodha Majra	30.380
744	27-07-2023	9082022335910	189675	CG04NM1681	INERT	Jarodha Majra	30.620
745	27-07-2023	9082022335909	189676	HR58B2139	INERT	Jarodha Majra	30.805
746	27-07-2023	9082022335915	189677	CG04NM1680	INERT	Jarodha Majra	30.805



S.NO	Date	Computer Slip No.	MCD Slip No.	Vehicle No.	Material	Disposal Site	Net Weight In Ton
747	28-07-2023	9122022429435	187301	GJ16AV3439	C and D	Jarodha Majra	30.640
748	31-07-2023	9122022439804	182401	GJ16AW3382	C and D	Jarodha Majra	30.980
749	31-07-2023	9122022439674	182404	CG04NM1680	C and D	Jarodha Majra	30.565
750	31-07-2023	9122022439791	182405	HR63E3738	C and D	Jarodha Majra	32.440
751	31-07-2023	9122022439809	182406	GJ16AV3184	C and D	Jarodha Majra	30.265
752	31-07-2023	9122022439808	182408	GJ16AW2181	C and D	Jarodha Majra	30.335
753	31-07-2023	9122022439795	182417	HR58B2139	INERT	Jarodha Majra	29.430
754	31-07-2023	9122022439785	182419	HR38AE2854	INERT	Jarodha Majra	30.805
755	31-07-2023	9122022439814	182420	HR38AF5665	INERT	Jarodha Majra	30.439
756	31-07-2023	9122022439823	182426	GJ06BT4988	INERT	Jarodha Majra	31.361
757	31-07-2023	9122022439819	182428	GJ06BT3516	INERT	Jarodha Majra	32.105
758	31-07-2023	9122022439825	182429	GJ17UU8117	INERT	Jarodha Majra	30.775
759	31-07-2023	9122022439842	182439	GJ16AW3382	C and D	Jarodha Majra	31.115
760	31-07-2023	9082022336385	183386	GJ16AW3127	INERT	Jarodha Majra	30.920
761	31-07-2023	9082022336378	183387	GJ16AW2238	INERT	Jarodha Majra	30.700
762	31-07-2023	9082022336384	183388	GJ16AW3382	INERT	Jarodha Majra	31.070
763	31-07-2023	9082022336390	183389	GJ16AV3184	INERT	Jarodha Majra	30.230
764	31-07-2023	9082022336383	183390	HR58C9006	INERT	Jarodha Majra	16.500
765	31-07-2023	9082022336389	183391	GJ16AW2374	C and D	Jarodha Majra	31.105
766	31-07-2023	9082022336388	183393	HR38AE7652	INERT	Jarodha Majra	30.690
767	31-07-2023	9082022336391	183394	CG04NM1680	INERT	Jarodha Majra	30.805
768	31-07-2023	9082022336394	183395	GJ16AW2181	C and D	Jarodha Majra	31.070
769	31-07-2023	9082022336392	183396	CG04NM1681	INERT	Jarodha Majra	30.805
770	31-07-2023	9082022336377	183406	GJ16AV6369	INERT	Jarodha Majra	30.770
						<b>Total</b>	<b>20534.822</b>

The above listed material has been received and safely utilized at the mentioned site.



Signature of the M/s Alfa Therm-Synergy-AS-Krishna (JV)

Signature of User

*[Handwritten Signature]*  
 Assistant Engineer (M)  
 Northern Maintenance Division-1  
 DDA, Pitampura, Delhi-110034



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Utilization Certificate							
Name of Agency : Alfa Therm-Synergy-AS-Krishna (JV)							
Name of User : Delhi Development Authority, Office of Executive Engineer, Northern Maintenance Division-I, Near T.V Tower, Pitampura, Delhi-110034							
Disposal Site Location/Address :- Jarodha Majra							
S.NO	Date	Computer Slip No.	MCD Slip No.	Vehicle No.	Material	Disposal Site	Net Weight In Ton
1	01-09-2023	9122022468242	4292	HR58B2139	INERT	Jarodha Majra	29.245
2	01-09-2023	9122022468270	4295	GJ06BT3516	INERT	Jarodha Majra	32.180
3	01-09-2023	9122022468271	4296	GJ06BT4988	INERT	Jarodha Majra	31.361
4	01-09-2023	9122022468272	4298	GJ16AW2181	INERT	Jarodha Majra	31.350
5	01-09-2023	9122022468274	4300	GJ16AW2238	INERT	Jarodha Majra	31.600
6	01-09-2023	9122022468278	4303	GJ16AW2374	INERT	Jarodha Majra	31.485
7	01-09-2023	9122022468259	4305	HR63E3738	INERT	Jarodha Majra	32.535
8	01-09-2023	9122022468281	4308	GJ17UU8117	INERT	Jarodha Majra	30.455
9	01-09-2023	9122022468292	4312	GJ16AW2181	INERT	Jarodha Majra	31.460
10	01-09-2023	9122022468285	4316	GJ16AV3184	INERT	Jarodha Majra	30.320
11	01-09-2023	9122022468293	4317	GJ16AW3382	INERT	Jarodha Majra	31.325
12	01-09-2023	9122022468288	4318	HR38AF1586	INERT	Jarodha Majra	30.084
13	01-09-2023	9122022468297	4320	GJ16AW2238	INERT	Jarodha Majra	31.555
14	01-09-2023	9122022468295	4322	HR74B7512	INERT	Jarodha Majra	29.455
15	01-09-2023	9122022468286	4324	GJ16AV3439	INERT	Jarodha Majra	30.980
16	01-09-2023	9122022468298	4326	HR38AE7652	INERT	Jarodha Majra	30.395
17	01-09-2023	9122022468301	4334	GJ16AW2374	INERT	Jarodha Majra	31.440
18	01-09-2023	9122022468308	4335	GJ16AV3184	INERT	Jarodha Majra	30.385
19	01-09-2023	9122022468311	4338	GJ06BT3516	INERT	Jarodha Majra	32.005
20	01-09-2023	9122022468310	4339	GJ06BT4988	INERT	Jarodha Majra	31.361
21	01-09-2023	9122022468309	4342	GJ16AV3439	INERT	Jarodha Majra	30.950
22	01-09-2023	9122022468425	4467	HR38AE2854	INERT	Jarodha Majra	30.805
23	01-09-2023	9122022468439	4469	GJ16AW2238	INERT	Jarodha Majra	31.665
24	01-09-2023	9122022468437	4470	HR38Z0046	INERT	Jarodha Majra	26.610
25	01-09-2023	9122022468440	4471	GJ17UU8117	INERT	Jarodha Majra	30.500
26	01-09-2023	9122022468445	4472	GJ16AW2181	INERT	Jarodha Majra	31.395
27	01-09-2023	9122022468443	4474	HR46E6871	INERT	Jarodha Majra	16.190
28	01-09-2023	9122022468446	4477	HR74B7512	INERT	Jarodha Majra	29.300
29	01-09-2023	9122022468450	4478	HR38AE2854	INERT	Jarodha Majra	30.710
30	01-09-2023	9092022013493	4585	HR74B7512	INERT	Jarodha Majra	29.250
31	01-09-2023	9092022013495	4587	GJ16AW3382	INERT	Jarodha Majra	30.950
32	01-09-2023	9092022013498	4590	HR38AE2854	INERT	Jarodha Majra	30.550
33	01-09-2023	9092022013500	4593	HR38AE7652	INERT	Jarodha Majra	30.805
34	01-09-2023	9092022013504	4596	HR38AC3053	INERT	Jarodha Majra	31.361
35	01-09-2023	9092022013503	4601	HR38AF5665	INERT	Jarodha Majra	30.144
36	01-09-2023	9092022013517	4609	HR38AF5665	INERT	Jarodha Majra	30.259
37	01-09-2023	9092022013519	4610	HR38AE2854	INERT	Jarodha Majra	30.805
38	01-09-2023	9092022013600	4699	HR38AE7652	INERT	Jarodha Majra	30.630
39	01-09-2023	9092022013596	4700	HR38AF1586	INERT	Jarodha Majra	30.439
40	01-09-2023	9092022013598	4703	HR38AF5665	INERT	Jarodha Majra	30.439
41	01-09-2023	9092022013616	4712	HR38AE7652	INERT	Jarodha Majra	30.730
42	01-09-2023	9092022013615	4713	HR38AC3053	INERT	Jarodha Majra	31.335
43	01-09-2023	9092022013649	4741	HR38AE7652	INERT	Jarodha Majra	30.310
44	01-09-2023	9092022013645	4742	HR38AF5665	INERT	Jarodha Majra	30.289
45	01-09-2023	9092022013647	4743	GJ06BT3516	INERT	Jarodha Majra	32.180
46	01-09-2023	9122022468476	5260	HR58C7700	INERT	Jarodha Majra	31.094
47	01-09-2023	9122022468498	5271	HR38AE2854	INERT	Jarodha Majra	30.805
48	01-09-2023	9122022468504	5272	GJ17UU8117	INERT	Jarodha Majra	30.730
49	01-09-2023	9122022468490	5273	GJ16AW2181	INERT	Jarodha Majra	31.265

S.NO	Date	Computer Slip No.	MCD Slip No.	Vehicle No.	Material	Disposal Site	Net Weight In Ton
50	01-09-2023	9122022468269	4293	GJ16AV3439	C and D	Jarodha Majra	31.020
51	01-09-2023	9122022468291	4323	GJ06BT4988	C and D	Jarodha Majra	31.361
52	01-09-2023	9122022468290	4325	GJ06BT3516	C and D	Jarodha Majra	32.180
53	01-09-2023	9122022468282	4327	HR38Z0046	C and D	Jarodha Majra	26.610
54	01-09-2023	9122022468284	4328	GJ16AW3127	C and D	Jarodha Majra	31.175
55	01-09-2023	9122022468304	4330	GJ17UU8117	C and D	Jarodha Majra	30.750
56	01-09-2023	9122022468312	4333	HR74B7512	C and D	Jarodha Majra	29.435
57	01-09-2023	9122022468451	4480	HR38AF1586	C and D	Jarodha Majra	30.084
58	01-09-2023	9122022468452	4481	GJ16AW3127	C and D	Jarodha Majra	30.350
59	01-09-2023	9122022468457	4482	HR38AF5665	C and D	Jarodha Majra	29.859
60	01-09-2023	9122022468456	4483	GJ17UU8117	C and D	Jarodha Majra	30.760
61	01-09-2023	9122022468465	4486	HR58C7700	C and D	Jarodha Majra	31.094
62	01-09-2023	9122022468464	4488	GJ16AW2181	C and D	Jarodha Majra	30.935
63	01-09-2023	9122022468470	4490	GJ16AV3184	C and D	Jarodha Majra	30.460
64	01-09-2023	9122022468471	4496	HR38AF1586	C and D	Jarodha Majra	30.439
65	01-09-2023	9092022013508	4605	HR38AE2854	C and D	Jarodha Majra	30.750
66	01-09-2023	9092022013521	4612	HR38AE7652	C and D	Jarodha Majra	30.805
67	01-09-2023	9092022013619	4714	GJ16AW3382	C and D	Jarodha Majra	31.265
68	01-09-2023	9092022013522	4715	GJ16AW2238	C and D	Jarodha Majra	31.575
69	01-09-2023	9092022013622	4719	HR38AE2854	C and D	Jarodha Majra	30.805
70	01-09-2023	9092022013623	4720	HR38AE7652	C and D	Jarodha Majra	30.705
71	01-09-2023	9092022013628	4723	HR38AF5665	C and D	Jarodha Majra	30.439
72	01-09-2023	9092022013624	4725	HR63E3738	C and D	Jarodha Majra	32.350
73	01-09-2023	9092022013629	4726	GJ16AW3382	C and D	Jarodha Majra	31.045
74	01-09-2023	9092022013632	4730	HR38AE7652	C and D	Jarodha Majra	30.805
75	01-09-2023	9092022013639	4732	GJ16AW2238	C and D	Jarodha Majra	31.590
76	01-09-2023	9092022013621	4734	HR74B7512	C and D	Jarodha Majra	29.270
77	01-09-2023	9092022013643	4736	GJ16AW3127	C and D	Jarodha Majra	31.080
78	01-09-2023	9092022013644	4739	HR58B2139	C and D	Jarodha Majra	29.290
79	01-09-2023	9092022013641	4745	HR38Z0046	C and D	Jarodha Majra	26.610
80	01-09-2023	9122022468455	5253	HR38Z0046	C and D	Jarodha Majra	26.610
81	01-09-2023	9122022468474	5255	GJ16AW3127	C and D	Jarodha Majra	31.135
82	01-09-2023	9122022468475	5257	GJ16AW2181	C and D	Jarodha Majra	31.195
83	01-09-2023	9122022468480	5259	HR38AE2854	C and D	Jarodha Majra	30.315
84	01-09-2023	9122022468478	5263	GJ16AV3184	C and D	Jarodha Majra	30.370
85	01-09-2023	9122022468483	5264	HR38AF1586	C and D	Jarodha Majra	30.439
86	01-09-2023	9122022468484	5266	GJ16AW2374	C and D	Jarodha Majra	31.415
87	01-09-2023	9122022468477	5269	HR38AC3053	C and D	Jarodha Majra	30.905
88	02-09-2023	9092022013654	4748	GJ16AW2374	INERT	Jarodha Majra	31.285
89	02-09-2023	9092022013655	4751	GJ16AV3184	INERT	Jarodha Majra	30.355
90	02-09-2023	9092022013656	4752	GJ16AW3127	INERT	Jarodha Majra	30.975
91	02-09-2023	9092022013657	4757	HR38AF1586	INERT	Jarodha Majra	30.224
92	02-09-2023	9092022013664	4758	HR38AF5665	INERT	Jarodha Majra	30.439
93	02-09-2023	9092022013665	4759	HR38AE7652	INERT	Jarodha Majra	30.805
94	02-09-2023	9092022013669	4761	GJ17UU8117	INERT	Jarodha Majra	30.640
95	02-09-2023	9092022013658	4763	HR58C9818	INERT	Jarodha Majra	32.520
96	02-09-2023	9092022013672	4764	GJ16AV3184	INERT	Jarodha Majra	30.555
97	02-09-2023	9092022013674	4765	GJ16AW3127	INERT	Jarodha Majra	31.095
98	02-09-2023	9092022013675	4776	GJ16AW2374	INERT	Jarodha Majra	31.380
99	02-09-2023	9092022013677	4777	HR58B2139	INERT	Jarodha Majra	29.325
100	02-09-2023	9092022013687	4780	GJ16AW2238	INERT	Jarodha Majra	31.620
101	02-09-2023	9092022013685	4783	HR38AF5665	INERT	Jarodha Majra	30.439
102	02-09-2023	9092022013693	4785	GJ06BT3516	INERT	Jarodha Majra	32.180
103	02-09-2023	9092022013681	4789	HR38Z0046	INERT	Jarodha Majra	26.610
104	02-09-2023	9092022013714	4809	GJ16AW2238	INERT	Jarodha Majra	31.610

S.NO	Date	Computer Slip No.	MCD Slip No.	Vehicle No.	Material	Disposal Site	Net Weight In Ton
105	02-09-2023	9092022013676	4810	HR74B7512	INERT	Jarodha Majra	29.175
106	02-09-2023	9092022013774	4897	HR38AE2854	INERT	Jarodha Majra	30.805
107	02-09-2023	9092022013815	4914	HR58C7700	INERT	Jarodha Majra	31.079
108	02-09-2023	9092022013823	4922	HR58B2139	INERT	Jarodha Majra	29.470
109	02-09-2023	9092022013827	4928	HR38AF1586	INERT	Jarodha Majra	30.439
110	02-09-2023	9092022013825	4929	HR38AE2854	INERT	Jarodha Majra	30.725
111	02-09-2023	9092022013829	4934	HR58C7700	INERT	Jarodha Majra	30.875
112	02-09-2023	9092022013826	4937	HR38AE7652	INERT	Jarodha Majra	30.495
113	02-09-2023	9092022013837	4938	GJ17UU8394	INERT	Jarodha Majra	30.150
114	02-09-2023	9092022013828	4939	GJ16AW3127	INERT	Jarodha Majra	30.975
115	02-09-2023	9092022013848	4943	GJ16AW2238	INERT	Jarodha Majra	31.475
116	02-09-2023	9092022013854	4944	HR38AE2854	INERT	Jarodha Majra	30.745
117	02-09-2023	9092022013858	4947	GJ16AW2374	INERT	Jarodha Majra	31.375
118	02-09-2023	9122022468500	5276	HR58C7700	INERT	Jarodha Majra	30.780
119	02-09-2023	9122022468510	5282	HR38AE2854	INERT	Jarodha Majra	30.800
120	02-09-2023	9122022468508	5287	GJ16AW2238	INERT	Jarodha Majra	31.355
121	02-09-2023	9122022468513	5292	GJ06BT3516	INERT	Jarodha Majra	32.180
122	02-09-2023	9122022468515	5294	GJ16AW2181	INERT	Jarodha Majra	31.230
123	02-09-2023	9122022468514	5295	GJ16AW3382	INERT	Jarodha Majra	31.285
124	02-09-2023	9122022468528	5296	GJ17UU8117	INERT	Jarodha Majra	30.660
125	02-09-2023	9122022468519	5297	HR38AF1586	INERT	Jarodha Majra	30.439
126	02-09-2023	9122022468520	5303	HR38AE2854	INERT	Jarodha Majra	30.805
127	02-09-2023	9122022468524	5307	HR38AE7652	INERT	Jarodha Majra	30.760
128	02-09-2023	9122022468529	5313	GJ16AW2181	INERT	Jarodha Majra	30.490
129	02-09-2023	9122022468531	5314	GJ16AW3127	INERT	Jarodha Majra	31.185
130	02-09-2023	9122022468539	5320	GJ16AW2374	INERT	Jarodha Majra	31.335
131	02-09-2023	9122022468543	5323	HR58B2139	INERT	Jarodha Majra	29.485
132	02-09-2023	9122022468551	5326	GJ16AW2238	INERT	Jarodha Majra	31.650
133	02-09-2023	9122022468560	5335	GJ16AW2181	INERT	Jarodha Majra	31.435
134	02-09-2023	9122022468557	5336	HR38Z0046	INERT	Jarodha Majra	26.415
135	02-09-2023	9122022468563	5343	GJ16AW3127	INERT	Jarodha Majra	31.115
136	02-09-2023	9122022468691	5476	HR38AF5665	INERT	Jarodha Majra	30.439
137	02-09-2023	9122022468707	5488	HR38AF1586	INERT	Jarodha Majra	30.234
138	02-09-2023	9122022468667	5489	HR38AE7652	INERT	Jarodha Majra	30.805
139	02-09-2023	9122022468711	5494	HR38Z0046	INERT	Jarodha Majra	26.610
140	02-09-2023	9122022468718	5496	GJ16AV3184	INERT	Jarodha Majra	30.305
141	02-09-2023	9122022468721	5498	GJ06BT4988	INERT	Jarodha Majra	31.361
142	02-09-2023	9122022468722	5502	HR38AF5665	INERT	Jarodha Majra	30.439
143	02-09-2023	9122022468723	5504	GJ16AW2238	INERT	Jarodha Majra	31.630
144	02-09-2023	9122022468725	5508	GJ06BT3516	INERT	Jarodha Majra	32.180
145	02-09-2023	9122022468733	5511	GJ16AV3184	INERT	Jarodha Majra	30.480
146	02-09-2023	9122022468737	5514	HR38AF5665	INERT	Jarodha Majra	30.439
147	02-09-2023	9122022468752	5529	HR38AF5665	INERT	Jarodha Majra	30.439
148	02-09-2023	9092022013679	4768	HR55AL7266	C and D	Jarodha Majra	16.730
149	02-09-2023	9092022013695	4792	GJ16AV3184	C and D	Jarodha Majra	30.525
150	02-09-2023	9092022013822	4923	HR63E3738	C and D	Jarodha Majra	32.545
151	02-09-2023	9092022013851	4945	HR38AF1586	C and D	Jarodha Majra	30.439
152	02-09-2023	9122022468488	5274	HR63E3738	C and D	Jarodha Majra	32.225
153	02-09-2023	9122022468534	5318	GJ17UU8117	C and D	Jarodha Majra	29.795
154	02-09-2023	9122022468553	5338	GJ06BT3516	C and D	Jarodha Majra	32.180
155	02-09-2023	9122022468562	5340	GJ16AV3184	C and D	Jarodha Majra	30.515
156	02-09-2023	9122022468566	5341	GJ16AW2374	C and D	Jarodha Majra	31.455

S.NO	Date	Computer Slip No.	MCD Slip No.	Vehicle No.	Material	Disposal Site	Net Weight In Ton
157	02-09-2023	9122022468710	5497	HR58C9818	C and D	Jarodha Majra	32.635
158	02-09-2023	9122022468712	5499	HR38AC3053	C and D	Jarodha Majra	31.361
159	02-09-2023	9122022468738	5516	HR38Z0046	C and D	Jarodha Majra	26.520
160	02-09-2023	9122022468743	5520	HR38AC3053	C and D	Jarodha Majra	31.360
161	03-09-2023	9092022013876	4973	HR38AE2854	INERT	Jarodha Majra	30.790
162	03-09-2023	9092022013877	4975	HR38AE7652	INERT	Jarodha Majra	30.705
163	03-09-2023	9092022013899	4988	HR38AE2854	INERT	Jarodha Majra	30.780
164	03-09-2023	9092022013903	4994	HR38AE7652	INERT	Jarodha Majra	30.750
165	03-09-2023	9092022013915	5002	HR38AE7652	INERT	Jarodha Majra	30.735
166	03-09-2023	9092022024055	5156	HR38AF5665	INERT	Jarodha Majra	30.439
167	03-09-2023	9092022024068	5168	GJ16AV3439	INERT	Jarodha Majra	30.725
168	03-09-2023	9092022024039	5170	GJ16AW2181	INERT	Jarodha Majra	31.345
169	03-09-2023	9092022024072	5173	GJ06BT3516	INERT	Jarodha Majra	32.055
170	03-09-2023	9092022024075	5178	GJ16AW2374	INERT	Jarodha Majra	30.890
171	03-09-2023	9092022024074	5180	GJ17UU8394	INERT	Jarodha Majra	30.210
172	03-09-2023	9122022468757	5535	GJ16AW3382	INERT	Jarodha Majra	31.155
173	03-09-2023	9122022468749	5537	HR38AE7652	INERT	Jarodha Majra	30.805
174	03-09-2023	9122022468769	5553	HR38AF5665	INERT	Jarodha Majra	30.439
175	03-09-2023	9122022468777	5563	HR58B2139	INERT	Jarodha Majra	29.400
176	03-09-2023	9122022468786	5580	HR38AF5665	INERT	Jarodha Majra	30.439
177	03-09-2023	9122022468807	5583	HR38AE2854	INERT	Jarodha Majra	30.805
178	03-09-2023	9122022469050	5829	GJ17UU8117	INERT	Jarodha Majra	30.715
179	03-09-2023	9122022469049	5831	GJ16AV3184	INERT	Jarodha Majra	30.370
180	03-09-2023	9122022469054	5836	HR58B2139	INERT	Jarodha Majra	29.540
181	03-09-2023	9122022469056	5839	HR58C7700	INERT	Jarodha Majra	31.094
182	03-09-2023	9122022469021	5841	GJ16AW2238	INERT	Jarodha Majra	31.580
183	03-09-2023	9122022469059	5844	HR38AF5665	INERT	Jarodha Majra	30.439
184	03-09-2023	9092022013857	4991	HR74B7512	C and D	Jarodha Majra	29.205
185	03-09-2023	9092022013888	4993	HR38AC3053	C and D	Jarodha Majra	31.285
186	03-09-2023	9122022468756	5534	HR58B2139	C and D	Jarodha Majra	29.355
187	03-09-2023	9122022468742	5538	HR58C9818	C and D	Jarodha Majra	32.430
188	03-09-2023	9122022468753	5549	HR63E3738	C and D	Jarodha Majra	32.685
189	03-09-2023	9122022468763	5551	HR38AC3053	C and D	Jarodha Majra	31.361
190	04-09-2023	9092022024077	5182	GJ06BT4988	INERT	Jarodha Majra	31.361
191	04-09-2023	9092022024080	5183	GJ16AV3184	INERT	Jarodha Majra	30.660
192	04-09-2023	9092022024082	5186	GJ16AW2181	INERT	Jarodha Majra	30.165
193	04-09-2023	9122022469068	5847	GJ17UU8117	INERT	Jarodha Majra	30.680
194	04-09-2023	9122022469075	5851	GJ16AV3439	INERT	Jarodha Majra	30.905
195	07-09-2023	9092022024853	7460	HR38AC3053	INERT	Jarodha Majra	31.361
196	07-09-2023	9092022024854	7461	HR74B7512	INERT	Jarodha Majra	29.285
						<b>Total</b>	<b>5984.584</b>

The above listed material has been received and safely utilized at the mentioned site.



Signature of the M/s Alfa Therm-Synergy-AS-Krishna (JV)

*[Handwritten Signature]*  
Northern Maintenance Station-4  
JCA, Pitampura, Delhi-110081

Signature of User



BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL



W.P.(C)/O.A No. 363 /2025

"Find it if you cannot land near Wazirabad  
 Vanishes in earth waste MCD, DDA shift blame appearing in Tof 16.7.25"

PETITIONER

VERSUS

MCD

RESPONDENT

Know all men by these present that I, Naresh Kumar Meena, Law Officer, Delhi Municipal Corporation, for and on behalf of the Corporation in the above noted cases hereby appoint Sr./Ms. Divya Swamy Advocate to be our Counsel in the above note matter/case and authorise him/her.

To file, sign and present pleadings, cross objections or petitions for exemption, revision, withdraw, compromise or other petition or affidavits of other documents as may be deemed necessary or proper for the prosecution of the said case in all the stages.

To file and take back documents,

To deposit, withdraw and receive money grant receipts, there of and to do all other acts and things which may be necessary to be done in the course of proceedings and prosecution of the said case.

To appoint and instruct any other legal practitioner authorizing him to exercise the power and authority hereby conferred upon the counsel wherever he may think fit to do so.

And I the undersigned agree to ratify and confirm all acts done by the counsellor his substitute in the matter as our own acts as is done by us to all intents and purposes.

In witness where of I do here into set my hand to these presents, the contents of which have been duly understood by me on this 20th day of September 2025

*AKRITI SINGH*  
 ADVOCATE  
 D/18965/2023

*NIDHI KUMAR*  
 ADVOCATE  
 D/3273/2023

*ANANYA Y*  
 ADVOCATE  
 D/10044/2025

*YAGYAVALKYA SINGH*  
 Advocate-On-Record Supreme Court  
 Reg. No. UP4143A/14  
 Ch.No. 203, Setalvad Lawyers Block  
 Supreme Court of India  
 Off: A-131 (LGF), Sector-46, Noida  
 Ph.: 7838648157, 9315614163

*Divya Swamy*  
 ACCEPTED

ADVOCATE  
 DR. DIVYA SWAMY  
 Advocate

Reg. No.: D/1160/2014  
 Ch. No. 203, Setalvad Lawyers Block  
 Supreme Court of India  
 Off: A-131, Sector-46, Noida  
 Ph.: 8860050449

*Naresh Kumar Meena*  
 (NARESH KUMAR MEENA)  
 LAW OFFICER  
 MUNICIPAL CORPORATION OF DELHI

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